The Air Force Rules, 1969

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The Air Force Rules, 1969

In exercise of the powers conferred by Section 189 of the Air Force Act, 1950 (45 of 1950) and in supersession of the Indian Air Force Act, Rules published with the notification of the Government of India supersession and the 29th April, 1933, and the Air Force B. supersession of the 29th April, 1933, and the Air Force Rules, 1950, published with the notification of No. 248, dated the 29th April, 1933, and the Air Force Rules, 1950, published with the notification of No. 246, dated 22nd July, 1950, the Central the Government of India in the Ministry of Defence No. S.R.O. 126, dated 22nd July, 1950, the Central Government hereby makes the following rules, namely—

CHAPTER I

PRELIMINARY

- 1. Short title.—(1) These rules may be called the Air Force Rules, 1969.
- (2) ²[They] shall come into force on such date³ as the Central Government may, by notification in the Official Gazette, appoint in this behalf.
 - 2. Definitions.—In these rules, unless the context otherwise requires,—
 - (a) "Act" means the Air Force Act, 1950;
 - (b) "Form" means a Form set forth in the Schedule;
 - (c) "Minor punishment" means punishment inflicted without the intervention of ⁴[a court-martial] under Section 82 or Section 86;
 - (d) "Proper air force authority" when used in relation to any power, duty, act or matter means such air force authority as, in pursuance of the Act or these rules or the regulations for the air force or the usages of the service, exercises or performs that power or duty or is concerned with the Act or matter;
 - (e) "Schedule" means a Schedule appended to these rules;
 - (f) "Section" means a section of the Act.
- 3. Reports and applications.—Any report or application directed by these rules to be made to a superior authority, or proper air force authority, shall be made in writing through the proper channel, unless the authority on account of exigencies of the service or otherwise, dispenses with the writing.
- 4. Forms set forth in ⁵[the schedule].—(1) The Forms with such variations as the circumstances of each case require, may be used for the respective purposes therein mentioned and if used shall be sufficient, but a deviation from such forms shall not, by reason only of such deviation, render any charge, warrant, order, proceedings or other document invalid.
- (2) An omission of any such Form shall not, by reason only of such omission, render any act or thing invalid.

^{1.} Vide S.R.O. 310, dated 24-9-1969, published in the Gazette of India, Extra., Part II, Section (iv), dated 1-11-1969.

^{2.} Subs. for "It" by S.R.O. 358, dated 8-7-1970.

^{3.} w.e.f. 1-6-1972 [Vide S.R.O. 9(E), dt. 23-5-1972.]

^{4.} Subs. for "the court-martial" by S.R.O. 358, dated 8-7-1970.

^{5.} Subs. for "schedule" by S.R.O. 358, dated 8-7-1970.

- (3) The notes to, and instructions in, the Forms shall be considered as instructions, which it is expedient to follow in all cases to which such notes and instructions apply, but shall not have the force of the rules.
- 5. Exercise of power vested in holder of air force appointment. Any power or jurisdiction conferred on, and any act or thing to be done by, or before any person holding any air force appointment may be exercised by, or done by, or before any other person for the time being authorised in that behalf according t_0 the usages of the service.
- 6. Cases unprovided for.—In any case not provided for by these rules such course shall be adopted as appears best calculated to justice.

CHAPTER II

ENROLMENT AND ATTESTATION

- 7. Enrolling officers and form of enrolment.—(1) The following officers shall be enrolling officers for the purposes of Sections 13 and 14, namely—
 - (a) all recruiting officers;
 - (b) all assistant recruiting officers;
 - (c) the Officer Commanding a unit of the Air Force.
- (2) The Form of enrolment set forth in the First Schedule is prescribed for the purposes of Sections 13 and 14.
- 8. Persons to be attested.—All combatants shall, when reported fit for the duties of their trade, be attested as provided in Section 16.
- 9. Oath or affirmation to be taken on attestation.—(1) The oath or affirmation to be taken on attestation shall be in the following form or in such other forms to the same purport as the attesting officer ascertains to be in accordance with the religion of the person to be attested or otherwise binding on his conscience.

Form of Oath

I..... do swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established and that I will, as in duty-bound honestly and faithfully serve in the Air Force of the Union of India, and go wherever ordered by air, land or sea, and that I will observe and obey all commands of the President of the Union of India and the commands of any officer set over me even to the peril of my life.

Form of Affirmation

- I..... do solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will, as in duty-bound, honestly and faithfully serve in the Air Force of the Union of India and go wherever ordered by air, land or sea, and that I will observe and obey all commands of the President of the Union of India and the commands of any officer set over me even to the peril of my life.
- (2) The oath or affirmation prescribed in this rule shall, whenever practicable be administered by the Commanding Officer of the person to be attested or in

the presence of such Commanding Officer by a person empowered by him to administer it in the manner described in Section 17. If it is not so administered, it may be administered by a magistrate, a recruiting officer or an assistant recruiting officer.

CHAPTER III DISMISSALS, DISCHARGES, ETC.

⁶[10. Discharge not to be delayed.—Every person enrolled under the Act shall as soon he becomes entitled under the conditions of his enrolment to be discharged, be so discharged with all convenient speed:

Provided that a person shall not be so entitled to be discharged during the period during which the Central Government, by a notification in this behalf suspends the entitlement to discharge in respect either of all the persons enrolled under the Act, or of any class of such persons to which he belongs.]

- 11. Discharge certificate.—A certificate furnished in accordance with the provisions of Section 23 hereinafter called a "discharge certificate", may be so furnished either by personal delivery thereof by or on behalf of the Commanding Officer of the person dismissed, removed, discharged, retired or released or by its transmission by registered post to such person.
- 12. Date from which retirement, discharge, release, removal or dismissal otherwise than by sentence of a court-martial takes effect.—(1) The dismissal of a person subject to the Act, whose dismissal otherwise than by sentence of court-martial is duly authorised, or the retirement, discharge, release or removal of a person so subject, whose retirement discharge, release or removal as the case may be, is duly authorised, shall be carried out by the Commanding Officer of such person with all convenient speed. The competent authority may, when authorising the dismissal, retirement, discharge, release or removal, specify any further date from which it shall take effect:

Provided that if no such date is specified, it shall take effect from the date on which it was duly authorised, or from the date on which the dismissed, retired, discharged, released or removed person ceased to do air force duty, whichever is later.

- (2) The retirement, removal, release, discharge or dismissal of a person subject to the Act shall not be retrospective.
- 13. Release.—A person subject to the Act may be released from the air force in accordance with these rules, or in accordance with any orders or instructions made in that behalf by or under the authority of the Central Government.
- 14. Retirement.—Subject to the other provisions of these rules, a person subject to the Act may be retired in accordance with the terms and conditions of his service by or under the authority of the Central Government.

^{6.} Subs. by S.R.O. 83, dated 19-12-1970.

- 15. Authorities empowered to authorise discharge.—(1) Each of the Table below shall be the and the authorities empowered to authorities specified in Column 3 of the Table below shall be the authority competent in respect of persons subject to the Act specified in Column 1 thereof for the causes specified in Column 2 and in the manner specified in Column 4. discharge such persons from the service.
- (2) Any power conferred by this rule on any of the aforesaid authorities may also be exercised by any other authority superior to it.

TABLE

		LABL	2	
Class		Cause of discharge	Competent authority to authorise discharge	Special Instructions
1		2	3	4
Persons enrolled under the Act who have attested.	(a)	At his own request on transfer to the pension establishment.		To be carried out in accordance with the conditions of enrolment.
	(b)	On fulfilling the conditions of his enrolment.	Commanding Officer.	Do.
	(c)	Having been found medically ⁷ [unfit] for further service.	Commanding Officer.	To be carried out only on recommendations of an Invaliding Board.
	(d)	On transfer to the pension establishment or on discharge with gratuity otherwise than at his own request or under item (c) .	Officer Commanding, Air Force Record Office.	
	(e)	Having been found inefficient in his rank or trade and being unwilling to accept reduction or remustering.	Air Officer i/c Administration.	An airman reported as inefficient will, as far as vacancies allow be permitted to remuster and/or accept reduction in any rank and trade for which he is reported as suitable. If no such vacancy exists or if the declines to accept such remustering or reduction he will be discharged under this item.
0	fı	At his own request before ulfilling the ⁸ [conditions of is enrolment].	Director or Personnel (Airmen).	
3)	, ,	is services no longer quired—		_

^{7.} Subs. for "unifit" by S.R.O. 358, dated 8-7-1970.

^{8.} Subs. for "conditions of enrolment" by S.R.O. 358, dated 8-7-1970.

		(i) Due to reduction in establishment or to reorganisation.	Director or Personnel (Airmen).	_
		(ii) Unsuitable for retention in the Air Force.	Air Officer i/c Administration.	_
	(<i>h</i>)	All other classes of discharge.	Do.	_
Persons enrolled under the Act who have not been attested.	<i>(i)</i>	At his own request before fulfilling the conditions of his enrolment.	(i) Air or other Officer i/c of Command. (ii) Director or Personnel (Airmen) in case of units directly under Air Headquarters.	The competent authority mentioned in the preceding column will exercise this power only when he is satisfied as to the bona fides of the application and that the total strength of the Air Force will not thereby be unduly reduced.
	(j)	Unlikely to make an efficient ⁹ [airman].	Commanding Officer.	Applicable to airmen undergoing training for airmen.
	(k)	All other classes of discharge.	Commanding Officer.	

- 16. Dismissal or removal of officers for misconduct.—(1) An officer may be dismissed or removed from service for misconduct by the Central Government but before doing so and subject to the provisions of sub-rule (2) he shall be given an opportunity to show cause against such action.
- (2) Where the dismissal or removal of an officer is proposed on ground of misconduct which has led to his conviction by a criminal court, or where the Central Government is satisfied that for reasons to be recorded in writing, it is not expedient or reasonably practicable to do so, it shall not be necessary to give an opportunity to the officer of showing cause against his dismissal or removal.
- (3) Where an officer has been convicted by a criminal court and the Central Government, after examining the judgment of the criminal court in his case and considering the recommendation about him of the Chief of the Air Staff, is of opinion that further retention of such officer in the service is undesirable that Government may dismiss or remove such officer from the service.
- (4) In any case not falling under sub-rule (3), when the Chief of the Air Staff after considering the reports on an officer's misconduct, is of opinion that the trial of the officer by a court-martial is inexpedient or impracticable but the further retention of the officer in the service is undesirable, he shall so inform the officer and subject to the provisions of sub-rule (5) furnish to the officer all reports adverse to him calling upon him to submit in writing within a reasonable period to be specified, his explanation in defence and any reasons which he may wish to put forward against his dismissal or removal.

^{9.} Subs. for "airmen" by S.R.O. 358, dated 8-7-1970.

- (5) The Chief of the Air Staff may withhold from disclosure any report adverse to an officer or any portion thereof, if in his opinion its disclosure is not in the interests of the security of the State.
- (6) If no explanation is received from the officer within the specified period or if the explanation received is considered to be not satisfactory or, when so directed by the Central Government, the reports against the officer as well as his explanation if any shall be submitted to the Central Government by the Chief of the Air Staff together with his recommendation as to the dismissal or removal of the officer from the service.
- (7) The Central Government may, after considering the reports against the officer and his defence, if any, and the recommendations of the Chief of the Air Staff, dismiss or remove the officer from service.
- (8) In this rule and in Rule 17 the Chief of the Air Staff while submitting a case to the Central Government may recommend that instead of removing an officer from service, he may be compulsorily retired or that he should be called upon to resign his commission, and the Central Government in passing orders may instead of removing an officer from service, compulsorily retire him or give the officer an option to submit his resignation, and if he refuses to do so, remove him from the service.
- 17. Removal from service of officers on grounds other than misconduct.—(1) When the Chief of the Air Staff is satisfied that an officer is unfit to be retained in service due to inefficiency, physical disability or other ground other than misconduct the officer—
 - (a) shall be so informed;
 - (b) shall be furnished with the particulars of all matters adverse to him; and
 - (c) shall be called upon to submit in writing, within a reasonable period, any reasons he may wish to urge for not being removed from the service:

Provided that all or any of clauses (a), (b) and (c) shall not apply if the Central Government is satisfied that for reasons, to be recorded by it in writing, it is not expedient or reasonably practicable to comply with the provisions thereof:

Provided further that the Chief of the Air Staff may withhold from disclosure the particulars of any matter adverse to the officer, or any portion thereof, if in his opinion, its disclosure is not in the interests of the security of the State.

- (2) If no reply is received from the officer within the specified period, or the reasons submitted by him are considered not satisfactory by the Chief of the Air Staff, the matter shall be submitted to the Central Government for orders, together with the explanation of the officer, if any, and the recommendation of the Chief of the Air Staff for the removal of the officer from the service.
- (3) The Central Government may, after considering the explanation, if any, of the officer and the recommendations of the Chief of the Air Staff, and after satisfying itself that the failure, where applicable, to disclose matters adverse to the

officer was in the interests of the security of the State, may remove or compulsorily retire the officer from the service.

- ¹⁰[17-A. Certain rules not to apply.—Without prejudice to the provisions contained in Section 18 of the Act, nothing contained in Rules 16 and 17 shall apply to the office of the Chief of Defence Staff.]
- 18. Dismissal or removal of a person subject to the Act other than an officer.—(1) Save in a case where a person subject to the act other than an officer is dismissed or removed from the service on the ground of conduct which had led to his conviction by a criminal court or a court-martial, no such person shall be dismissed or removed under sub-section (1) or sub-section (3) of Section 20 unless he has been informed of the particulars of the cause of action against him and allowed reasonable time to state in writing any reasons he may have to urge against his dismissal or removal from the service.
- (2) Notwithstanding anything contained in sub-rule (1), if in the opinion of the officer competent to order the dismissal or removal or such person, it is not expedient or reasonably practicable to comply with the provisions of sub-rule (1), he may after certifying to that effect, order the dismissal or removal.
- (3) All cases of dismissal or removal without complying with the procedure prescribed in sub-rule (1) shall, without delay, be reported to the Central Government.

CHAPTER IV

RESTRICTIONS ON FUNDAMENTAL RIGHTS AND PROVISIONS RELATING TO ARRESTS, ETC.

- 19. Membership of Organisations.—No person subject to the Act shall, without the express sanction of the Central Government,—
 - (a) be a member of, or associated in any way with, any society, institution, association or organisation that is not recognised as part of the Armed Forces of the Union or is not of a purely social, recreational or religious ¹¹[or educational] nature.

Explanation.—If any question arises as to whether any society, institution, association or organisation is of a purely social, recreational or religious nature, the decision of the Central Government thereon shall be final:

- (b) be a member of or be ¹²[associated] in any way with any trade union or labour union, or any class of trade or labour unions.
- 20. Political and other activities.—(1) No person subject to the Act shall attend address, or take active part in, any meeting or demonstration held for party or political purposes, or belong to or join, or subscribe in aid of, any political association or movement.

¹⁰ Ins. by S.R.O 20(E), dated 28-12-2019 (w.e.f. 28-12-2019).

^{11.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{12.} Subs. for "associate" by S.R.O. 358, dated 8-7-1970.

- (2) No person subject to the Act shall issue an address to electors or in any other manner publicly announce himself or allow himself to be publicly announced as a candidate or as a prospective candidate for election to Parliament, Legislature of a State, local authority, or other public body, or act as a member of a candidate's election committee, or in any way actively prosecute a candidate's interest.
- 21. Communications to Press, Lectures, etc.—No person 13 [subject to the Act shall]—
 - (a) publish in any form whatever or communicate directly or indirectly to the press any matter on a service subject or containing any service information, or publish or cause to be published any book or letter or article or other document on such matter or containing such information. without the previous sanction of the ¹⁴[Central Government]; or
 - (b) Deliver a lecture or wireless address on a service subject or containing any information or views on any service subject without the previous sanction of the Chief of the Air Staff or any other officer specified by him in this behalf.

Explanation.—For the purpose of this rule, service information and service subject mean information or subject, as the case may be, concerning ¹⁵[the Forces], the defence or the external relation of the Union.

22. Manner and extent of custody pending trial or confirmation of courtmartial proceedings.—(1) Any person subject to the Act who has been ordered into air force custody by a competent authority may be taken into such custody in accordance with the usages of the service:

Provided that while being held for trial or after trial pending confirmation of the proceedings, the arrest or confinement imposed upon him shall not be more rigorous than the circumstances require to ensure his physical fitness and security.

- (2) Detention in air force custody beyond a total period of sixty days whether continuously or in broken periods, of a person subject to the Act, who is not on active service and for whose trial a court-martial has not assembled, shall require the sanction of the Chief of the Air Staff or any other officer duly authorised, with the approval of the Central Government, by the Chief of the Air Staff in that behalf.
- (3) The Chief of the Air Staff or such other officer may sanction further detention of such person as is described in sub-rule (2) for a specific period, which he may extend from time to time, provided that the total period of detention under sub-rule (2) and this sub-rule, whether continuous or broken, shall not exceed ninety days.
- (4) No such person as is described in sub-rule (2) shall be detained in air force custody beyond a period of ninety days, whether continuously or in broken period except with the approval of the Central Government.

14. Subs. by S.R.O. 24(E), dated 16-8-1974.

^{13.} Subs. for "subject to the A shall" by S.R.O. 358, dated 8-7-1970.

^{15.} Subs. for "the forces" by S.R.O. 358, dated 8-7-1970.

- (5) As soon as the proceedings of a court-martial have been received by an officer having powers to confirm them, that officer shall, as soon as may be, order the release (without prejudice to re-arrest) of the accused if the finding of the court-martial is "not guilty" on the charge, or where there are more charges them one, on all the charges, on which he was tried.
- (6) Where the sentence awarded by a court-martial is lower in the scale of punishments set out in Section 73, than dismissal, the officer referred to in sub-rule (5) shall either order the release of the accused person without prejudice to re-arrest or at his discretion, order that the accused person shall be kept under open arrest.
- (7) No person shall be detained in air force custody pending confirmation of the proceedings of a court-martial, for a period in excess of the term of imprisonment or detention to which the court-martial has sentenced him.
- 23. Delay report.—(1) In every case where a person subject to the Act, who is not on active service, is in air force custody for a period longer than eight days, whether continuously or in broken periods, without a court-martial for his trial hearing been assembled, or without a punishment having been awarded to him under Section 82 or Section 86, the Commanding Officer shall make a report in the delay report form contained in the Second Schedule, to the officer empowered to convene a general or district court-martial for the trial of such person. Such report shall be made at interval of every eight days until a court martial is assembled or the case is disposed under Section 82, or Section 86 or such person is released from custody, as the case may be.
- (2) A copy of each of the third and subsequent reports submitted under sub-rule (1) will be forwarded directly to the ¹⁶[Deputy Chief Legal Adviser] of the Command concerned, or in the case of persons belonging or attached to the Air Headquarters or a unit directly under Air Headquarters, to the ¹⁷[Chief Legal Adviser].

CHAPTER V

INVESTIGATION OF CHARGES AND TRIAL BY COURT-MARTIAL

- 24. Disposal of the charge of adjournment for taking down the summary of evidence.—(1) Every charge against a person subject to the Act shall be heard in the presence of the accused. The accused shall have full liberty to cross-examine any witness against him, and to call any witnesses and ¹⁸[make] any statement in his defence.
- (2) The Commanding Officer shall dismiss a charge brought before him if, in his opinion, the evidence does not show that some offence under the Act has been committed, and may do so if, in his discretion, he thinks the charge ought not to be proceeded with.

^{16.} Subs. by S.R.O. 83, dated 19-12-1970.

^{17.} Subs. by S.R.O. 83, dated 19-12-1970.

^{18.} Subs. for "made" by S.R.O. 358, dated 8-7-1970.

- (3) At the conclusion of the hearing of a charge, if the Commanding Officer is of opinion that the charge ought to be proceeded with, he shall, without unnecessary delay, either—
 - (a) dispose of the case summarily; or
 - (b) ¹⁹[refer the case to the proper superior air force authority for sanction under Section 83; or]
 - (c) adjourn the case for the purpose of having the evidence reduced to writing.
- (4) Where the case is adjourned for the purpose of having the evidence reduced to writing at the adjourned hearing the evidence of the witnesses who were present and gave evidence before the Commanding Officer, whether against or for the accused, and of any other person whose evidence appears to be relevant shall be taken down in writing in the presence and hearing of the accused before the Commanding Officer or such officer as he directs.
- (5) The accused may put questions in cross-examination to any witness, and the questions with the answers shall be added in writing to the evidence taken down.
- (6) The evidence of each witness when taken down, as provided in sub-rules (4) and (5), shall be read over to him, and shall be signed by him, or if he cannot write his name, shall be attested by his mark and witnessed. Any statement of the accused ²⁰[* * *] shall be added in writing and read over to him.
- (7) The evidence of the witnesses and the statement, if any, of the accused shall be recorded in the English language. If the witness or accused, as the case may be, does not understand English the evidence or statement, as recorded shall be interpreted to him in a language which he understands.
- (8) If a person cannot be compelled to attend as a witness, or if owning to the exigencies of service or any other grounds (including the expense and loss of time involved), the attendance of any witness cannot, in the opinion of the Commanding Officer or the officer taking the summary (to be certified in writing by the Commanding Officer or such officer), be readily procured, a written statement of his evidence purporting to be signed by him may be read to the accused and included in the summary of evidence.
- $^{21}[(9)(a)]$ Any witness who is not subject to the air force law may be summoned by order under the hand of the Commanding Officer of the accused to attend the hearing of the charge under sub-rule (1) or to attend the adjourned hearing for the purpose of having the evidence reduced to writing under sub-rule (4).
 - (b) The summons shall be in Form 'C-1' as provided in the Third Schedule.]
- 25. Remand of accused.—(1) The evidence and statement, if any, taken down in writing in pursuance of Rule 24 (hereinafter referred to as the summary of

^{19.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{20.} The words "material to his defence" omitted by S.R.O. 24(E), dated 16-8-1974.

^{21.} Subs. by S.R.O. 5(E), dated 8-11-1990.

evidence) shall be considered by the Commanding Officer, who thereupon shall either—

- (a) remand the accused for trial by court-martial; or
- (b) ²²[refer the case to the proper superior air force authority for sanction under Section 83 or disposal under Section 86; or]
- (c) if he think sit desirable, re-hear the case and dispose it of summarily.
- (2) If the accused is remanded for trial by court-martial, the Commanding Officer shall without unnecessary delay apply to the proper air force authority to convene a court-martial.
- (3) The summary of evidence, or a true copy thereof, shall be furnished to the convening authority with the application to convene a court-martial, and shall be laid before the court-martial before which the accused is tried on the assembly of the court.
- 26. Application of Rules 24 and 25 to officers exercising powers of a Commanding Officer.—The provisions of Rules 24 and 25 shall, so far as practicable, also apply to an officer exercising the powers of a Commanding Officer.
- ²³[27. Action by officer having power to convene a district court-martial.—An officer having power to convene a district court martial to whom a case is referred under the provisions of clause (b) of sub-rule (1) of Rule 25 may, at his discretion either—
 - (a) authorise in writing the Commanding Officer or other officer exercising the powers of a Commanding Officer to dispose of the case summarily; or
 - (b) refer the case to a superior authority; or
 - (c) order the assembly of a district court-martial for the trial of the accused person.]
- ²⁴[28. Action by officer having power to convene a general court-martial.—An officer having power to convene a general court-martial to whom an application for the convening of a court-martial is made or to whom a case is referred under the provisions of clause (b) of sub-rule (1) of Rule 25, or of clause (b) of Rule 27, may, at his discretion,—
 - (a) return the case to the Commanding Officer or other officer exercising the powers of a Commanding Officer authorising such officer in writing to dismiss the charge or dispose of the case summarily; or
 - (b) deal with the case summarily, as provided in Rule 31; or
 - (c) order the assembly of a court-martial for the trial of the accused person;
 - (d) refer the case to a superior authority.]

^{22.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{23.} Subs. by S.R.O. 24(E), dated 16-8-1974.
24. Subs. by S.R.O. 24(E), dated 16-8-1974.

- 29. Limitation of powers of minor punishment according to rank.—(1) A Commanding Officer or other officer exercising the powers of a Commanding Officer, if of the rank of Squadron Leader or above, may, without the intervention of a court-martial, award the minor punishments specified in Section 82.
- (2) A Commanding Officer, or other officer exercising the powers of a Commanding Officer, of the rank of Flight Lieutenant, shall have the powers of punishment specified in the said section, provided that he shall not award detention or field punishment for a period exceeding seven days.
- (3) A Commanding Officer, or other officer exercising the powers of a Commanding Officer, who is below the rank of Flight Lieutenant shall have the powers of punishment specified in the said section, except the following in the case of non-commissioned officers, namely—
 - (a) severe reprimand;
 - (b) deprivation of acting rank; and
 - (c) penal deduction under clause (g) of Section 92;

and, in the case of persons below non-commissioned ranks, forfeiture of badge pay:

Provided that such officer shall not award detention or field punishment for a period exceeding seven days, or confinement to the camp for a period exceeding ten days.

- (4) Notwithstanding anything contained in sub-rules (2) and (3) where a Commanding Officer or other officer exercising the powers of a Commanding Officer is below the rank of Squadron Leader, an officer superior in command to such commanding or other officer, may, if he considers desirable, restrict the powers under the said sub-rule of such Commanding Officer or other officer to any extent as he thinks fit.
- 30. Powers of minor punishment of Subordinate Commanders.—(1) Subject to the provisions of sub-rule (2), an officer other than a Commanding Officer, who has with the consent of the Central Government been specified by the Chief of the Air Staff as a "Subordinate Commander", may award such minor punishments and to such extent as specified in this rule.
- (2) The subordinate commanders specified ²⁵[in Column 1] of the Table below, if authorised in this behalf by the Commanding Officer or other officer exercising the powers of a Commanding Officer, may award to the persons specified in Column 2 the minor punishments specified ²⁶[in Column 3] thereof provided that, when an officer of the rank of Flight Lieutenant is officiating in an appointment normally held by an officer of higher rank, or when no subordinate commander of the rank of Squadron Leader or above is available, an officer of the rank of Flight Lieutenant shall not be authorised to award the punishment fine.

^{25.} Subs. for "in the Column 1" by S.R.O. 358, dated 8-7-1970.

^{26.} Subs. for "in the Column 3" by S.R.O. 358, dated 8-7-1970.

TABLE

Authority competent to award punishment		Person who may be punished	Punishment	
1	2			3
Officer of the rank of Flight Lieutenant or	(a)	Non-commissioned Officer.	(i) (ii)	Reprimand. Admonition.
above.	(b)	²⁷ [Airman] below non-commissioned rank.	(i)	Confinement to the Camp for a period not exceeding seven days.
			(ii)	Extra Guards or duties no exceeding 3 in number.
			(iii)	Admonition.
			(iv)	Fine not exceeding 4 days pay provided that an airman shall not be fined more than seven days pay in any ²⁸ [one] month.
Officer below the rank of Flight Lieutenant.	(a)	Non-commissioned Officer.		Admonition.
	(b)	Airmen below non-commissioned rank.	(i)	Confinement to the Camp for a period not exceeding three days.
			(ii)	Extra Guards or duties not exceeding 3 in number.
			(iii)	Admonition.

- 31. Summary disposal of charge against officers and warrant officers.—(1) ²⁹[When a charge against an officer or warrant officer is to be summarily disposed of under Section 86], a copy of the summary of evidence shall be delivered to him free of charge as soon as practicable after its preparation, and in any case not less than forty-eight hours before such disposal.
- (2) The officer dealing with the case summarily under Section 86 shall hear the witnesses, if any, in the presence of the accused, but may dispense with the hearing of every or all witnesses if the accused person consents in writing thereto.
- ³⁰[(3) If the accused person demands that the evidence be taken on oath, the officer dealing with the case summarily shall administer to each witness before he gives his evidence, the oath or affirmation as prescribed in Rule 118, but the accused person shall not be sworn.]
- (4) The accused may put questions in cross-examination to any witness, call any witnesses and make a statement in his defence.
- (5) The proceedings shall be recorded as far as practicable in accordance with Form D.I or Form D.2 (as may be appropriate) of the forms for use for summary

^{27.} Subs. for "Airmen" by S.R.O. 358, dated 8-7-1970.

^{28.} Subs. for "on" by S.R.O. 358, dated 8-7-1970.

^{29.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{30.} Subs. by S.R.O. 24(E), dated 16-8-1974.

disposal of charges against officers and warrant officers contained in the Fourth Schedule and in every case in which a punishment is awarded, the original and a certified true copy of the proceedings together with the summary of evidence shall be forwarded through the proper channel to the superior air force authority as defined in Section 89.

- 32. Summary award of punishment by commanding or other officer.—When a Commanding Officer, or other officer having power to dispose of an offence summarily, has once awarded a punishment for that offence, he cannot afterwards increase the punishment for that offence.
- ³¹[33. Revision of minor punishments awarded under Section 82.—(1) If a minor punishment awarded under Section 82 appears to any officer superior in command to the officer who awarded the punishment to be wholly illegal, such authority shall direct that the award be cancelled and the entry in the records of the accused be expunged.
- (2) If such minor punishment appears to the authority specified in sub-rule (1) to be in excess of the punishment authorised by law, such authority may vary the punishment awarded so that it shall not be in excess of the punishment authorised by law, and the entry in the ³²[records] of the accused shall be varied accordingly.
- (3) If such minor punishment appears to the authority specified in sub-rule (1) to be unjust or too severe having regard to all the circumstances of the case, such authority may mitigate or remit the punishment awarded or commute that punishment for any other punishment or punishments lower in the scale laid down in Section 82, which the Commanding Officer or other officer exercising powers under that section could have validly awarded, and such mitigation, remission or commutation shall be entered in the records of the accused:

Provided that for the purpose of this sub-rule, the punishment of field punishment shall be deemed to be higher in scale than detention:

Provided further that the punishment of field punishment shall not be commuted for punishment of detention for a term exceeding the term of such field punishment and the punishment of field punishment or detention shall not be commuted for a punishment of confinement to the camp for a term exceeding the term of such field punishment or detention.

(4) Any authority specified in sub-rule (1) may, in addition to or without any order passed under sub-rule (1), (2) or (3), issue such direction in any case as may appear to such authority to be necessary for doing justice in the matter.]

Framing Charges

- **34.** Charge-sheet and charge.—(1) A charge-sheet, so far as practicable, conform to the form of charge-sheet specified in the Fifth Schedule and shall contain the whole issue or issues to be tried by a court-martial at one time.
- (2) A charge means an accusation contained in a charge-sheet, that a person subject to the Act has been guilty of an offence.
 - (3) A charge-sheet may contain one charge or several charges.

^{31.} Subs. by S.R.O. 83, dated 19-12-1970.

^{32.} Subs. for "record" by S.R.O. 358, dated 8-7-1970.

- R. 39] 35. Commencement of charge-sheet.—Every charge-sheet shall begin with 35. Commence and description of the person charged, and state, in the case of an officer, the name, number, and unit, and in the case of a warrant officer, the name, number, and unit, and in the case of a warrant officer, or other his rank, name, his number, rank, name and unit. When the accuract his rank, name, his number, rank, name and unit. When the accused person does enrolled person, to the regular air force, the charge-sheet shall show hard enrolled person, men air force, the charge-sheet shall show by the description not belong to the regular air force, the charge-sheet shall show by the description or directly by an express averment, that he is subject to the of him, or directly by an express averment, that he is subject to the Act in respect of the offence charged.
- 36. Contents of charge.—(1) Each charge shall state one offence only, and in no case shall an offence be described in the alternative in the same charge.
 - (2) Each charge shall be divided into two parts—
 - (a) the statement of the offence; and
 - (b) the statement of the particulars of the act, neglect, or omission constituting the offence.
- (3) The offence shall be stated, if not a civil offence, as nearly as practicable, in the words of the Act, and if a civil offence, in such words as sufficiently describe that offence, but not necessarily in technical words.
- (4) The particulars shall state such circumstances respecting the alleged offence as will enable the accused to know what act, neglect or omission is intended to be proved against him as constituting the offence.
- (5) The particulars in one charge may be framed wholly or partly by a reference to the particulars in another charge, and in that case so much of the latter particulars as are so referred to shall be deemed to form part of the first mentioned charge as well as of the other charge.
- (6) Where it is intended to prove any facts in respect of which any deduction from pay and allowances can be awarded as a consequence of the offence charged the particulars shall state those facts, and the sum of the loss or damage it is intended or charge.
- ³³[37. Signature on charge-sheet.—The charge-sheet shall be signed by the Commanding Officer of the accused or by the officer who, in respect of the accused, is an officer empowered under Section 82 to exercise the powers of a Commanding Officer, and shall contain the place and date of such signature.]
- 38. Validity of charge-sheet.—(1) A charge-sheet shall not be invalid by reason only of any mistake in the name or description of the person charged, if he does not object to the charge-sheet during the trial, and it is not shown that injustice has been done to the person charged.
- (2) In the construction of a charge-sheet or charge, there shall be presumed in favour of supporting the same every proposition which may reasonably be presumed to be impliedly included though not expressed therein.

Preparation of Defence by Accused Persons

39. Opportunity for accused to prepare defence.—An accused person for whose trial a court-martial has been ordered to assemble shall be afforded proper

^{33.} Subs. by S.R.O. 24(E), dated 16-8-1974.

opportunity of preparing his defence, and shall be allowed free communication with opportunity of preparing his defence, and shan the may wish to consult, his witnesses, and with any friend or legal adviser whom he may wish to consult,

The interval between his being so informed of the charges against him and his The interval between his being so into the interval betw consider his defence.

- (2) The officer at the time of so informing the accused shall give him a copy of the charge-sheet ³⁵[and, if the recording of summary of evidence has not been dispensed with under Rule 42, a copy of the summary of evidence,] and, if he desires it, a vernacular translation of the same, and shall, if necessary, read and explain to him the charges brought against him.
- (3) If he desires it, a list of the names, ranks, and units of the officers who are to form the court, and where officers in waiting are named, also of these officers, will be given to the accused.
- (4) If it appears to the court that the accused is liable to be prejudiced at his trial by any non-compliance with this rule, the court shall take steps and, if necessary, adjourn to avoid the accused being so prejudiced.
- ³⁶[41. Joint trial of several accused persons.—(1) Any number of accused persons may be tried together for an offence charged to have been committed by them collectively.
- (2) Any number of accused persons, whether charged, jointly or not, may be tried together for an offence averred to have been committed by one or more of them and to have been abetted by the other or others.
- (3) Where the accused persons are so charges under sub-rule (1) or (2), any one or more of them may at the same time be charged with and tried for any other offence averred to have been committed individually or collectively:

Provided that all the said offences are based on the same facts, or form, or are part of, a series of offences of the same or similar character.

(4) In the cases mentioned above, notice of the intention to try the accused persons together shall be given to each of the accused persons at the time of his being informed of the charge, and any accused person may claim, either by notice to the authority convening the court or when arraigned before the court, by notice to the court, that he or some other accused person be tried separately on one or more of the charges included in the charge-sheet, on the ground that the evidence of one or more of the other accused persons proposed to be tried together with him will be material to his defence, or that otherwise he would be prejudiced or embarrassed in his defence, the convening authority or court, if satisfied that the evidence will be material or that the accused person may be prejudiced or embarrassed in his defence as aforesaid, and if the nature of the charge admits of it, shall allow the claim, and such accused person, or, as the case may be, the other accused person or persons whose separate trial has been claimed, shall be tried separately.

^{35.} Ins. by S.R.O. 24(E), dated 16-8-1974.

^{36.} Subs. by S.R.O. 24(E), dated 16-8-1974.

- (5) Where any such claim as is referred to in sub-rule (4) has been made and disallowed by the authority convening the court, or by the court, the disallowance disanowal disanowal shall not be a ground for refusing confirmation of the finding or of such continuous of the opinion of the confirming authority, substantial miscarriage sentence unless, in the opinion of the confirming authority, substantial miscarriage of justice has occurred by reason of the disallowance of such claim.
- (6) Where the proceedings of any court-martial in respect of any charge against an accused person are not confirmed on the ground stated in sub-rule (5) such accused person may be tried again on that charge.]

Exception from rules

42. Suspension of rules on the ground of the exigencies of the service or the necessities of discipline.—Where it appears to the officer convening a courtmartial, or to the senior officer on the spot, that exigencies of the service or the necessities of discipline, render it impossible or inexpedient to observe any of the ³⁷[provisions of sub-rules (4), (5), (6) and (7) of Rule 24 and] of Rules 25, 39 and 40 he may, by order under his hand, make a declaration to that effect specifying the nature of such exigencies or necessities, and thereupon the trial or other proceedings shall be as valid as if the rule mentioned in such declaration had not been contained herein; and the declaration may be made with respect to all or any of the provisions of the rules 38[aforesaid]:

Provided that the accused shall have full opportunity of making his defence, and shall be afforded every facility for preparing it which is practicable, having due regard to the said exigencies or necessities.

Section 2.—General and District ³⁹[Courts-Martial—Convening] the Court

- 43. Convening of general and district ⁴⁰[courts-martial].—⁴¹[(1) An officer before convening a general or district court-martial shall first satisfy himself that the charges to be tried by the court-martial are for ⁴²[offences] within the meaning of the Act, and framed in accordance with law, and that evidence justifies a trial on those charges he may amend the charges if he deems fit, and if not so satisfied order the release of the accused, or refer the case to superior authority].
- (2) He shall also satisfy himself that the case is a proper one to be tried by the description of court-martial he proposes to convene.
- (3) The officer convening a court-martial shall appoint or detail the officers to form the court, and may also appoint or detail such waiting officers as he thinks expedient. He may also, where he considers the services of an interpreter to be necessary, appoint or detail an interpreter to the court.

^{37.} Subs. for "provisions of Rule 24 sub-rules (4), (5), (6) and (7) and" by S.R.O. 358, dated 8-7-1970.

^{38.} Subs. for "aforesaid mentioned" by S.R.O. 358, dated 8-7-1970. 39. Subs. for "Courts-Martial Convening" by S.R.O. 358, dated 8-7-1970.

^{40.} Subs. for "court-martial" by S.R.O. 358, dated 8-7-1970.

^{41.} Subs. by S.R.O. 127, dated 12-7-1995.

^{42.} Subs. for "offence" by S.R.O. 358, dated 8-7-1970.

- 43[(4) After the convening officer has appointed or detailed the officer has appointed or detailed the officer has appointed or detailed the officer has cub-rule (3), convening order of the court-martin h form a court-martial under sub-rule (3), convening order of the court-martial may and the accused by court-martial may and form a court-martial under sub-rule (3), come endorsement on the charge-sheet for trial of the accused by court-martial may endorsement on the charge or by a staff officer on his behalf. The charge of the charge be signed by convening officer or by a staff officer on his behalf. The charge sheet the summary of evidence and the convening on which the accused to be tried, the summary of evidence and the convening order on which the accused to be tried, the summer of the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior officer of court-martial shall then be sent to the senior of court-martial shall then be sent to the senior of court-martial shall then be sent to the senior of court-martial shall the seni
- 44. Adjournment for insufficient number of officers.—(1) If, before the 44. Adjournment for insufficient detailed are not available to serve accused is arraigned, the full number of officers detailed are not available to serve by reason of non-eligibility, disqualification, challenge or otherwise, and if there are not a sufficient number of officers in waiting to take the place of those unable to serve, the court shall ordinarily adjourn for the purpose of fresh members being appointed; but if the court is of opinion that in the interests of justice, and for the good of the service, it is inexpedient so to adjourn it may, if not reduced in number below the required minimum, proceed recording their reasons for so doing.
- (2) If the court adjourns for the purpose of the appointment of fresh members whether under these rules or otherwise, the convening officer may, if he thinks fit, convene another court.
- 45. Ineligibility and disqualification of officers for court-martial.—(1) An officer is not eligible to serve on a court-martial unless he is subject to air force law.
- (2) An officer is disqualified for serving on a general or district court-martial if he-
 - (a) is the officer who convened the court; or
 - (b) is the prosecutor, or a witness for the prosecution; or
 - (c) investigated the charges before trial, or took down the summary of evidence or was a member of a court of inquiry respecting the matters on which the charges against the accused are founded, or was the flight, squadron, station, unit, or other commander who made preliminary inquiry into the case, or was a member 44[of a previous] court-martial which tried the accused in respect of the same offence; or
 - (d) is the Commanding Officer of the accused or of the unit to which the accused is attached or belongs; or
 - (e) has a personal interest in the case.
- (3) 45[A provost-marshal] or assistant provost-marshal is disqualified from serving on a general or district court-martial.
- 46. Composition of general court-martial.—(1) The senior member of a general court-martial shall be of a rank not below that of a Group Captain, unless in the opinion of the convening officer, to be stated in the order convening the court and to be conclusive, an officer of that rank is not (having due regard to the public service) available.

^{43.} Subs. by S.R.O. 127, dated 12-7-1995.

^{44.} Subs. for "of previous" by S.R.O. 358, dated 8-7-1970.

^{45.} Subs. for "The provost-marshal" by S.R.O. 358, dated 8-7-1970.

(2) All members of a general court-martial for the trial of an officer shall be of equal if not superior rank to the accused, unless in the opinion of the be of equalities, to be stated in the order convening the court and to be conclusive, 46[officers] of the required rank are not (having due regard to the public service) available:

Provided that in no case shall an officer below the rank of Flight Lieutenant be appointed a member of a court-martial for the trial of an officer of or above the

rank of Squadron Leader.

- 47. Composition of a district court-martial.—The senior member of a district court-martial shall be of a rank not below that of Squadron Leader, unless in the opinion of the convening officer, to be stated in the order convening the court and to be conclusive, an officer of that rank is not (having due regard to the public service) available.
- 48. Units of members of court-martial.—A general or district court-martial shall not be composed exclusively of officers of the same unit, unless the convening officer states in the order convening the court that in his opinion other officers are not (having due regard to the public service) available, and in no case shall it consist exclusively of officers ⁴⁷[belonging] to the same unit as the accused.

Procedure at Trial — Constitution of Court

- 49. Inquiry by court as to legal constitution.—(1) On the court assembling, the order convening the court shall be read, and also the names, rank and unit of the officers appointed to serve on the court; and it shall be the first duty of the court to satisfy itself that the court is duly constituted that is to say—
 - (a) that, so far as the court can ascertain, the court has been convened in accordance with the Act and these rules;
 - (b) that the court consists of a number of officers not less than the required minimum, and, save as mentioned in Rule 44, not less than the number detailed;
 - (c) that each of the officers so assembled is eligible and not disqualified for serving on that court-martial.
- (2) The court shall, further, if it is a general or district court-martial to which a Judge-Advocate has been appointed, ascertain that the Judge-Advocate is duly appointed and is not disqualified for acting at that court-martial.
- ⁴⁸[(3) The court], if not satisfied on the above matters, shall report its opinion to the convening authority, and may adjourn for that purpose.
- 50. Inquiry by court as to amenability of accused and validity of charge.—(1) The court, when satisfied on the above matters, shall satisfy itself in respect of each charge about to be brought before them-
 - (a) that it appears to be laid against a person subject to the Act and to the jurisdiction of the court, and

^{46.} Subs. for "offices" by S.R.O. 358, dated 8-7-1970.

^{47.} Subs. for "belong" by S.R.O. 358, dated 8-7-1970.

^{48.} Subs. for "The court" by S.R.O. 358, dated 8-7-1970.

- (b) that each charge discloses an offence under the Act and is framed in these rules, and is so explicit as to enable the a_{Cen} that each charge discloses an offence and the first range is accordance with these rules, and is so explicit as to enable the $accu_{sed}$ what he has to answer.
- (2) The court, if not satisfied on the above matters, shall report its opinion as the convening authority and may adjourn for that purpose.

Procedure at Trial — Challenge and Swearing

- 51. Appearance of accused and prosecutor.—When the court is satisfied as to the above facts, it shall cause the accused to be brought before the court, and the prosecutor who must be a person subject to air force law, shall take his place.
- 52. Proceedings for challenges of members of court.—The order convening the court and the names of the Presiding Officer and members of the court shall then be read over to the accused and he shall be asked, as required by Section 129, whether he objects to be tried by any officer sitting on the court. Any such objections shall be disposed of in accordance with the provisions of Section 129.

Provided that—

- (a) the accused shall state the names of all the officers to whom he object before any objection is disposed of;
- the accused may call any person to give evidence in support of his objection, and such person may be questioned by the accused and by the court;
- (c) if more than one officer is objected to the objection to each officer shall be disposed of separately, and the objection in respect of that officer lowest in rank shall be disposed of first; and on an objection to an officer, the remaining officers of the court shall in the absence of the challenged officer, vote on the disposal of such objection notwithstanding that objections have ⁴⁹[also been made to any] of them officers;
- (d) when an objection to an officer is allowed that officer shall forth with retire, and take no further part in the proceedings;
- when an officer objected to retires, and there are any officers in waiting, the vacancy shall be forthwith filled by one of the officers in waiting being directed by the Presiding Officer to serve in lieu of the retiring officer. If there is no officer in waiting available, the court shall proceed as directed by Rule 44;
- (f) the eligibility, absence of disqualification, and freedom from objection of an officer filling a vacancy shall be ascertained by the court, as in the case of other officers appointed to serve on the court.
- 53. Swearing or affirming of members.—As soon as the court is constituted with the proper number of officers who are not objected to, or the objections in respect of whom have been overruled, an oath or affirmation shall be administered to every member in one of the following forms or in such other form as the same

^{49.} Subs. for "also been to any" by S.R.O. 358, dated 8-7-1970.

Purport as the court ascertains to be according to his religion or otherwise binding R. 54] on his conscience—

Form of Oath

"I...... do swear in the name of God that I will well and truly try the will duly administer justice according to the Air Force Act, 1950, without partiality, will duly administration; and if any doubt shall arise, then, according to my conscience, the best of my understanding and the custom of war in the like cases; and I do further swear that I will not, on any account at any time, whatsoever, disclose, or discover the vote or opinion of any particular member of this court-martial, unless required to give evidence thereof by a court of justice or a court-martial in due course of law.

Form of Affirmation

"I..... do solemnly affirm that I will well and truly try the accused (or accused persons) before the court according to the evidence, and that I will duly administer justice according to the Air Force Act, 1950, without partiality, favour or affection and if any doubt shall arise, then, according to my conscience, the best of my understanding, and the custom of war in the like cases; and I do further solemnly affirm that I will not, on any account, at any time, whatsoever, disclose, or discover the vote or opinion of any particular member of this courtmartial, unless required to give evidence thereof by a court of justice or a courtmartial in due course of law."

54. Swearing or affirming of Judge-Advocate and others.—After the members of the court are all sworn or have made affirmation, an oath or affirmation shall be administered to the following persons or such of them as are present at the court-martial, in such of the following forms as shall be appropriate, or in such other form to the same purport as the court ascertains to a according to the religion or otherwise binding on the conscience of the person to be sworn or affirmed—

(A) Judge-Advocate

Form of Oath

"I..... do swear in the name of God that I will to the best of my ability carry out the duties of Judge-Advocate in accordance with the Air Force Act, 1950, and the rules made thereunder and without partiality, favour or affection, and I do further sear that I will not on any account, at any time, whatsoever, disclose or discover the vote or opinion on any matter of any particular member of this courtmartial unless required to give evidence thereof by a court of justice or a courtmartial in due course of law."

Form of Affirmation

"I..... do solemnly affirm that I will to the best of my ability carry out the duties of Judge-Advocate in accordance with the Air Force Act, 1950, and the rules made thereunder and without partiality, favour or affection, and I do further solemnly affirm that I will not, on any account, at any time, whatsoever, disclose or discover the vote or opinion on any matter of any particular member of this court. martial, unless required to give evidence thereof by a court of justice or a court. martial in due course of law."

(B) Officer Attending for the Purposes of Instruction Form of Oath

"I..... do swear in the name of God that I will not, on any account at any time, whatsoever, disclose or discover the vote or opinion of any particular member of this court-martial, unless required to give evidence thereof by a court of justice or a court-martial in due course of law".

Form of Affirmation

"I..... do solemnly affirm that I will not, on any account, at any time. whatsoever, disclose or discover the vote or opinion of any particular member of this court-martial, unless required to give evidence thereof by a court of justice or a court-martial in due course of law."

(C) Shorthand Writer

Form of Oath

"I..... do swear in the name of God that I will truly take down to the best of my power the evidence to be give before this court-martial and such other matters as I may be required and will, when required, deliver to the court a true transcript of the same."

Form of Affirmation

"I..... do solemnly affirm that I will truly take down to the best of my power the evidence to be given before this court-martial and such other matters as I may be required, and will, when required, deliver to the court a true transcript of the same".

(D) Interpreter

Form of Oath

"I..... do swear in the name of God that I will faithfully interpret and translate, as I shall be required to do, touching the matter before this courtmartial."

Form of Affirmation

- "I...... do affirm that I will faithfully interpret and translate, as I shall be required to do, touching the matter before this court-martial."
- 55. Persons to administer oaths and affirmation.—All oaths and affirmations shall be administered by a member of the court, the Judge-Advocate, or some other person empowered by the court to administer such oath or affirmation.

Prosecution, Defence and Summing-up

- 56. Arraignment of accused.—(1) After the members of court and other persons are sworn or affirmed as abovementioned, the accused shall be 50[arraigned], on the charges against him.
- (2) The charges upon which the accused is arraigned shall be read and, if necessary translated to him, and he shall be required to plead separately to each charge.
- 57. Objection by accused to charge.—The accused, when required to plead to any charge, may object to the charge on the ground that it does not disclose an offence under the Act or is not in accordance with these rules.
- 58. Amending of charge.—(1) At any time during the trial, if it appears to the court that there is any mistake in the name or description of the accused in the charge-sheet, the court may amend the charge-sheet so as to correct that mistake.
- (2) If on the trial of any charge it appears to the court at any time before they have begun to examine the witnesses, that in the interests of justice any addition to, omission from, or alteration in the charge is required, they may report their opinion to the convening authority, and may adjourn, and the convening authority may either direct a new trial to be commenced, or amend the charge and order the trial to proceed with such amended charge after due notice to the accused.
- 59. Special plea to the jurisdiction.—(1) The accused, before pleading to a charge, may offer a special plea to the general jurisdiction of the court; and if he does so, and the court considers that anything stated in such plea shows that the court has no jurisdiction, they shall receive any evidence offered in support, together with any evidence offered by the prosecutor in disproof or qualification thereof, and any address by the accused and reply by the prosecutor in reference thereto.
 - (2) If the court overrules the special plea, they shall proceed with trial.
- (3) If the court allows the special plea, it shall record its decision and the reasons for it, and report it to the convening authority and adjourn; such decision shall not require any confirmation, and the convening authority shall either forthwith convene another court for the trial of the accused, or order the accused to be released.
- (4) If the court is in doubt as to the validity of the plea, it may refer the matter to the convening authority, and may adjourn for that purpose, or may record a special decision with respect to such plea, and proceed with the trial.
- 60. General plea of "guilty" or "not guilty".—(1) If no special plea to the general jurisdiction of the court is offered, or if such plea being offered, is overruled, or is dealt with by a special decision under sub-rule (4) of Rule 59, the accused person's plea—"guilty" or "not guilty" (or if he refuses to plead, or

does not plead intelligibly either one or the other, a plea of "not guilty")—shall be recorded on each charge.

- (2) 51[If an accused person pleads "guilty", that plea shall be recorded; but (2) ⁵¹[If an accused person pleads guildy, and before it is recorded, the officer conducting the proceeding, on behalf of the coup, but the nature of the charge to which shall ascertain that the accused understands the nature of the charge to which he has pleaded guilty, and shall inform him of the general effect of that plea, and in particular of the meaning of the charge to which he has pleaded guilty, and of the difference in procedure which will be made by the plea of guilty, and shall advise him to withdraw that plea if it appears from the summary of evidence that the accused ought to plead "not guilty".]
- (3) When an accused person pleads "guilty" to the first of two or more charges laid in the alternative, the prosecutor may, after the provisions of sub-rule (2) have been complied with by the court and before the accused is arraigned on the alternative charge or charges, withdraw such alternative charge or charges without requiring the accused to plead thereto and a record to that effect shall be made upon the proceedings of the court.
- (4) A plea of "guilty" shall not be accepted in cases where the accused is liable. if convicted, to the sentenced to death and where such plea is offered, a plea of "not guilty" shall be recorded and the trial shall proceed accordingly.
- 61. Plea in bar.—(1) The accused, at the time of his general plea of "guilty" or "not guilty" to a charge for an offence, may offer a plea in bar of trial on the ground that-
 - (a) he has been previously convicted or acquitted of the offence by a competent criminal court or by a court-martial or has been dealt with summarily under Section 82 or Section 86 for the offence or a charge in respect of the offence has been dismissed as provided in sub-rule (2) of Rule 24; or
 - (b) the offence has been pardoned or condoned by competent air force authority; or
 - (c) the time which has elapsed between the commission of the offence and the commencement of the trial is more than three years, and the limit of time for trial is not extended under Section 121.
- (2) If he offers such plea in bar, the court shall record it as well as his general plea, and if it considers that any fact or facts stated by him are sufficient to support the plea in bar it shall receive and evidence offered, and hear any address made by the accused and the prosecutor in reference to the plea.
- (3) If the court finds that the plea in bar is proved, it shall record its finding, and notify it to the confirming authority, and shall either adjourn, or if there is any other charge against the accused, whether in the same or in a different charge-sheet, which is not affected by the plea in bar, may proceed with the trial of the accused on that charge.

- (4) If the finding that the plea in bar is proved is not confirmed, the court may R. 62] (4) If the court may be reassembled by the confirming authority, and proceed as if the plea had been be reved found not proved.
- (5) If the court finds that the plea in bar is not proved, it shall proceed with the (3) It the said finding, shall be subject to confirmation like any other finding of the court.
- 52[62. Procedure after plea of "guilty".—(1) Upon the record of the plea of "guilty", if there are other charges in the same charge-sheet to which the plea is "guilty", the trial shall first proceed with respect to those other charges, and after findings on those charges, shall proceed with the charges on which a plea of "guilty" has been entered; but if they are alternative charges, the court may either proceed with respect to all the charges as if the accused had not pleaded "guilty" to any charge, or may, subject to sub-rule (2), instead of trying him, proceed under sub-rule (3) in respect of the charges to which he has pleaded guilty.
- (2) Where alternative charges are preferred and the accused pleads "not guilty" to the charge which alleges the more serious offence and "guilty" to the other, the court shall try the accused person as if he had pleaded "not guilty" to all the charges:

Provided that this sub-rule shall not apply if the concurrence of the convening officer has been signified by the prosecutor.

- (3) The procedure of the court in respect of a charge on which a plea of "guilty" has been recorded, shall be as follows—
 - (a) The court shall receive any statement which the accused desires to make in reference to the charge, and shall read the summary of evidence, and annex it to the proceedings, or if there is no such summary, shall take and record sufficient evidence to enable them to determine the sentence and the confirming officer to know all the circumstances connected with the offence. This evidence will be taken in like manner as is directed by these rules in the case of a plea of "not guilty".
 - (b) After the evidence has been so taken, or the summary of evidence has been read, as the case may be, the accused may make a statement in mitigation of punishment, and may call witnesses as to his character. If the accused at any court-martial states anything in mitigation of punishment which, in the opinion of the court, requires to be proved and would, if proved affect the amount of punishment, the court may permit the accused to call witnesses to prove the same.
 - (c) If from the statement of the accused, or from the summary of evidence of otherwise it appears to the court that the accused did not understand the effect of his plea of "guilty" the court shall record its opinion and proceed with the trial as on a plea of "not guilty"; otherwise the court shall, subject to Rule 71, record a finding of "guilty" on the charge.

- (d) When a court has recorded an opinion as is referred to in clause (c) the trial as on a plea of "not guilty", they shall, if it When a court has recorded an open proceeds with the trial as on a plea of "not guilty", they shall, if the alternative which the prosecutor withdrew. proceeds with the trial as on a proceeds with the trial as on a proceeds with the trial as on a proceed with the prosecutor with the trial as on a proceed with the prosecutor with the trial as on a proceed with the prosecutor with the trial as on a proceed with the prosecutor with the trial as on a proceed with the prosecutor with the proceed with the trial as on a proceed with the was a charge laid in the anternative charge, arraign the accused the trial as if such charge had never been withdress the trial as if such charge had never been withdress to the trial as if such charge had never been with the trial as if such charge had never been withdress to the trial as if such charge had never been withdress to the trial as if such charge had never been withdress to the trial as if such charge had never been withdress to the trial as if such charge had Rule 60, reinstate such anternation and proceed with the trial as if such charge had never been withdrawn, and the trial as if such charge, and the trial as if such charges are the such charges and the trial as if such charges are the such charges are
- and proceed with the same charge, and the trial proceedings in the same charge-sheet, the proceedings (4) If a plea of "guilty is recorded with respect to other charges in the same charge-sheet, the proceedings under the findings on the other charges in the with respect to other charges in the sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the findings on the other charges in the same sub-rule (3) shall take place when the same sub-rule (3) shall take subcharge-sheet are recorded.]
- 63. Withdrawal of plea of "not guilty".—The accused may, if he thinks fit at any time during the trial, withdraw his plea of "not guilty", and plead "guilty" and in such case the court will at once, subject to a compliance with sub-rules (2) and (4) of Rule 60, record a plea and finding of "guilty", and shall, so far as is necessary, proceed in the manner directed by Rule 62.
- 64. Plea of "not guilty" and case for prosecution.—After the plea of "not guilty" to any charge is recorded, the trial shall proceed as follows-
 - (a) the prosecutor may, if he desires, make an opening address;
 - (b) the evidence for the ⁵³[prosecution] shall then be taken;
 - (c) if it should be necessary for the prosecutor to give evidence for the prosecution on the facts of the case, he shall give it after the delivery of his address, and he must be sworn and give his evidence in detail:
 - (d) he may be cross-examined by the accused and afterwards may make any statement which might be made by a witness on re-examination.
- 65. Plea of no case.—(1) At the close of the case for prosecution, the accused may offer a plea that the evidence given on behalf of the prosecution, in respect of any one or more charges, has not established a prima facie case against him and that he should not, therefore, be called upon for his defence as respects such charge or charges.
- (2) The court shall hear the address by the accused it support of such plea and the reply by the prosecutor thereto, and shall consider the plea in closed court; and if its satisfied that the plea is well founded in respect of ⁵⁴[any one or more] charges to which it relates, it shall record finding of "not guilty" in respect of such charge or charges, and the accused shall thereafter be called upon for his defence only, in respect of the remaining charges, if any, in the charge-sheet.
- 66. Procedure for defence.—(1) At the close of the evidence for the prosecution if the 55[plea of "no case"] is not offered by the accused, or if offered is overruled the accused may, if he so desires, make an opening address.
- (2) The accused shall be asked if he has anything to say in his defence and may make a statement in his defence.

^{53.} Subs. for "prosecutor" by S.R.O. 358, dated 8-7-1970.

^{54.} Subs. for "any one of more" by S.R.O. 358, dated 8-7-1970.55. Subs. for "plea for "no case" by S.R.O. 358, dated 8-7-1970.

- (3) Any statement allowed under this or any other of these rules to be made by the accused, may be made either orally or in writing; but the accused making the statement shall not be sworn.
- (4) The court or the Judge-Advocate, if any, may question the accused for the purpose of enabling him to explain any circumstances appearing in his statement purpose of in the evidence against him. The accused shall not render himself liable to punishment by refusing to answer such questions or by giving answers to them which he knows not to be true, but the court may draw such inference from such refusal or answers as it thinks fit.
- (5) The accused shall then be asked if he intends to call any witness to the facts of the case. If the accused does not state that he intends to call witnesses to the facts of the case, the procedure shall be as specified in Rule 67, and if he states that the intends to call witnesses to the facts of the case, the procedure shall be as specified in Rule 68.
- ⁵⁶[66-A. Accused competent witness for defence.—A person accused of an offence before a court-martial shall be a competent witness for the defence and may give evidence on oath or affirmation in disproof of the charges made against him or any person charged together with him at the same trial:

Provided that—

- (a) he shall not be called as a witness except on his own request in writing; or
- (b) his failure to give evidence shall not be made the subject of any comment by any of the parties or the Court or give rise to any presumption against himself or any person charged together with him at the same trial.]
- 67. Procedure where accused does not call witnesses to the facts of the case.—(1) The accused may call witnesses as to character.
- (2) The prosecutor may, in reply to the witnesses as to character, produce proof of ⁵⁷[former conviction either by a court-martial or] by a criminal court and entries in the service conduct sheets.
- (3) The prosecutor may address the court for the purpose of summing-up the evidence for the prosecution.
- (4) The accused may then address the court in his defence. The time at which such address is allowed is in these rules referred to as the time for the second address of the accused.
- 68. Procedure where accused calls witnesses to the facts of the case.—(1) The accused may call witnesses, including witnesses as to character.
 - (2) The prosecutor may with the permission of the court, call witnesses in reply.
- (3) The accused may again address the court. The time at which such second address is allowed is in these Rules referred to as the time for the second address of the accused.

^{56.} Ins. by S.R.O. 5(E), dated 8-11-1990.

^{57.} Subs. for "formal conviction either by a court-martial or" by S.R.O. 358, dated 8-7-1970

- (4) The prosecutor shall be entitled to address the court in reply.
- (4) The prosecutor shan 69. Summing-up by Judge-Advocate.—(1) The Judge-Advocate, if any, shan the court think summing-up necessary, sum up in open and the court think summing-up necessary. 69. Summing-up by Juuge-Act unless both he and the court think summing-up necessary, sum up in open count think summing-up necessary, sum up in open count think summing-up necessary.
- whole case.

 (2) After the summing-up of the Judge-Advocate, no other address shall be allowed.

Finding and Sentence

- 70. Consideration of finding.—(1) The court shall deliberate on its finding in closed court.
- (2) The opinion of each member of the court shall be taken separately on each charge.
- 71. Form record and announcement of finding.—⁵⁸[(1) The finding, on every charge upon which the accused is charged, shall be recorded and except as provided in these rules, shall be recorded as findings of "Guilty" or of "Not Guilty"
- (1-A) After recording the finding on each charge, the court shall give brief reasons in support thereof.
- (1-B) The Judge-Advocate or, if there is none, the Presiding Officer, shall record or cause to be recorded such brief reasons in the proceedings.
- (1-C) The above record shall be signed with indicating date by the Presiding Officer and the Judge-Advocate, if any.]
- (2) Where the court is of opinion as regards any charge that the facts proved do not disclose the offence charged or any offence of which he might under the Act be found guilty on the charge as laid, the court shall acquit the accused of that charge.
- (3) If the court doubts as regards any charge whether the facts proved show the accused to be guilty or not of the offence charged, or of any offence of which he might under the Act be found guilty on the charge as laid, it may, before recording a finding on that charge, refer to the confirming authority for an opinion setting out the facts which it finds to be proved, and may, if necessary, adjourn for that purpose.
- (4) Where the court is of opinion as regards any charge that the facts which it find to be proved in evidence differ materially from the facts alleged, in the statement of particulars in the charge, but are nevertheless sufficient to prove the offence stated in the charge, and that the difference is not so material as to have prejudiced the accused in his defence, it may, instead of a finding of "not guilty", record a special finding.
- (5) The special finding may find the accused guilty on a charge subject to the statement of exceptions or variations specified therein.
- (6) Where there are alternative charges and the facts proved ⁵⁹[appear] to the court not to constitute the offence mentioned in any of those alternative charges, the court shall record a finding of "not guilty" on that charge, but if the court

^{58.} Subs. by S.R.O. 20, dated 13-3-2012.

^{59.} Subs. for "appears" by S.R.O. 358, dated 8-7-1970.

thinks that the facts proved constitute one of the offences stated in two or more of the alternative charges, but doubts which of those offences the facts do at law of the ancient may, before recording a finding on those charges, refer to the confirming authority for an opinion, setting out the facts which it finds to be proved, and stating that it doubts whether those facts constitute in law the offence in such and stating the alternative charges and may, if necessary, adjourn for the purpose.

- (7) The court shall not find the accused guilty on more than one of two or more charges laid in the alternative, given if conviction upon one charge necessarily connotes guilt upon the alternative charge or charges.
- (8) In any case where the court is empowered by Section 138 to find the accused guilty of an offence other than that charged, or guilty of committing an offence in circumstances involving a less degree of punishment or where it could after hearing the evidence have made a special finding of guilty subject to exceptions or variations in accordance with sub-rules (4) and (5), it may, if it is satisfied of the justice of such course, and if the concurrence of the convening officer is signified by the prosecutor, accept and record a plea of guilty of such other offence as having been committed, in circumstances involving such less degree of punishment, or of the offence charged subject to such exceptions or variations.
- (9) The finding on each charge shall be announced forthwith in open court as subject to confirmation.
- 72. Procedure on acquittal.—If the finding on all the charges in "not guilty" the Presiding Officer shall date and sign the finding and such signature shall authenticate the whole of the proceedings, and the proceedings, upon being signed by the Judge-Advocate, if any, shall be at once transmitted for confirmation to the person specified in Rule 101.
- 73. Procedure on conviction.—(1) If the finding on any charge is "guilty", then for the guidance of the court in determining its sentence, and of the confirming authority in considering the sentence, the court, before deliberating on its sentence shall whenever possible, take evidence of and record general character, age, service, rank and any recognised acts of gallantry or distinguished conduct of the accused, any previous convictions of the accused either by a court-material or a criminal court, any previous punishments awarded to him by an officer exercising authority under Section 82 or 86 the length of time he has been in arrest or in confinement on any previous sentence, 60 [censure awarded by superior authority in accordance with the Air Force Order (AFO) on the subject] and any military or air force decoration or military or air force reward, of which he may be in possession or to which he is entitled.
- (2) Evidence on the above matters may be given by a witness verifying a statement, which contains a summary of the entries in the service records respecting the accused and identifying the accused as the person referred to in that summary.

- (3) The accused may cross-examine any such witness, and may call witnesses (3) The accused may cross-example (3) Th to rebut such evidence; and if the accused certified copy of the material entries therein, shall be produced; and if the accused certified copy of the material entries and accordance with the service records alleges that the summary is in any respect not in accordance with the service records or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy, as the case may be, the court shall compare the summary or such certified copy. or such certified copy, as the case many with those records or copy, and if it finds it is not in accordance therewith, shall cause the summary to be corrected accordingly.
- (4) When all the evidence on the above matters has been given the accused may address the court thereon.
- 74. Sentence.—The court shall award one sentence in respect of all the offences of which the accused is found guilty, and such sentence shall be deemed to be awarded in respect of the offence in each charge in respect of which it can be given, and not to be awarded in respect of any offence in a charge in respect of which it cannot be given.
- 75. Recommendation to mercy.—(1) If the court makes a recommendation to mercy it shall give its reasons for its recommendation.
- (2) The number of opinions by which a recommendation to mercy mentioned in this rule, or any question relative thereto, is adopted or rejected, may be entered in the proceedings.
- and transmission signing, 76. Announcement of sentence, proceedings.—(1) The sentence together with any recommendation to mercy and the reasons for any such recommendation shall be announced in open court as subject to confirmation.
- (2) Upon the court awarding the sentence, the Presiding Officer shall date and sign the sentence and such signature shall authenticate the whole of the proceedings and the proceedings upon being signed by the Judge-Advocate, if any, shall at once be transmitted for confirmation.

Confirmation and Revision

- 77. Revision.—(1) Where the finding or sentence is sent back for revision under Section 159, the Court shall reassemble in open court, the revision order shall be read and if the court is directed to take fresh evidence, such evidence shall also be taken in Open court. The Court shall then deliberate on its finding in closed court.
- (2) Where the finding is sent back for revision and the court does not adhere to its former finding, it shall revoke the finding and sentence, and record a new finding, and if such new finding involves a sentences, pass sentence afresh.
- (3) Where the sentence alone is sent back for revision the court shall not revise the finding.
- ⁶¹[(3-A) The accused shall, if he so desires, be allowed to address the court before the court closes for deliberating on its findings or the sentence.]

- (4) After revision, the Presiding Officer shall date and sign the decision of the (4) After 16 (4) After 17 (4) After 16 (4) A once transmitted for confirmation.
- 78. Promulgation.—The charge, finding, sentence, and any recommendations to mercy shall, together with the confirmation or non-confirmation of the to mercy to mercy be promulgated in such manner as the confirming authority may direct; proceeding to the custom of the service.
- 79. Mitigation of sentence on partial confirmation.—(1) Where a sentence has been awarded by a court-martial in respect of offences in several charges, and the confirming authority confirms the finding on some but not on all of such charges, that authority shall take into consideration the fact of such nonconfirmation, and shall, if it seems just, mitigate, remit, or commute the punishment awarded according as seems just, having regard to the offences in the charges the findings on which are confirmed.
- (2) Where a sentence has been awarded by a court-martial in respect of offences in several charges and has been confirmed, and any one of such charges or the finding thereon is found to be invalid, the authority having power to mitigate, remit or commute the punishment awarded by the sentence shall take into consideration the fact of such invalidity, and if it seems just, mitigate, remit or commute the punishment awarded according as seems just, having regard to the offences in the charges which with the findings thereon are not invalid, and punishment as to modified shall be as valid as if it had been originally awarded only in respect of those offences.
- 80. Confirmation notwithstanding informality in, or excess of punishment.—If the sentence of a court-martial is informally expressed, the confirming authority may, in confirming the sentence, vary the form so that it shall be properly expressed and if the punishment awarded by the sentence is in excess of the punishment authorised by law, the confirming authority may vary the sentence so that the punishment shall not be in excess of the punishment authorised by law; and the confirming authority may confirm the finding and the sentence, as so awarded, of the court-martial.
- 81. Member or prosecutor not to confirm proceedings.—A member of a court-martial an officer who has acted as prosecutor at a court-martial, shall not confirm the finding or sentence of that court-martial, and where such member or prosecutor becomes the confirming officer, he shall refer the finding and sentence of the court-martial to a superior authority competent to confirm the findings and sentences of the like description of court-martial.

General Provisions as to 62[proceedings of General] and District Courts-Martial

82. Seating of members.—The members of a court-martial shall take their seats according to their rank.

^{62.} Subs. for "proceedings or General" by S.R.O. 358, dated 8-7-1970.

- 83. Responsibility of Presiding Officer.—(1) The Presiding Officer is conducted in proper order, and in accordance with is 83. Responsibility of Accordance of the responsible that the trial is conducted in proper order, and in accordance with the responsible that the trial is conducted in a responsible that the trial is conducted in proper order, and in accordance with the responsible that the trial is conducted in a manner with the Act and these rules, and will take care that everything is conducted in a mannerbefitting a court of justice.
- (2) It is the duty of the Presiding Officer to see that justice is administered, that the accused has a fair trial, and that he does not suffer any disadvantage or consequence of his position as a person under trial, or of his ignorance, or of his incapacity to examine or cross-examine witnesses or otherwise.
- 84. Power of court over address of prosecutor and accused.—(1) It shall be the duty of the prosecutor to assist the court in the administration of justice, to behave impartially, to bring the whole of the transaction before the court, and n_{0t} to take any unfair advantage of or suppress any evidence in favour of the accused.
- (2) The prosecutor may not refer to any matter, not relevant to the charge or charges then before the court and it is the duty of the court to stop him from so doing and also to restrain any undue violence of language or want of fairness or moderation on the part of the prosecutor.
- ⁶³[(3) The court shall allow great latitude to the accused in marking his defence, he must abstain from any remarks contemptuous or disrespectful towards the court, and from coarse and insulting language towards others, but he may for the purpose of his defence impeach the evidence and the motives of witnesses and prosecutor, and charge other persons with blame and even criminality, subject, if he does so, to any liability to further proceedings to which he would otherwise be subject. The court may caution the accused as to the irrelevance of his defence, but shall not, unless in special cases, stop his defence solely on ground of such irrelevance.]
- 85. Procedure on trial of accused persons together.—Where two or more accused persons are tried together and any evidence as to the facts of the case is tendered by any one or more of them, the evidence and addresses on the past of all accused persons shall be taken before the prosecutor replies, and the prosecutor shall make one address only in reply as regards all the accused persons.
- 86. Separate charge-sheets.—(1) When the convening officer directs any charges against an accused persons to be inserted in different charge-sheets, the accused shall be arraigned and until after the finding tried, upon each charge-sheet separately, and accordingly the procedure in Rules 56 to 71 (both inclusive) shall until after the finding, be followed in respect of each charge-sheet, as if it contained the whole of the charges against the accused.
- (2) The trials upon the several charge-sheets shall be in such order as the convening officer directs.
- (3) When the court has tried the accused upon all the charge-sheets it shall, in the case of the finding being "not guilty" on all the charges proceed as directed by Rule 72 and in case of the finding on any one or more of the charges being "guilty" proceed as directed by Rules 62 and 73 to 76 (both inclusive), in the manner in

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each case as if all the charges in the different charge-sheets had been contained in

each case as if all the sentence passed shall be of the same as each case as head been contained in one charge-sheet, and the sentence passed shall be of the same effect as if all the one charges had been contained in one charge-sheet.

- (4) If the convening officer directs that, in the event of the conviction of the accused person upon a charge in any charge-sheet, he need not be tried upon accused person in the subsequent charge-sheets, the court in such event may, without trying the the subsequent charge-sheets, proceed as before directed by sub-rule (3).
- (5) Where a charge-sheet contains more than one charge, the accused may, before pleading, claim to be tried separately in respect of any charge or charges in that charge-sheet, on the ground that he will be embarrassed in his defence if he is not so tried separately; and in such case the court, unless it thinks his claim unreasonable, shall arraign and try the accused in like manner as if the convening officer had inserted the said charge or charges in different charge-sheets.
- (6) If the accused pleads "guilty" to a charge in a charge-sheet, and the trial does not proceed as mentioned in sub-rule (1) of Rule 62 with respect to the other charges in that charge sheet the court shall, subject to the directions of the convening officer, proceed to try the accused on the charges in the next chargesheet before it proceeds as directed by sub-rules (3) and (4) of Rule 62.
- 87. Sitting in closed court.—(1) When a court-martial sits in closed court on any deliberation amongst the members or otherwise, no person shall be present except the members of the court, the Judge-Advocate, any officers under instruction, and it interpreter has been appointed and the court considers his presence necessary, the interpreter; and the court may either retire, or may cause the place where they sit to be cleared of all other persons not entitled to be present.
- (2) Except as abovementioned, all the proceedings, including the view of any place, shall being open court and in the presence of the accused.
- ⁶⁴[87-A. Courts-martial to be public.—Subject to Rule 87, the place in which a court-martial is held for the purpose of trying an offence under the Act shall be deemed to be an open Court to which the public generally may have access, so far as the same can conveniently contain them:

Provided that, if the Court is satisfied that it is necessary or expedient in the public interest or for the ends of justice so to do, the Court may at any stage of the trial of any particular case order that the public generally or any portion thereof or any particular person shall not have access to, or be or remain in the place in which the court is held.]

88. Hours of sitting.—(1) A court-martial may sit at such times and for such period between the hours of six in the morning and six in the afternoon as may be directed by the proper air force authority or, in the absence of any such direction, as the court-martial may, from time to time, determine:

Provided that no court-martial shall, subject to the provisions of sub-rules (2) and (3), sit for more than six hours in any one day.

- (3), sit for more than six noun.

 (2) Where the court-martial considers it necessary to continue the trial after six or to sit for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day, it may do so to six for more than six hours in any one day. (2) Where the court-martial considers in any one day, it may do so, but if the afternoon or to sit for more than six hours in any one day, it may do so, but if in the afternoon or to sit for more than some in the proceedings the reasons for so do so, but if it does so, the court-martial shall record in the proceedings the reasons for so do in the convening an immediate disposal or when the convening
- (3) In cases requiring an immediate disposal or when the convening officer (3) In cases requiring an immediate in public interest, trials may be $\frac{1}{held}$ certifies under his hand that it is expedient in public interest, trials may $\frac{1}{he}$
- (4) Where the court-martial or the convening officer or the senior officer on the (4) Where the court-martial of the spot is of the opinion that service exigencies or the interests of discipline require spot is of the opinion that service exigencies or the interests of discipline require spot is of the opinion that services the court-martial shall it is no other case the court-martial shall it is no other case the court-martial shall it. martial may sit accordingly but in no other case the court-martial shall sit on any of these days.
- 89. Continuity of trial and adjournment of court.—(1) When a court is once assembled and the accused has been arraigned the court shall, subject to the provisions of Rule 88, continue the trial from day to day unless it appears to the court that an adjournment is necessary for the ends of justice, or that such continuance is impracticable.
- (2) A court may adjourn from time to time, and from place to place, and may, when necessary, view any place.
- (3) A court-martial, in the absence of a Judge-Advocate (if such has been appointed for that court-martial), shall not proceed, and, if necessary shall adjourn.
- (4) The senior officer on the spot may also, for exigencies of the service. adjourn or prolong the adjournment of the court.
- (5) If the time to which an adjournment is made is not specified, the adjournment shall be until further orders from the proper air force authority; and if the place to which an adjournment is made is not specified, the adjournment shall be to the same place or to such other place as may be specified in further orders from the proper air force authority.
- 90. Suspension of trial.—(1) Where, in consequence of anything arising while the court is sitting, the court is unable by reason of dissolution, as specified in ⁶⁵[Section 117], or otherwise, to continue the trial, the Presiding Officer, or in his absence, the senior member present shall immediately report the facts to the convening authority.
- (2) Where a court-martial is dissolved before the finding, or, in case of a finding of guilty, before award of the sentence, the proceedings of the court-martial shall be null, and the accused may be tried by another court-martial.
- 91. Proceedings on death or illness of the accused.—In case of the death of the accused, or of such illness of the accused as renders it impossible to continue the

- R. 97] trial, the court shall ascertain the fact of the death or illness by evidence and record trial, the countries by evidence and reco
- 92. Death, retirement or absence of Presiding Officer.—In the case of the death, retirement on challenge or unavoidable absence of the Presiding Officer, the death, remarked of the Presiding Officer and the trial shall proceed if the court is still composed of not less than the minimum number of officers of which it is required by law to consist.
- 93. Presence of members during trial.—(1) A member of a court, who has been absent while any part of the evidence on the trial of an accused person is taken, shall take no further part in the trial by that court of that person, but the proceedings of the court shall not be invalid unless reduced below the required minimum.
- (2) An officer shall not be added to a court-martial after the accused has been arraigned.
- 94. Taking of opinions of members of court.—(1) Every member of a court must give his opinion on every question, which the court has to decide, and must give his opinion as to the sentence, notwithstanding that he has given his opinion in favour of acquittal.
- (2) The opinions of the members of the court shall betaken in succession beginning with the member lowest in rank.
- 95. Procedure on incidental question.—If any question arises incidentally during the trial, the person, whether prosecutor or accused, requesting the opinion of the court, is to speak first; the other person is then to answer, and the first person is to be allowed to reply.
- **96. Swearing of court to try several accused persons.**—(1) A court may be sworn or affirmed at one time to try any number of accused persons then present before it, whether those persons are to be tried together or separately and each accused person shall have power to object to the members of the court, and shall be asked separately whether he objects to any member.
- (2) In the case of several accused persons to be tried separately, the court, upon one of those persons objecting to a member, may, according as it thinks fit proceed to determine that objection or postpone the case of that person and swear or affirm the members of the court for the trial of the others alone.
- (3) In the case of several accused persons to be tried separately, the court, when sworn or affirmed, shall proceed with one case, postponing the other cases and taking them afterwards in succession.
- (4) Where several accused persons are tried separately by the same courtmartial upon charges arising out of the same transaction, the court may, if it considers it desirable in the interests of justice, postpone consideration of sentence to be awarded to any one or more of such accused persons until the trials of all such accused persons have been completed.
- 97. Swearing of interpreter and shorthand writer.—(1) At any time during the trial an impartial person may, if the court thinks it necessary, and shall if either

the prosecutor or the accused request it on any reasonable ground, be sworn or affirmed to act as interpreter.

- (2) An impartial person may, at any time of the trial, if the court thinks it desirable, be sworn or affirmed to act as a shorthand writer.
- (3) Before a person is sworn or affirmed as interpreter or shorthand writer, the accused shall be informed of the person who is proposed to be sworn or affirmed and may object to the person as not being impartial or for any reasonable cause; and the court, if it thinks that the objection is reasonable, shall not swear or affirm that person as interpreter or shorthand writer.
- 98. Evidence, when to be translated.—When any evidence is given in a language which any of the officers composing the court, the Judge-Advocate, the prosecutor or the accused or his defending officer or counsel does not understand that evidence shall be interpreted to such officer or person in a language which he understands. If an interpreter in such language has been appointed by the convening officer, and duly sworn or affirmed, the evidence shall be interpreted by him. If no such interpreter has been appointed and sworn or affirmed an impartial person shall be sworn or affirmed by the court as required by Rule 97. When documents are put in for the purpose of formal proof, it shall be in the discretion of the court to cause as much to be interpreted as appears necessary.
- 99. Record in proceedings of transactions of court-martial.—(1) At a courtmartial the Judge-Advocate, or, if there is none, the Presiding Officer, shall record, or cause to be recorded in the English 66[or Hindi] language, all transactions of that court, and shall be responsible for the accuracy of the record (in these rules referred to as the proceedings); and if the Judge-Advocate is called as a witness by the accused, the Presiding Officer shall be responsible for the accuracy of the record in the proceedings of the evidence of the Judge-Advocate.
- (2) The evidence shall be taken down in a narrative form in as nearly as possible the words used; but any case where the prosecutor, the accused person, Judge-Advocate or the court consider it material, the question and answer shall be taken down verbatim.
- (3) Any question which has been objected to, and the tender of any evidence which has been objected to, shall, if the prosecutor or accused so requests, or the court thinks fit, be entered with the grounds of the objection, and the decision of the court thereon.
- (4) Where any address by, or on behalf of, the prosecutor or the accused person is not in writing, it shall not be necessary to record the same in the proceedings further or otherwise than the court thinks proper, except that—
 - (a) the court shall in every case make such record of the defence made by the accused as will enable the confirming officer to judge of the reply made by, or on behalf, of the accused to each charge against him; and

- (b) the court shall also record any particular matters in the address by, or on behalf of, the prosecutor or accused person, which the prosecutor or accused person, as the case may be, requires.
- (5) The court shall not enter in the proceedings any comment or anything not before the court, or any report of any fact not forming part of the trial; but if any such comment or report seems to the court necessary, the court may forward in to the proper air force authority in a separate document, signed by the Presiding Officer.
- 100. Custody and inspection of proceedings.—The proceedings shall be deemed to be in the custody of the Judge-Advocate (if any), or, if there is none, of the Presiding Officer, but may, with proper precaution for their safety, be inspected by the members of the court, the prosecutor and accused, respectively, at all reasonable.
- 101. Transmission of proceedings.—The proceedings shall, as required under Rule 72 or Rule 76 be at once sent by the person having the custody thereof to such person as may be directed by the order convening the court, or, a default of any such direction, to the confirming officer.

Defending Officer, Counsel and Friend of Accused

- 102. Defending officer and friend of accused.—(1) At any court-martial an accused person may be represented by any officer subject to air force law who shall be called "the defending officer" or assisted by any person whose services he may be able to procure and who shall be called "the friend of the accused".
- (2) It shall be the duty of the convening officer to ascertain whether an accused person desires to have a defending officer assigned to represent him at his trial and, if he does so desire, the convening officer shall use his best endeavours to ensure that the accused shall be so represented by a suitable officer. If owing to service exigencies or for any other reason, there shall in the opinion of the convening officer be no such officer available for the purpose, the convening officer shall give a written notice to the Presiding Officer of the court-martial, and such notice shall be attached to the proceedings.
- (3) The defending officer shall have the same rights and duties as appertain to counsel under these rules and shall be under the like obligations.
- (4) The friend of the accused may advise the accused on all points and suggest the questions to be put to the witnesses, but he shall not examine or ⁶⁷[cross-examine] the witnesses or address the court.
- 103. Counsel allowed in certain general and district courts-martial.—(1) Subject to these rules counsel shall be allowed to appear on behalf of the prosecutor and accused at general and district courts-martial if the Chief of the Air Staff, or the convening officer declares that it is expedient to allow the appearance of counsel thereat, and such declaration may be made as regards all general and district courts-martial held in any particular place, or as regards any particular general or district

^{67.} Subs. for "cross-examinae" by S.R.O. 358, dated 8-7-1970.

court-martial, and may be made subject to such reservation as to cases on active service or otherwise, as seems expedient.

- (2) Save as provided in Rule 102, the rules with respect to counsel shall apply only to the courts-martial at which counsel are under this rule allowed to appear.
- 104. Requirements for appearance of counsel.—(1) Where an accused person gives notice of his intention to have counsel to assist him during the trial either on the day on which he is informed of the charge or at any time not being less than seven days before the trial, or such shorter time before the trial as in the opinion of the court would have enabled the prosecutor to obtain, if he had thought fit, counsel to assist him during the trial or where such notice is given to the accused on the part of the prosecution, counsel may appear at the court-martial to assist the accused.
- (2) If the convening officer so directs, counsel may appear on behalf of the prosecutor, but in that case, unless the notice under sub-rule (1) has been given by the accused, notice of the direction for counsel to appear shall be given the accused at such time (not in any case less than seven days) before the trial, as would, in the opinion of the court, have-enabled the accused to obtain counsel to assist him at the trial.
- (3) The counsel, who appears before a court-martial on behalf of the prosecutor or accused, shall have the same right as the prosecutor or accused for whom he appears, to call and orally examine, cross-examine and re-examine witnesses, to make an objection or statement, to address the court, to put in any plea, and to inspect the proceedings and shall have the right otherwise to act in the course of the trial in the place of the person on whose behalf he appears, and he shall comply with these rules as if he were that person, and in such case that person shall not have the right himself to do any of the above matters except as regards the statement allowed by sub-rule (3) of Rule 62 or sub-rule (2) of Rule 66 or except so far as the court permits him so to do.
- (4) When counsel appears on behalf of the prosecutor, the prosecutor, if called as a witness, may be examined and re-examined as any other witness and clauses (c) and (d) of Rule 64 shall not apply.
- 105. Counsel for prosecution.—The counsel appearing on behalf of the prosecution shall have the same duty as the prosecutor, and is subject to be stopped and restrained by the court in the manner provided by sub-rule (2) Rule 84.
- 106. Counsel for accused.—The counsel appearing on behalf of the accused has the like rights and is under the like obligations as are specified in sub-rule (3) of Rule 84 in the case of accused.
- 107. General rules as to counsel.—A counsel, whether for the prosecution or for the accused, shall conform strictly to these rules and to the rules of criminal courts in India relating to the examination, cross-examination and re-examination of witnesses, and relating to the duties of counsel.

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108. Qualifications of counsel.—(1) Neither the prosecutor nor the accused has any right to object to any counsel if properly qualified.

- (2) A counsel shall be deemed to be properly qualified if he is a legal practioner authorised to practise with right of audience in a Court of Sessions in India, or authorised to recognised by the convening officer in any other country where the trial if he is leed as having in that country rights and duties similar to those of such a legal is new as in India and as being subject to punishment or disability for a breach of professional rules.
- ⁶⁸[(3) A counsel who has been found guilty of contempt of court by a court of justice in India shall be disqualified to appear, act or plead on behalf of the prosecutor and accused at general and district court-martial, unless he has purged himself of the contempt.
- (3-A) When the trial is held in any country other than India, a counsel shall be disqualified if he has been found guilty of contempt of court in that country, unless he has purged himself of the contempt.]
- defended by Statement when by accused 109. officer.—Notwithstanding the fact that he is represented at the trial by a counsel or an officer subject to 69[* * *] air force law, an accused may, if he thinks fit, make a statement as provided in sub-rule (3) of Rule 62 and sub-rule (2) or Rule 66 giving his own account of the subject of the charges against him.
- 110. Disqualifications of Judge-Advocate.—An officer, who is disqualified for sitting on a court-martial, shall be disqualified for acting as Judge-Advocate at that court-martial.
- 111. Powers and duties of Judge-Advocate.—The powers and duties of a Judge-Advocate are as follows-
 - (a) The prosecutor or the accused is at all times, after the Judge-Advocate is named to act on the court, entitled to his opinion on any question of law relative to the charge or trial, whether he is in or out of court, subject, when he is in court, to the permission of the court.
 - (b) At a court-martial he represents the ⁷⁰[Chief Legal Adviser].
 - (c) He is responsible for informing the court of any informality or irregularity in the proceedings. Whether consulted or not, he shall inform the convening officer and the court of any 71 [informality] or defect in the charge, or in the constitution of the court, and shall give his advice on any matter before the court.
 - (d) Any information or advice given to the court on any matter before the court shall, if he or the court desires if, be entered in the proceedings.
 - (e) At the conclusion of the case he shall, unless both he and the court consider it unnecessary, sum up the evidence and give his opinion upon

^{68.} Ins. by S.R.O. 20, dated 13-3-2012.

^{69.} Omitted by S.R.O. 24(E), dated 16-8-1974.

^{70.} Subs. by S.R.O. 83, dated 19-12-1970.

^{71.} Subs. for "informably" by S.R.O. 358, dated 8-7-1970.

- the legal hearing of the case before the court proceeds to deliberate $u_{p_{0\eta}}$
- its finding.

 (f) The court, in following the opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that it has decided in consequence of that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that opinion of the Judge-Advocate on a legal record that opinion opi The court, in ionowing the point, may record that it has decided in consequence of that opinion, point, may record that it has decided in consequence of that opinion, point, may record that it has decided in consequence of that opinion, point, may record that it has decided in consequence of that opinion, point, may record that it has decided in consequence of that opinion and point, may record that it has decided in consequence of that opinion and point, may record that it has decided in consequence of that opinion are point, may record that it has decided in consequence of that opinion are point, may record that it has decided in consequence of that opinion are point, may record that it has decided in consequence of that opinion are point, may record that it has decided in consequence of that opinion are point.
- point, may record that to the property of the Judge-Advocate has, equally with the Presiding Officer, the duty of that the accused does not suffer any disadvant. The Judge-Advocate has, equal of taking care that the accused does not suffer any disadvantage in this position as such, or of his ignorance or incoming in of taking care that the december to examine or cross-examine witnesses or otherwise, and may, for that purpose, with the permission of the court, call witnesses and put questions to witnesses, which appear to him necessary or desirable to elicit the truth.
- (h) In fulfilling his duties, the Judge-Advocate must be careful to maintain an entirely impartial position.

Witnesses and Evidence

- 112. Calling of all prosecutor's witnesses.—The prosecutor is not bound t_0 call all the witnesses for the prosecution whose evidence is in the summary of evidence or whom the accused has been informed it is intended to call, but should ordinarily call such of them as the accused desires in order that he may cross. examine them and shall, for this reason, so far as practicable, secure the attendance of all such witnesses.
- 113. Calling of witnesses whose evidence is not contained in summary.—If the prosecutor intends to call a witness whose evidence is not contained in any summary given to the accused, notice of the intention shall be given to the accused. a reasonable time before the witness is called, and if such witness is called without such notice having been given, the court shall, if the accused to desires it, either adjourn after taking the evidence of the witness, or allow the cross-examination of such witness to be postponed, and the court shall inform the accused of his right to demand such adjournment or postponement.
- 114. List of witnesses for accused.—The accused shall not be required to give to the prosecutor or court a list of the witnesses whom he intends to call, but it shall rest with the accused alone to secure the attendance of any witness whose evidence is not contained in the summary, and for whose attendance the accused has not requested steps to be taken as provided by sub-rule (1) of Rule 40.
- 115. Procuring attendance of witnesses.—The Commanding Officer of the accused, the convening officer, or after the assembly of the court, the Presiding Officer, shall take proper steps to procure the attendance of the witnesses whom the prosecutor or accused desires to call and whose attendance can reasonably be procured, but the person requiring the attendance of a witness may be required to undertake to defray the cost, if any, of their attendance.
- 116. Procedure when essential witness is absent.—If such proper steps as mentioned in the preceding rule have not been taken as to any witness, or if any witness whose attendance could not reasonably be procured before the assembly of the court is essential to the prosecution or defence, the court shall—

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- (a) take steps to procure the issue of a commission for the examination of
 - (b) adjourn and report the circumstances to the convening officer.
- 117. Withdrawal 72[of] witnesses from court.—During the trial a witness, 117. Without the prosecutor, shall not, except by special leave of the court, be other than the present in court while not under examination. other than the permitted to be present in court while not under examination and if, while he is permitted to a discussion arises as to the allowers. permitted to be produced to be produced and if, while he is under examination, a discussion arises as to the allowance of a question, or the under examination and if, while he is under examination and if, while he is under examination and if, while he is under examined of a question, or the sufficiency of his answers or otherwise as to his evidence, he may be directed to
- 118. Oath or affirmation to be administered to witnesses.—An oath or withdraw. affirmation shall, if so required by the Act, be administered to every witness, before animates, before the gives his evidence, by a member of the court, the Judge-Advocate, or some other person empowered by the court, in one of the following forms or in such other form to the same purport as the court ascertains to be according to the religion or otherwise binding on the conscience of the witness.

Form of Oath

"I, do swear in the name of God that what I shall state shall be the truth, the whole truth, and nothing but the truth."

Form of Affirmation

"I, do solemnly affirm that what I shall state shall be the truth, the whole truth, and nothing but the truth."

- 119. Mode of questioning witnesses.—(1) Every question shall be put to a witness orally by the Presiding Officer, the Judge-Advocate, the prosecutor or the accused person and the witness will forthwith reply, unless an objection is made by the court, Judge-Advocate, prosecutor, or accused, in which case he shall not reply until the objection is disposed of. The witness shall address his reply to the court.
- (2) The evidence of a witness as taken down shall be read to him after he has given all his evidence and before he leaves the court, and shall, if necessary, be corrected.
- (3) If the witness denies the correctness of any part of the evidence when the same is read over to him, the court may instead of correcting the evidence, record the objection made to it by the witness.
- (4) If the evidence is not given in English and the witness does not understand that language the evidence as recorded shall be interpreted to him in the language in which it was given or in a language which he understands.
- 120. Question to witness by court or Judge-Advocate.—(1) At any time before the time for the second address of the accused the Presiding Officer, the Judge-Advocate and, with the permission of the court, any member of the court may address any question to a witness.

^{72.} Subs. for "or" by S.R.O. 358, dated 8-7-1970.

- (2) Upon any such question being answered, the officer conducting the (2) Upon any such question semb conquestion relative to that answer the proceeding shall also put to the witness any question relative to that answer which the prosecutor or the accused, and which the proceeding shall also put to the withess and which the country and which the country and which the country are the may be requested to put by the prosecutor or the accused, and which the country are the country and the country are the country and the country are the country and the country are the country are the country and the country are the cou
- 121. Recalling of witnesses and calling of witnesses in reply.—(1) At the request of the prosecutor or accused person, a witness may, by leave of the count, be recalled at any time before the time for the second address of the accused, for be recalled at any time before the time through the officer conducting the
- (2) A witness may, in special cases, be allowed by the court to be called or recalled by the prosecutor before the time for the second address of the accused, for the purpose of rebutting any material statement made by a witness for the defence upon his examination by the accused on any new matter which the prosecutor could not reasonably have foreseen.
- (3) Where the accused has called witnesses to character, the prosecutor, before the time for the second address of the accused, may call or recall witnesses for the purpose of proving a previous conviction or entries in the service records against the accused.
- (4) The court may call or recall any witness at any time before finding if it considers that it is necessary for the ends of justice.

Address

122. Addresses may be in writing.—Addresses by the prosecutor and the accused and the summing-up of the Judge-Advocate may either be given orally or be in writing, and, if in writing, shall be read in open court.

Insanity

123. Provisions as to finding of insanity.—Where the court finds either that the accused is of unsound mind and consequently incapable of making his defence or that he committed the act alleged but was by reason of unsoundness of mind incapable of knowing the nature of the act or that it was wrong or contrary to law, the Presiding Officer shall date and sign the finding and the proceedings, upon being signed by the Judge-Advocate if any, shall be at once transmitted to be confirming officer.

Preservation of Proceedings

- 124. Preservation of proceedings.—The proceedings of a court-martial shall after promulgation be forwarded, as circumstances require, to the office of the ⁷³[Chief Legal Adviser] and there preserved for not less, in the case of a general court-martial, than seven years, and in the case of any other court-martial, than three years.
- ⁷⁴[125. Right of person tried to copies of proceedings.—Every person tried by a court-martial shall, after the proceedings have been signed by the Presiding

^{73.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{74.} Subs. by S.R.O. 83, dated 19-12-1970.

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Officer and where applicable, by the Judge-Advocate, and before they are officer and on a request made by such person in writing for the country. Officer and where and before they are destroyed, on a request made by such person in writing for the supply of a copy destroyed, be furnished within a reasonable time and from the proceedings, be furnished within a reasonable time and from the proceedings. destroyed, on a requirement of a copy of such proceedings, be furnished within a reasonable time and free of cost a copy of such proceedings upon revision. if any l of such proceedings upon revision, if any.] given in certain

Cases.—Notwithstanding anything contained in Rule 125, if the Central Cases.—125, if the Central Government certifies that it is against the interest or the security of the State or Government of the State of the grader the said rule be shall not be a state of the proceedings or any part thereof under the said rule, he shall not be furnished with such copy:

Provided that if the Central Government is satisfied that the person demanding the copy is desirous of submitting a petition in accordance with the Act or instituting any action in a court of law in relation to a finding or sentence, if shall permit inspection of the proceedings by such person or his legal adviser, if any, on the following conditions, namely—

- (a) the inspection shall be made at such times and such places as the Central Government or any authority authorised by it may direct, and
- (b) the person allowed to inspect the proceedings shall, before such inspection furnish—
 - (i) an undertaking, in writing, that he shall not make copies of the proceedings or any part thereof and that the information or documents contained in such proceedings shall not be used by him, for any purpose whatsoever other than for the purpose of submitting a petition in accordance with the Act or instituting any action in a court of law in relation to the said finding or sentence;
 - (ii) a certificate that he is aware that he may render himself liable to prosecution under Sections 3 and 5 of the Indian Official Secrets Act, 1923 (19 of 1923), if he commits any act specified in the said sections in relation to the documents or information contained in the said proceedings.
- 127. Loss of proceeding.—(1) If before confirmation the original proceedings of a court-martial, or any part thereof, are lost, a copy thereof, if any certified by the Presiding Officer of or the Judge-Advocate at the court-martial may be accepted in lieu of the original.
- (2) If there is no such copy, and sufficient evidence of the charge, finding sentence, and transactions of the court can be procured, that evidence may, with the consent of the accused, be accepted in lieu of the original proceedings, or part thereof lost.
- (3) In any case mentioned above the finding and sentence may be confirmed, and shall be as valid as if the original proceedings, or part thereof, had not been lost.
- (4) If the proceedings, or part thereof, were lost before confirmation, and there is no such copy or evidence, or the accused refuses such consent as mentioned above, the accused may be tried again, and on the issue of an order convening the

court for the trial, the finding and sentence of the ⁷⁵[previous] court of which the proceedings were so lost, shall be null.

(5) If, after confirmation, the original proceedings of a court-martial of any part thereof are lost and there is sufficient evidence of the charge, finding sentence, part thereof are lost and there is sufficient record of the finding and sentence, and transactions of the court, and of the confirmation of the finding and sentence, that evidence shall be valid and sufficient record of the trial for all purposes.

Irregular Procedure when no Injustice is done

128. Validity or irregular procedure in certain cases.—Whenever if appears that a court-martial had jurisdiction to try any person and make a finding and that there is legal evidence or a plea of guilty to justify such finding, such finding and any sentence which the court-martial had jurisdiction to pass thereon may be confirmed, and shall, if so confirmed, be valid notwithstanding any deviation from these rules, or notwithstanding that the charge-sheet has not been signed by the Commanding Officer or the convening officer, provided that the charges have, in fact, before trial been approved by the Commanding Officer and the convening officer, or notwithstanding any defect or objection, technical or other unless it appears that any injustice has been done to the offender, and where any finding and sentence are otherwise valid they shall not be invalid by reason only of a failure to administer an oath or affirmation to the interpreter or shorthand writer; but nothing in this rule shall relieve an officer from any responsibility for any wilful or negligent disregard of any of these rules.

Offences and witnesses and others

- 129. Offences of witnesses and others.—When any court-martial is of opinion that there is ground for inquiring into any offence specified in Sections 59 and 60 of the Act and committed before it or brought under its notice in the course of its proceedings, or into any act done before it or brought under its notice, in the course of its proceedings which would if done by a person subject to the Act, have constituted such an offence, such court-martial may proceed as follows, that is to say—
 - (a) if the person who appears to have committed the offence is subject to the Act, the court may bring his conduct to the notice of the proper air force authority and may also order him to be placed in air force custody with a view to his punishment by an officer exercising authority under Section 82 or Section 86 or to his trial by court-martial:
 - (b) if the person who appears to have done the act is subject to the Army Act, 1950 or the Navy Act, 1957, the court may bring his conduct to the notice of the proper military or naval authority;
 - (c) if the person who appears to have done the act is not subject to military, naval or air force law, than in the case of acts which would, if done by a person subject to the Act, have constituted an offence under clause (a), (b), (c) or (d) of Section 59 the officer who summoned the witness to

appear or the Presiding Officer of the court-martial, as the case may be, may forward a written complaint to the nearest Magistrate of the First Class having jurisdiction, and in the case of acts which would, if done as aforesaid, have constituted an offence under clause (e) of Section 59 or under Section 60, the court, after making any preliminary inquiry that may be necessary, may send the case to the nearest Magistrate of the First Class having jurisdiction for inquiry or trial in accordance with ⁷⁶[Section 340 of the Code of Criminal Procedure, 1973 (2 of 1974)].

Section 3.—Summary General Court-Martial

- 130. Convening the court and record of proceedings.—(1) The court may be convened and the proceedings of the court recorded in accordance with Form F.3 in the Sixth Schedule, with such variations as the circumstances of each case
- (2) The officer convening the court shall appoint or detail the officers to form the court, and may also appoint or detail such officers as waiting members as he thinks expedient. Such officers should have held commissions for not less than one year, but if any officers, who have held commission for not less than three years, are available they shall be selected in preference to officers of less service.
- (3) A provost-marshal, assistant provost-marshal or officer who is a 77[prosecutor] or witness for prosecution shall not be appointed a member of the
- 131. Charge.—The statement of an offence may be made briefly in any language sufficient to describe or disclose an offence under the Act.
- 132. Trial of several accused persons.—The court may be sworn, at the same time to try any number of accused persons than present before it, but except as provided in Rule 41, the trial of each accused person shall be separate.
- 133. Challenges.—(1) The names of the Presiding Officer and members of the court shall be read over to the accused who shall thereupon be asked if he objects to the tried by any of these officers.
- (2) Any objection shall be decided as provided for in Section 129 and Rule 52, the vacancies being filled from among the waiting members, if any, or by fresh members being appointed by the convening officer.
- 134. Swearing or affirming the court, Judge-Advocate, etc.—The provisions of Rules 53, 54 and 55 relating to administering and taking of oaths and making of affirmations shall apply to every summary general court-martial.
- 135. Arraignment.—When the court is sworn or affirmed, the Judge-Advocate, if any, or the Presiding Officer shall inform the accused then to be tried, the offence with which he is charged, if necessary, with an explanation giving him full information of the act or omission with which he is charged, and shall ask of the accused whether he is guilty or not of the offence.

^{76.} Subs. by S.R.O. 20, dated 13-3-2012.

^{77.} Subs. for "prosecustor" by S.R.O. 358, dated 8-7-1970.

- 136. Plea to jurisdiction.—If a special plea to the general jurisdiction is offered by the accused, and is considered by the court to be proved, the court the court shall 1R 136
- 137. Evidence.—(1) The witnesses for the prosecution will be called and the accused shall be allowed to cross-examine them and to call any available withesses
- (2) An oath or affirmation as laid down in Rule 118 shall be administered to every witness, if so required by the Act, before he gives his evidence, by one of
- 138. Defence.—(1) The accused shall be asked what he has to say in his defence and shall be allowed to make his defence. He may be allowed to have any person to assist him during the trial, whether a legal adviser or any other person.
- (2) The court, or the Judge-Advocate, if any, may question the accused for the purpose of enabling him to explain any circumstances appearing in his statement or in the evidence against him. The accused shall not render himself liable to punishment by refusing to answer such questions or by giving answers to them which he knows not to be true, but the court may draw such inference from such refusal or answers as it thinks fit.
- 139. Record of the evidence and defence.—(1) The Judge-Advocate, if any or the Presiding Officer shall take down or cause to be taken down a brief record of the evidence of the witnesses at the trial and of the defence of the accused, the record so taken down shall be attached to the proceedings:

Provided that if it appears to the convening officer that exigencies of the service or other circumstances prevent compliance with this provision, he may direct that the trial may be carried on without any such brief record being taken down.

- (2) If the accused pleads "guilty" the summary of evidence, if any, may be read and attached to the proceedings, and it shall not be necessary for the court to hear witnesses for the prosecution respecting matters contained in the summary of evidence so read.
- 140. Finding and sentence.—The court shall then be closed to consider its finding. If the finding on any charge is "guilty" the court may receive any evidence as to previous convictions and character which is available. The court shall then deliberate in closed court as to its sentence.
- 141. Adjournment.—(1) A summary general court-martial may adjourn from time to time and from place to place and may when necessary inspect any place.
- (2) The proceedings shall be held in open court, in the presence of the accused, except on any deliberation among the members, when the court may be closed.
- 142. Application of rules.—The rules specified in the Table below shall, so far as practicable; apply to Summary General Courts-Martial as if ⁷⁸[Summary General Court-Martial] were District Courts-Martial.

R. 1421	TABLE
K,	Disposal of the charge or adjournment for taking down the summary of evidence.
Rule 24	Remand of accused.
Rule 25	Application of Rules 24 and 25 to officers exercising powers of a Commanding
Rule 26	Officer.
	Opportunity for accused to prepare defence.
Rule 39	Warning of accused for trial.
Rule 40 Rule 42	Suspension of rules on the grounds of the exigencies of the service or the necessary of discipline.
	Adjournment for insufficient number of officers.
Rule 44	Objection by accused to the charge.
Rule 57	Special plea to the jurisdiction.
Rule 59	General plea of "guilty" or "not guilty".
Rule 60	Plea in bar.
Rule 62	Procedure after plea of "guilty".
Rule 63	Withdrawal of plea of "not guilty".
Rule 70 :	Consideration of finding.
Rule 71 :	⁷⁹ [Form, record and announcement of finding.]
Rule 72 :	Procedure on acquittal.
Rule 73	Procedure on conviction.
Rule 74	Sentence.
Rule 75 :	Recommendation to mercy.
Rule 76 :	⁸⁰ [Announcement of sentence and signing and transmission of proceedings.]
Rule 77 :	Revision.
Rule 78 :	Promulgation.
Rule 79 :	Mitigation of sentence on partial confirmation.
Rule 80 :	Confirmation notwithstanding informality in or excess of punishment.
Rule 81 :	Member or prosecutor not to confirm proceedings.
Rule 83 :	Responsibility of Presiding Officer.
Rule 84 :	Power of court over address of prosecutor and accused.
Rule 85	Procedure on trial of accused persons together.
Rule 87 :	Sitting in closed court.
81[Rule 87-A :	Court-martial to be public.]
Rule 90 :	Suspension of trial.
Rule 91 :	Proceedings on death or illness of the accused.
Rule 92 :	Death, retirement or absence of Presiding Officer.
Rule 93	Present of members during trial.

^{79.} Subs. for "Form and record of finding" by S.R.O. 358, dated 8-7-1970.

Custody and inspection of proceedings.

Rule 100

^{80.} Subs. for "Signing and transmission of proceedings" by S.R.O. 358, dated 8-7-1970. 81. Subs. by S.R.O. 5(E), dated 8-11-1990.

114	AIR FORCE RULES, 1969		
Rule 101	: Transmission of proceedings after finding.		
Rule 102	: Defending officer and friend of accused.		
Rule 110	: Disqualification of Judge-Advocate.		
Rule 111	: Powers and duties of Judge-Advocate.		
Rule 123	: Provisions as to finding of insanity.		
Rule 124	: Preservation of proceedings.		
Rule 125	: Rights of person tried to copies of proceedings.		
Rule 126	: Copy of proceedings not to be given in certain cases.		
Rule 127	: Loss of proceedings.		
Rule 128	: Validity of irregular procedure in certain cases.		

Offences of witnesses and others.

Rule 129

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143. Evidence of opinion of convening officer.—Any statement in an order convening a summary general court-martial as to the opinion of the convening officer shall be conclusive evidence of that opinion, but this rule shall not prejudice the proof at any time of any such opinion when not so stated.

Section 4.—Execution of Sentences

- 144. Committal warrant.—A warrant for the committal of a person to a civil prison, or to a military or an Air Force prison or to detention barracks under the provisions of Section 165, 166 or Section 170 shall be in the relevant form given in the Seventh Schedule. Such warrant shall be signed and forwarded by the Commanding Officer of the prisoner or by an officer superior in command to such Commanding Officer or by any staff officer of such superior officer.
- 145. Warrants under Section 171.—(1) Every warrant issued under Section 171 shall be in the relevant form given in the Seventh Schedule, and shall be signed by the officer making the order in pursuance of which such warrant is issued or by his staff officer.
- (2) The prescribed officer for the purpose of forwarding the warrant under Section 171 shall be officer commanding the unit or detachment to which the person belongs or is attached.
- 146. Sentence of cashiering or dismissal.—(1) A sentence of cashiering awarded by a court-martial shall take effect from the date on which the sentence is promulgated to the person under sentence:

Provided that when cashiering is not combined with imprisonment or death and the confirming officer has specified a date for cashiering to take effect, the cashiering shall take effect from the date of promulgation or from the date so specified, whichever is later.

(2) A sentence of dismissal awarded by a court-martial shall take effect from the date on which the sentence is promulgated to the person under the sentence, or from such subsequent date as may be specified by the Commanding Officer at the time of such promulgation:

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provided that where dismissal is combined with imprisonment or detention provided the provided the provided in a military or air force prison, or in military or air force which is carried out in a military or air force which is parracks, detention cells or other military or air force. which is carried which is carried which is carried barracks, detention cells or other military or air force custody, or with detention barracks, the dismissal shall not take effect until the detention of the detention barracks. detention barrent, the dismissal shall not take effect until the date on which the field punishment, the dismissal shall not take effect until the date on which the field pullishing the date on which the prisoner is duly released from such military or air force prison or military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air force prison or military or air prisoner is duly released from such military or air force prison or military or air prisoner is duly released from such military or air force prison or military or air prisoner is duly released from such military or air force prison or military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from such military or air prisoner is duly released from the prisoner is duly prisoner is desprison of the field punishment unitary or air force custody, force determined of the field punishment, unless such field punishment is of until the competent authority. remitted by competent authority:

provided further that, when dismissal is combined with imprisonment, which is carried out in a civil prison, the dismissal shall not take effect until the date on which the prisoner is received in the civil prison.

- 147. Custody of person under sentence of death.—(1) Notwithstanding anything contained in Rule 22, when a person is sentenced by court-martial to suffer death, the Commanding Officer for the time being of such person may, if he thinks fit, by a warrant in the relevant form in the Seventh Schedule, commit the said person for safe custody in an air force, military or civil prison or in air force or military detention barracks pending confirmation or the carrying out of the sentence.
- (2) Where a person under sentence of death is in air force custody, or in air force prison or detention barracks, the rules, regulations and orders (other than those relating to work and training) governing such custody, prison or detection barracks shall, subject to the following provisions, apply to him, namely—
 - (a) he shall be deprived of every article which it might be dangerous or inexpedient to leave in his possession;
 - (b) he shall be confined in a separate cell and kept apart from all other persons under sentence of death, imprisonment or detention, or in custody;
 - (c) he shall be kept by day and by night in the constant charge of two officers, warrant officers or non-commissioned officers;
 - (d) he shall not be 82 [required] to perform any duties other than to keep clean his person and cell;
 - (e) he shall be allowed daily physical exercise;
 - (f) he shall be granted facilities to correspond with his relatives, friends and legal advisers;
 - (g) he shall be permitted to smoke;
 - (h) he shall be visited once daily by the Commanding Officer or the commandant of the unit, prison or detention barracks as well as by the medical officer;
 - (i) he shall not be visited by any person other than a member of the staff on duty unless prior permission in writing has been given by the confirming

authority or an authority specified by the confirming authority $^{83}[i_{11}]_{thi_8}$ behalf];

behalf];
(j) where the confirming authority or the officer specified by it in this behalf has given a written permission to any person other than a member of the staff on duty to visit the person sentenced to death the visit shall take place in the sight of a member of the staff, and unless the confirming place in the signt of a memory authority or the specified officer orders otherwise, in the hearing of a member of the staff.

Explanation.—In this rule reference to "a member of the staff' means a member of the staff of the air force unit, prison or detention has racks in which the person under sentence has been held in custody.

- 148. Opportunity for petition against sentence of death.—(1) While confirming a sentence of death, the confirming authority shall specify the period within which the person sentenced may, after the sentence has been promulgated to him, submit a petition against the finding or sentence against him of the courtmartial.
- (2) The person against whom a sentence of death has been confirmed shall. at the time of promulgation, be informed of his rights under sub-section (2) of Section 161 and of the period specified by the confirming authority within which he may, if he so wishes to do, submit a petition against the finding or sentence against him of the court-martial
- (3) Every petition against a finding or sentence submitted by a person against whom a sentence of death has been confirmed, and every order in respect of such petition shall be transmitted, where the confirming authority is the Chief of the Air Staff or the Central Government, through the ⁸⁴[Air Officer In-charge Administration] at the Air Headquarters and in any other case, through the confirming officer.
- (4) A sentence of death shall not be carried into effect until the expiry of the period specified by the confirming authority under sub-rule (1) or if, within the period so specified, the person under sentence submits a petition against the finding or sentence of the court-martial, until the authority legally competent to dispose of such petition finally, after considering the petition, orders that the sentence of death may be carried into-effect.
- 149. Death warrant.—(1) The officer commanding the air force station to which the person sentenced belongs or is attached, or where there is no such air force station, the air or other officer commanding the command or the group to which such person belongs or is attached shall nominate a provost-marshal or other officer not below the rank of Squadron Leader who shall be responsible for the due execution of the sentence of death passed under the Act, and shall issue to such officer the death warrant in the relevant form contained in the Seventh Schedule.

^{83.} *Subs*. for "in his behalf" by S.R.O. 358, dated 8-7-1970.

^{84.} Subs. by S.R.O. 68, dated 20-1-1986.

The officer specified in sub-rule (1) shall not issue the death warrant until (2) The officer special regard to the provisions of Rule 148, the sentence of the is satisfied into effect. R. 151] he is said be carried into effect.

(3) No sentence of death passed under the Act shall be carried into effect (3) No sentence (3) No sentenc nominated under sub-rule (I).

150. Execution of sentence of death.—(1) On receipt of the death warrant, the 150. Date of the person sentenced as soon as a second of the seath warrant, the provost-marshal or other officer, nominated under sub-rule (1) of Rule 149 shall—

(a) inform the person sentenced as soon as possible of the date on which the sentence will be carried out;

- (b) if the person sentenced has been committed to an air force, military or civil prison or to air force or military detention barracks, obtain the custody of his person by issuing a warrant in the relevant form contained in the Seventh Schedule;
- (c) proceed to carry out the sentence as required by the death warrant and in accordance with any general or special instructions, which may from time to time be given by or under the authority of the Chief of the Air Staff.
- (2) During the execution of a sentence of death passed under the Act, no person except those specified below, shall be present without the authority of the officer who issued the death warrant. The following persons shall attend the execution of the sentence of death-
 - (a) the provost-marshal or other officer who is responsible for the due execution of the sentence in accordance with these rules;
 - (b) a commissioned medical officer of the armed forces of the Union;
 - (c) an officer nominated by the officer who issued the death warrant, who is able to identify the person under sentence as the person described in the death warrant and as the person who was tried and sentenced by the court-martial mentioned therein;
 - (d) such non-commissioned officers as may be detailed by the provostmarshal or the other officer aforesaid for escort and security purposes or to assist at the execution;
 - (e) if the execution is carried into effect in an air force unit or station, the officer for the time being in command of such station or unit.
- (3) After the sentence of death has been carried into effect, the provost-marshal or other officer nominated under sub-rule (1) of Rule 149 shall complete or cause to be completed Parts II and III of the death warrant and shall, without unnecessary delay return the completed death warrant to the officer who had issued the same to him.
- 151. Procedure on pardon, or where proceedings are set aside or where sentence of death is commuted or remitted.—Where a person sentenced to death is pardoned, or where the proceedings against him are set aside under the Act or

where the sentence of death is not confirmed or is commuted or remitted u_{nder}

- (a) if he is in custody in an air force, military or civil prison, or in an air force or military detention barracks under a warrant issued under Rule 147, a further warrant in the relevant form given in the Seventh Schedule shall be issued by the Commanding Officer of such person; or
- (b) if he has been detained in air force custody he shall be released or, as the case may be, any warrant which may be necessary to give effect to the sentence as so commuted or remitted shall be issued by such Commanding Officer.
- 152. Field punishment.—(1) A court-martial or an officer exercising authority under Section 82 may, for the purpose of awarding field punishment under the Act, sentence an offender for a period not exceeding, in the case of a court-martial, three months, and in the case of such an officer, twenty-eight days, to one of the following punishments, namely—
 - (a) Field punishment No. 1.
 - (b) Field punishment No. 2.
- (2) Where an offender is sentenced to field punishment No. 1, he may during the continuance of his sentence unless the court-martial or the officer, as the case may be, otherwise directs, be punished as follows—
 - (a) he may be kept in irons, that is to say, in fetters or handcuffs or both fetters and handcuffs, and may be secured so as to prevent his escape.
 - (b) when in irons, he may he attached for a period or periods not exceeding two hours in any one day to a fixed object, but he must not be so attached during more than three out of any four consecutive days, nor during more than twenty-one days in all.

Explanation 1.—The 85[offender] must be attached so as to be standing firmly on his feet which, if tied, must not be more than twelve inches apart and it must be possible for him to move each foot at least three inches. If he is tied round the body there must be no restriction of his breathing. If his arms or wrists are tied, there must be six inches of play between them and the fixed object. His arms must hang either by the side of his body or behind his back.

Explanation 2.—For the purpose of this punishment, irons should be used when available, but straps or ropes may be used in lieu of them when necessary. Any straps or ropes used for the purpose must be of sufficient width to inflict no bodily harm, and leave no permanent mark on the offender.

(c) He may be subjected to the like labour, employment and restraint and dealt within like manner as if he were undergoing a sentence of rigorous imprisonment.

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(3) Where an offender is sentenced to field punishment No. 2, the provisions (3) Where an apply in his case except of sub-rule (2) with respect to field punishment No. 1 shall apply in his case except of sub-rule (2) of sub-rule (2) of shall not be liable to be attached to a fixed object as provided in clause (b) of that sub-rule.

- (4) Every portion of a field punishment shall inflicted in such as manner a is (4) Every 1 (a) Every 1 (b) Every 1 (c) Ev calculated not the continuance of that portion a report by a responsible portion of a responsible Medical Officer that the continuance of that portion would be prejudicial to the offender's health.
- (5) Field punishment shall be carried out within the unit to which the offender belongs or is attached so long as that unit is actually on the move, but when the unit is halted at any place where there is a provost-marshal or any other officer appointed by the commander of the forces or the air forces in the field to execute such punishment, the punishment shall be carried out under the orders of such officer.
- (6) When the unit to which the offender belongs or is attached is actually on the move, an offender awarded field punishment No. 1 shall be exempt from the operation of clause (b) of sub-rule (2) but all offenders awarded field punishment shall march with their unit, carry their arms and equipment, perform all their air force duties as well as extra fatigue duties, and be treated as defaulters.
- 153. Nature of punishment of detention.—A sentence of detention awarded by a court-martial or by an officer exercising authority under Section 82 may be carried out-
 - (a) in a military or air force detention barrack;
 - (b) in a barrack detention room under the control of a military or air force unit:
 - (c) on active service, when the unit is halted at any place where there is a provost-marshal, under the orders of such officer.

CHAPTER VI **COURTS OF INQUIRY**

- 154. General.—(1) A court of inquiry is an assembly of officers or of officers and warrant officers directed to collect evidence and if so required, to report with regard to any matter which may be referred to them.
- (2) A court of inquiry may be assembled by the officer in command of any unit or portion of the Air Force.
- (3) The court may consist of any number of officers of any rank or of one or more officers together with one or more warrant officers. The members of the court may belong to any branch or department of the service, according to the nature of the investigation.
- (4) Previous notice shall be given of the time and place of the meeting of a court of inquiry, and of all adjournments of the court, to all persons concerned in the inquiry (except a prisoner of war who is still absent).

- (5) It is the duty of a court of inquiry to put such questions to a witness as it thinks desirable for testing the truth or accuracy of any evidence he has given and otherwise for eliciting the truth.
- (6) The whole of the proceedings of a court of inquiry shall be forwarded by the Presiding Officer to the officer who assembled the court.
- (7) The court may be reassembled as often as the officer who assembled the court may direct, for the purpose of examining additional witnesses, or further examining any witnesses, or recording further information.
- 155. Courts of inquiry under Section 107 for the purpose of determining the illegal absence of persons subject to the Act.—(1) A court of inquiry under Section 107 shall, when assembled, require the attendance of such witnesses as it thinks sufficient to prove the absence and other facts specified as matter of inquiry in that section.
- (2) The court of inquiry shall take down the evidence given by them in writing and at the end of proceedings shall make a declaration of the conclusions at which it has arrived in respect of the facts it is assembled to inquire into.
- (3) The court of inquiry shall examine all witnesses who may be desirous of coming forward on behalf of the absentee, and shall put such questions to them as may be desirable for testing the truth or accuracy of any evidence they have given, and otherwise for eliciting the truth, and the court in making its declaration shall give weight to the evidence of all such witnesses.
- (4) The court of inquiry shall administer the same oath or affirmation to the witnesses as if the court were a court-martial, but the members of such court shall not themselves be sworn or affirmed.
- (5) The Commanding Officer of the unit to which the absent person belongs shall enter in the court-martial book of the unit a record of the declaration of the court, and the original proceedings will be destroyed.
- (6) Any person, the subject of the inquiry, shall be entitled to a copy of the declaration of the court, to be supplied by the person having custody of the court-martial book, on payment at the rate laid down in sub-rule (7) of Rule 156.
- 156. Courts of inquiry other than those held under Section 107.—(1) The court shall be guided by the written instructions of the authority which assembled the court. The instructions shall be full and specific, and shall state the general character of the information required. They shall also state whether a report is required or not.
- (2) Save in the case of a prisoner of war who is still absent, whenever any inquiry affects the character or service reputation of a person subject to the Act, full opportunity must be afforded to such person of being present throughout the inquiry and of making any statements and of giving any evidence he may wish to make or give, and of cross-examining and witness whose evidence, in his opinion, affects his character or service reputation, and producing any witnesses in defence of his character or service reputation.

- (3) When a court of inquiry is held on prisoners of war, and in any other case (3) When the officer who assembled the court has so directed, the evidence shall be athor affirmation, in which case the court shall a line of the court shall be a line taken on oath or affirmation, in which case the court shall administer the same oath or affirmation to witnesses as if the court were a court-martial.
- (4) The officer who assembled the court shall, when the court is held on a returned prisoner of war or on a prisoner of war who is still absent, direct the court to record its opinion whether the person concerned was taken prisoner through his own wilful neglect of duty or whether he served with or under, or aided the enemy; he shall also direct the court to record its opinion in the case of a returned prisoner of war, whether he returned as soon as possible to the service, and in the case of prisoner of war still absent, whether he failed to return to the service when it was possible for him to do so. The officer who assembled the court shall also record his own opinion on these points. In other cases, the court shall give no opinion on the conduct of any person unless so directed by the officer who assembled the court.
- (5) The members of the court shall not themselves be sworn or affirmed, but when the court is a court of inquiry on recovered prisoners of war, the members shall make the following declaration
 - duly and impartially inquire into and give my opinion as to the circumstances in which became a prisoner of war, according to the true spirit and meaning of the rules and regulations made under the Air Force Act, 1950, and I do further declare, upon my honour, that I will not on any account or at any time, disclose or discover my own vote or opinion, or that of any particular member of the court, unless required to do so by competent authority."
- (6) The proceedings of a court of inquiry, or any confession or statement or answer to a question made or given at a court of inquiry, shall not be admissible in evidence against a person subject to Air Force Law, nor shall any evidence respecting the proceedings of the court be given against any such person except upon the trial of such person for wilfully giving false evidence before that court.
- ⁸⁶[(7) Any person subject to the Act whose character or service reputation is, in the opinion of the Chief of the Air Staff, affected by anything in the evidence before or in the report of a court of inquiry shall be entitled to copy of the proceedings of such court unless the Chief of the Air Staff sees reason to order otherwise.
- (8) Any person subject to the Act who is tried by a court-martial in respect of any matter or thing which has been reported on by a court of inquiry shall be entitled to a copy of the proceedings of such court, including any report made by the Court:

Provided that if the Chief of the Air Staff considers that it is against the interests or the security of the State or friendly relations with a foreign State to supply a copy of the proceedings or any part thereof, such person shall not be furnished with such copy, but in such cases he shall, subject to suitable precautions as to security, be permitted inspection of such portions of the proceedings of the court of inquiry, on the basis of which the charges, on which he is arranged before the court-martial, have been framed.

- (9) A copy of the proceedings of the court of inquiry shall be furnished under sub-rules (7) and (8) on payment for the same of a sum calculated at the rate of fifty paise for every two hundred words or part thereof.
- (10) A person subject to the Act before he is, under sub-rule (7) or sub-rule (8), furnished with a copy of the proceedings of the court of inquiry or is permitted to inspect any portion of the proceedings shall be required to render certificate that he is aware that he may render himself liable to prosecution under the Official Secrets Act, 1923 (19 of 1923) for any breach of the provision of the said Act, in relation to such proceedings or portion thereof.]
- ⁸⁷[157. Imposition of collective fines under sub-section (1) of Section 90.—(1) The collective fine imposed under sub-section (1) of Section 90 shall not exceed the current official price of the weapon or part of the weapon, the loss or their of which was reported upon by the court of inquiry, or where more than on such weapon or parts of weapons were so reported upon, the aggregate of the current official prices of such weapons or parts of weapons.]

CHAPTER VII

PRESCRIBED AUTHORITIES, OFFICERS AND OTHER MATTERS

- 158. Conditions prescribed under Section 4(xxiii)(b).—For the purposes of the Act and these rules, the expression "officer", in relation to a person subject to the Act, includes a person gazetted, commissioned or in pay as an officer of the regular Army or the Navy, as the case may be, when the person subject to the Act is serving under any of the following conditions, namely—
 - (a) when he has been placed under the orders of such officer;
 - (b) when he is being conveyed in or is on board a vehicle, vessel or aircraft which is being commanded by such officer;
 - (c) when he is serving in or is a patient in a hospital or medical establishment in which such officer is on duty;
 - (d) when he forms part of or is serving with a body of the Air Force which is acting with a body of the regular Army or the Navy, and any one of these bodies is on active service;
 - (e) when he forms part of or is serving with a body of the Air Force acting in an emergency with a body of the regular Army or the Navy and an order in writing is made by the officer commanding that body of the Air Force that an emergency exists and it is necessary for the officers of the regular Army or the Navy, as the case may be, to exercise command over persons subject to the Act;

Note.—A copy of every such order shall ⁸⁸[forthwith] be sent to the Central Government;

^{87.} Subs. and ins. by S.R.O. 83, dated 19-12-1970.

^{88.} Subs. for "forwith" by S.R.O. 358, dated 8-7-1970.

R. 164]

- when he is serving in any place in which or with any body of the Air Force with which, there is present any officer of the regular Army or the Navy and the Central Government has by special order declared that it is necessary for the officers of the regular Army or the Navy to exercise command over persons subject to the Act in that place or with that body of the Air Force.
- 159. Conditions prescribed under Section 4(xxvii).—When a person subject to the Act has been placed under the orders of an officer, junior commissioned officer, warrant officer, petty officer or non-commissioned officer of the regular Army or the Navy, such officer, junior commissioned officer, warrant officer, petty officer or non-commissioned officer, as well as those other officers, junior commissioned officers of the regular Army or the Navy who are directly superior in command to such officer, junior commissioned officer, warrant officer, petty officer or non-commissioned officer shall for the purposes of the Act and these rules be superior officers in relation to such persons.
- 160. Prescribed officer under Section 7(1).—The prescribed officer for the purposes of sub-section (1) of Section 7 shall be the ⁸⁹[officer commanding] a station wing, squadron or unit, nominated in this behalf by the Air or other officer commanding the command or group in which the person is for the time being serving.
- ⁹⁰[160-A. Prescribed officers under Sec. 20(3).—The prescribed officer for the purpose of sub-section (3) of Section 20 shall be the air or other officer commanding a group ⁹¹[and in respect of airmen serving at Air Headquarters or unit directly under Air Headquarters, the Air Officer in-charge Administration.].]
- 161. Prescribed officer under Section 80.—The prescribed officer for the purposes of Section 80 shall be the officer commanding the Forces in the field, or the air or other officer commanding the Command, group, or in the field any detached portion of the air force, in which the trial was held, or any officer superior in command to such air or other officer.
- 162. Prescribed officer under Section 92(i).—The prescribed officer for the purposes of clause (i) of Section 92 shall be the Chief of the Air Staff.
- 163. Prescribed officer under Section 94 of the Act.—The prescribed officer for purposes of Section 94 shall, in the case of an officer or a warrant officer, be the Chief of the Air Staff and, in the case of a person other than an officer or a warrant officer, be the officer empowered to convene a court-martial for his trial.
- 164. Prescribed authority under Section 98.—Any penal deduction from the pay and allowances of a person subject to the Act, made under Chapter VIII thereof, may be remitted as provided below—

90. Ins. by S.R.O. 24(E), dated 16-8-1974. 91. Added by S.R.O. 127, dated 27-7-1995.

^{89.} Subs. for "officers commanding" by S.R.O. 358, dated 8-7-1970.

- (a) The Central Government may remit to any extent any penal deduction from the pay and allowances of any person.
- (b) Where an airman absents himself without leave for a period n_{ot} exceeding five days, the officer who is in command of the unit, 92[from which] he absented himself, at the time when such absence terminates, or the Chief of the Air Staff may, if a satisfactory explanation is given by such airman, remit in whole or in part the forfeiture of pay and allowances to which that absence renders him liable provided that the airman is not convicted by a court-martial on a charge for such absence.
- (c) A forfeiture of pay and allowances incurred by any person subject to the Act owing to his absence as a prisoner of war may in whole or in part be remitted by the 93[Chief of the Air Staff] or by the officer commanding the air forces in the field, except when such forfeiture has been ordered by the Central Government under clause (h) of Section 91.
- 165. Prescribed authorities under Sections 99 and 100.—(1) The prescribed authorities for the purposes of Sections 99 and 100 shall be the officer commanding the air forces in the field under whom the person was serving at the time he became a prisoner of war or was found missing, or the Director of Personal Services, Air Headquarters, or any authority superior either to the said officer commanding or the said Director.
- (2) Any such authority may, in its discretion and subject to a maximum of 50 per cent of the pay and allowances of the prisoner of war or the person missing, make such ⁹⁴[provision] from time to time for the dependants of the prisoner of war or the person missing, as the case may be, for whom in its judgment such provision
- 166. Prescribed officers under Section 108(1).—The following shall be the prescribed officers for the purposes of sub-section (1) of Section 108, namely—
 - ⁹⁵[(a) an air or other officer commanding a command or an independent group, may appoint any person subject to the Act and serving under him, to exercise the powers of a provost-marshal in relation to the persons serving under his command of such air or other officer;]
 - (b) the Air Officer in-charge of Administration at the Air Headquarters may appoint any person subject to the Act serving in the Air Headquarters or the units directly under the Air Headquarters to exercise the powers of a provost-marshal in relation to all persons serving in the Air Headquarters
 - (c) an officer commanding the air forces in the field may appoint any person subject ⁹⁶[to the Act] and serving under him to exercise the powers of a provost-marshal in relation to such air forces.

^{92.} Subs. for "for which" by S.R.O. 358, dated 8-7-1970.

^{93.} Subs. for "Chief of Air Staff" by S.R.O. 358, dated 8-7-1970.

^{94.} Subs. for "provisions" by S.R.O. 358, dated 8-7-1970.

^{95.} Subs. by S.R.O. 24(E), dated 16-8-1974.

^{96.} Subs. for "to Act" by S.R.O. 358, dated 8-7-1970.

- 167. Prescribed officers under Section 124.—The prescribed officers for the purposes of Section 124 shall be the air or other officer commanding the command or the officer commanding the Forces or the air forces in the field, under whom the accused person is serving.
- 168. Prescribed officer under Section 141(1).—The prescribed officer for the purposes of sub-section (1) of Section 141 shall be the officer commanding the unit to which the person appears to have belonged, or alleges that he belongs or had belonged, but-
 - (a) in the case of officers, the Director of Personnel (Officers); and
 - (b) in the case of airmen, Officer Commanding, Air Force Record Office, shall also be the prescribed officer.
- 169. Manner of custody under Section 144(4).—For the purposes of sub-section (4) of Section 144, the accused shall be confined in such manner as may, in the opinion of the proper air force authority, be best calculated to keep him securely without unnecessary harshness.
- 170. Prescribed officer under Section 145.—The prescribed officer for the purposes of Section 145 shall be the Chief of the Air Staff or the air or other officer who has powers to convene a court-martial for the trial of the accused person.
- 171. Prescribed officer under Section 161(2).—The prescribed officer for the purposes of sub-section (2) of Section 161 shall be any officer superior in command to the officer who confirmed the proceedings, provided that he has powers not less than that of an air officer commanding a command.
- 172. Prescribed officer under Section 162 and annulment of proceedings.—(1) The prescribed officer for the purposes of Section 162 shall be any officer superior in command to the officer who confirmed the proceedings.
- (2) The proceedings of any court-martial may be annulled under the said section after considering the advice of the Chief Legal Adviser or Deputy Chief Legal Adviser.
- 173. Prescribed officer under Section 166(1).—The prescribed officer for the purposes of sub-section (1) of Section 166 shall be any officer superior in command to the officer who confirmed the proceedings.
- 174. Prescribed officer under Section 177.—The prescribed officer for the purposes of Section 177 shall be the air or other officer commanding a command but in relation to persons convicted on active service, the officer commanding the air forces in the field shall also be the prescribed officer.

AIR FORCE RULES, 97[1969]

98[FIRST SCHEDULE

(See Rule 7) Form of Enrolment as Combatant

98. Subs. by S.R.O. 83, dated 19-12-1970.

^{97.} Subs. for "1968" by S.R.O. 358, dated 8-7-1970.

FORM A-1

The prescribed periods for which persons shall be enrolled are stated in the appropriate orders of the Government, and save as is hereinafter provided, no person shall by reason of an error in his enrolment paper or otherwise be compelled to serve for a period longer than that for which he should have been enrolled though he may do so voluntarily provided his services are required.

	Enrolment of
No	
	Part I

(Questions to be put before enrolment)

You are warned that if after enrolment, it is found that you have given a ⁹⁹[wilfully] false answer to any of the first ¹⁰⁰[thirteen of the] following questions you will be liable to be punished as provided in the Air Force Act, 1950.

(All the answers are to be written in Block Letters)

Questions.

- What is your name? (underline surname)
- (a) What is your place of birth?
 State Village/Town, District and State of birth.
 - (b) What is your date of birth? (State in Christian Era).

(N.B.—To support the date of birth the person being enrolled will be required to produce in original, together with an attested copy, one of the certificates specified in Government orders from time to time).

- 3. What is your permanent home address?
 - (a) Village/Town
 - (b) Thana
 - (c) Post Office
 - (d) Pergunnah/Tehsil
 - (e) District/Taluka
 - (f) State
- 4. (a) What is your religion?
 - (b) Are you a member of a Scheduled Caste or Scheduled Tribe?
 If so, state caste or tribe
- 5. (a) Are you a citizen of India? If so, whether by birth or descent or registration or naturalisation or otherwise?
 - (b) Are you a subject of Nepal or Sikkim or Bhutan? If so, state of which of the two?

^{99.} Subs. for "willfully" by S.R.O. 358, dated 8-7-1970.

^{100.} Subs. for "thirteen or the" by S.R.O. 358, dated 8-7-1970.

- (c) If you are not a citizen of India or a subject of Nepal or Sikkim or Bhutan, what is your nationality?
 - (N.B.—In the case of foreign nationals other than subjects of Nepal or Sikkim or Bhutan, consent of the Central Government signified in writing, if any, should be produced before a person is enrolled. In the case of a subject of Nepal other than a Gorkha, a certificate of eligibility must be given by the Government of India).
- (d) Have you migrated from areas now in Pakistan or Burma or Ceylon or the East African countries of Kenya, Uganda, United Republic of Tanzania (formerly Tanganyika and Zanzibar)? If so, state—
 - (i) What was the date of your migration and from which country?
 - (ii) If you migrated from Pakistan on or after the 19th July, 1948, was a certificate of eligibility issued to you by the Government of India?
 - (N.B.—In favour of persons of Indian origin who have migrated from Pakistan, Burma, Ceylon and East African countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar) with the intention of permanently setting in India, a certificate of eligibility must be given by the Government of India which will be for a period of one year after which such candidates will be retained in service subject to their having acquired India Citizenship.)
- What are your educational qualifications?
 (Original certificates, with one attested copy of each, are to be produced).
- 7. Are you married?

If so, state:

- (i) Date of Marriage(s).
- (ii) Name(s) of wife/wives.*
- (iii) Nationality of wife/wives.
 - *(Where a wife is deceased or has been divorced, the date of death/divorce should be stated.)
- (a) What is your father's name and address? If dead, state last address, District and State.
 - (b) What is or was the nationality of your father? If he is or was an Indian citizen, state whether by birth, descent, registration, naturalisation or otherwise.
- Are you or have you ever ¹⁰¹[been a member of a party] or organisation of a political, communal or cultural nature? If so, state

^{101.} Subs. for "been a party" by S.R.O. 358, dated 8-7-1970.

- the name of the party or organisation with the period/periods of your membership therein.
- 10. (a) Are you in Government Service or have you been a Government Servant? If so, state full particulars.
 - (b) Are you in receipt of any allowance from Government? If so, on what account?
- 11. Do you now belong to any of the Armed Forces of India, the Reserves of any of the three Services, the Auxiliary Air Force, the territorial Army or the Nepal State Army or any of the Forces of a foreign country?
- 12. (a) Have you ever served in any of the Armed Forces in India, the Reserves of any of the three Services, the Auxiliary Air Force, the Territorial Army or Nepal State Army or any of the forces of a Foreign country? If so, state in which and the cause of discharge. If you have served in more than one of the above named forces, or if you have served the same force in two or more distinct periods, state the cause of discharge separately in each case.
 - (b) Do you desire your former service in the Indian Armed Forces to count for the purpose of calculation of the Good Conduct Pay and/or Pension, if admissible? If so, do you agree to recovery being effected of any gratuity you may have received for your former service in not more than 36 monthly instalments from your pay commencing from the date of this enrolment and undertake to refund to the Government through such recoveries or otherwise the above gratuity in full within 36 months of the date of your present enrolment?
- 13. Have you ever been arrested, prosecuted, convicted, imprisoned, bound over, interned, externed or otherwise dealt with under any law in force in India or outside? If so, state particulars.
- 14. Have you ever suffered from any of the following-
 - (a) Head injury or any serious injury
 - (b) Fits or convulsions of any kind
 - (c) Leprosy
 - (d) Pulmonary Tuberculosis (including any family history of Pul. T.B.).
- 15. Are you willing to be inoculated or reinoculated and vaccinated or re-vaccinated?
- 16. Are you willing to be enrolled as a combatant in the Air Force?
- 17. Are you willing to go wherever ordered by air, land or sea and not to allow any caste or social usages to interfere with the duties for which you are enrolled?
- 18. Are you willing to serve in the Air Force until discharged, and in the Regular Air Force Reserve, in accordance with the conditions

form A-1]

of service as specified in Part II of this form of Enrolment,
provided that the President shall so long require your services?

Do you have any objection to take the following oath or to make the following affirmation at the time of your attestation?

Form of Oath

Form of Affirmation

I,do solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will as in duty bound, honestly, and faithfully serve in the Air Force of the Union of India and go wherever ordered by Air, Land or Sea and that I will observe and obey all commands of the President of the Union of India and the commands of any officer set over me even to the peril of my life.

Certificate

y me to the above questio	ns are true.
(*)
(Signature of person	n enrolled).
witness	
	(* (Signature of persor

(*Name in Block letters)

PART II

SECTION 1.—Conditions of Service for Persons enrolled for Regular and Reserve Service

A. Liability for Regular Service

- 1. You will serve in the Air Force for a period of not less than.....years of regular service. On completion of this period you may extend your regular service, if permitted to do so, by such specified period or periods as may be fixed.
- 2. On your completion of the initial period of regular service in the Air Force and of such extensions of regular service as have been granted to you, you will be liable to be transferred to the Regular Air Force Reserve.
- 3. In the event of your desertion, service between the day of desertion and that of apprehension or surrender shall not count towards regular service.
- 4. If on completion of the initial period of regular service and of the extensions if any as have been granted to you, you are still in regular service and continue thus to serve, you will be either transferred to the Regular Air Force Reserve or discharged from the Air Force Service within three months from the date of your applying that you do not wish to continue in Air Force Service; but you will be liable for such transfer

^{102.} Subs. for "all" by S.R.O. 358, dated 8-7-1970.

^{103.} Subs. for "office" by S.R.O. 358, dated 8-7-1970.

or discharge of on the completion of the aforesaid initial period of regular service or the further extension or at any time thereafter at the discretion of the competent authority.

- 5. You will be entitled to receive your discharge from the Air Force with all convenient speed if—
 - (a) On completion of the initial period of regular service or of such extension or extensions, if any, of regular service as have been granted to you, you are not transferred to the Regular Air Force Reserve, and are not permitted to extend or further extend your regular service; or
 - (b) Within three months from the date of submitting your application under Paragraph 4 above, you are not transferred to the Regular Air Force Reserve:

Provided, that you will not be entitled to discharge if a state of war exist between India and a foreign power or in the opinion of the Central Government war is imminent or a Proclamation of Emergency is in operation or the strength of the trade in which you are mustered is 10 per cent below authorised establishment.

B. Liability for Reserve Service

- 6. Following the termination of your service in the Air Force and subject to the provisions of paragraphs 7 to 10 below, you will be liable to serve in the Regular Air Force Reserve for a period of six years.
- 7. In case you are discharged from the Air Force at your own request before you have completed the initial period of regular service for which you are now enrolled or such further extensions as have been granted to you, the unexpired portion of the initial period of regular service the further extension will be added to the period of your above reserve liability.
- 8. You may, at any time during the period of your reserve liability, be transferred from service to the Regular Air Force Reserve for the remaining period of such liability.
- 9. You shall cease to be a member of the Regular Air Force Reserve after you have completed the aforesaid period of service in that Reserve; but if the competent authority so thinks he may require you further to serve in that Reserve for such period or periods and under such conditions, if any, as may from time to time be laid down in the Reserve and Auxiliary Air Force Act, 1952, and the Rules made thereunder.
- 10. Notwithstanding anything contained above, you shall not be liable to serve in the Regular Air Force Reserve after attaining such age as may, from time to time, be prescribed in the Reserve and Auxiliary Air Forces Act, 1952 and Rules made thereunder.

Declaration

	I am being enrolled.		
Place		(*)
Date	(Sign	nature of perso	n enrolled).
	Signature		
	Name*		
	of witness		

SECTION 2.—Conditions of service for persons enrolled in special cases when authorised in time of war or emergency

When you have served for......years in the Air Force you will be entitled to received your discharge with all convenient speed.

Declaration

I,do solemnly declare that I fully understand and consent to fulfil the above conditions of service for which I am being enrolled.

. 21	All Control of the Co	131
FORM A-21		(*
place		(Signature of person enrolled).
Date		
		Name*
		of witness
		Address
	PART III	
	Description on Enrolmen	it
	(To be Completed by Medical C	Officer)
Age in year	8	
Chast measurement (a) Minimum(cms)	
(b) Maximum(cms)	
Height	.Metres(cms)	
Identification Marks:	(1)	
	(2)	in the Air
I consider (Name)	fit for enroli	ment in (trade/group)in the Air
Force		(Signature of Medical Officer)
Date		Rank and Name of M.O.
Station	7 W	
	PART IV	cer
1 The conditions of	Certificate by Enrolling Offices	ce training/in special cases* for which he
is now enrolled, were read	and explained to the above names person	are one of the Ouestion Nos. 1 to
2. After having caution 13 in Part I, he would be li	oned him that if he should make any mass able to be punished as provided in the Ai	ir Force Act, 1950, I put all the questions
set forth in Part I to him ar	te of birth was verified from the original	produced before me vide Question
2 of Part I.	hat I have examined the original certifi	icates from which it is proved that his
educational qualifications	are are	him and the conditions of service which
5. I am satisfied that	t he consents to those conditions.	19
Signed at	t he consents to those conditions. thisday of	(Signature of Enrolling Officer)
		Rank and Name of Enrolling Officer

(*Strike out whatever is not applicable).

FORM A-2

Form of Enrolment as Non-Combatant

The prescribed periods for which persons shall be enrolled are stated in the appropriate orders of the Government, and save as is hereinafter provided, no person shall, by reason of an error in his enrolment paper or otherwise be compelled to serve for a period longer than that for which he should have been enrolled

which the person desires to be enrolled) in the Air Force.

PART I

(Questions to be put before enrolment)

You are warned that if, after enrolment, it is found that you have given a wilfully false answer to any You are warned that it, after emergence of the first thirteen or the following questions you will be liable to be punished as provided in the Air Force

(All the answers are to be written in block letters)

Questions

1. What is your name?

(Underline surname)

- 2. What is your place of birth? State Village/Town, District and State of birth.
 - (b) What is your date of birth? (State in Christian Era). (N.B.—To support the date of birth the person being enrolled will be required to produce in original, together with an attested copy, one of the certificates specified in government orders from time to time. If an individual is not in possession of any of these certificates the apparent age shall be assessed by the enrolling officer in consultation with the Medical Officer. In such cases a certificate of age as given in Part III shall be obtained from the individual.)
- What is your permanent home address? 3.
 - (a) Village/Town
 - (b) Thana
 - (c) Pergunnah/Tehsil
 - District/Taluka
 - (e) State
- What is your religion? 4. (a)
 - Are you a member of a Scheduled Caste or Scheduled Tribe? If so, state caste or tribe
- Are you a citizen of India? If so, whether by birth or descent 5. (a) or registration or naturalisation or otherwise?
 - Are you a subject of NEPAL or SIKKIM or BHUTAN? If so, state of which of the three?
 - (c) If you are not a citizen of India or a subject of NEPAL or SIKKIM or BHUTAN, what is your nationality? (N.B.: In the case of foreign nationals other than subjects of Nepal or Sikkim or Bhutan, consent of the Central

Government signified in writing, if any, should be produced before a person is enrolled.

- (d) Have you migrated from areas now in Pakistan or Burma or Ceylon or the East African countries of Kenya, Uganda, United Republic of Tanzania (formerly Tanganyika and Zanzibar)? If so, state—
 - (i) What was the State of your migration and from which country?
 - (ii) If you migrated from Pakistan on or after 19th July, 1948, was a certificate of eligibility issued to you by the Government of India?

(N.B.—In favour of persons of Indian origin who have migrated from Pakistan, Burma, Ceylon and East African countries of Kenya, Uganda and United Republic of Tanzania (formerly Tanganyika and Zanzibar) with the intention of permanently setting in India, a certificate of eligibility must be given by the Government of India which will be for a period of one year after which such candidates will be retained in service subject to their having acquired India Citizenship.)

- What are your educational qualifications? (Original certificates, with one attested copy of each, are to be produced).
- 7. Are you married?

If so, state:

- (i) Date of marriage(s).
- (ii) Name(s) of wife/wives*.
- (iii) Nationality of wife/wives,(Where a wife is deceased or has been divorced, the date of death/divorce should be stated.)
- 8. (a) What is your father's name and address? If dead, state last address, district and State.
 - (b) What is or was the nationality of your father? If he is or was an Indian citizen, state whether by birth, descent, registration, naturalisation or otherwise.
- 9. Are you or have you ever been a member of a party or organisation of a political, communal or cultural nature? If so, state the name of the party or organisation with the period or periods of your membership therein.
- 10. (a) Are you in Government Service or have you been a Government Servant? If so, state full particulars.
 - (b) Are you in receipt of any allowance from Government? If so, on what account?
- 11. Do you now belong to any of the Armed Forces of India, the Reserves of any of the three Services, the Auxiliary Air Force, the

Territorial Army or the Nepal State Army or any of the Forces of a foreign country?

- 12. (a) Have you ever served in any of the Armed Forces in India, the Reserves of any of the three Services, the Auxiliary Air Force, the Territorial Army or Nepal State Army or any of the forces of a foreign country? If so, state in which and the cause of discharge. If you have served in more than one of the abovenamed forces, or if you have served the same force in two or more distinct periods, state the cause of discharge separately in each case.
 - (b) Do you desire your former service in the Indian Armed Forces to count for the purpose of calculation of the Good Conduct Pay and/or Pension, if admissible? If so, do you agree to recovery being affected of any gratuity you may have received for your former service in not more than 36 monthly instalments from your pay commencing from the date of this enrolment and undertake to refund to the Government through such recoveries or otherwise the above gratuity in full within 36 months of the date of your present enrolment?
- 13. Have you ever been arrested, prosecuted, convicted, imprisoned, bound over, interned, externed or otherwise dealt with under any law in force in India or outside? If so, state particulars.
- 14. Have you ever suffered from any of the following—
 - (a) Head injury or any serious injury
 - (b) Fits or convulsions of any kind
 - (c) Leprosy
 - (d) Pulmonary Tuberculosis (including any family history of Pul. T.B.).
- 15. Are you willing to be inoculated or reinoculated and vaccinated or re-vaccinated?
- 16. Are you willing to be enrolled as a non-combatant in the Air Force?
- 17. Are you willing to go wherever ordered by air, land or sea and not to allow any caste or social usages to interfere with the duties for which you are enrolled?
- 18. Are you willing to serve in the Air Force until discharged in accordance with the conditions of service as specified in Part II of this form of enrolment, provided that the President shall so long require your services?
- 19. Do you have any objection to take the following oath or to make the following affirmation at the time of your attestation?

Form of Oath

I,do swear in the name of God that I will bear true faith and allegiance to the Constitution of India as by law established, and that I will, as in duty-bound, honestly and faithfully serve in the Air Force of the Union of India, and go wherever ordered by air, land or sea and that I will observe

All Control of the Co	13	5
FORM A-2] FORM A-2] pod obey all commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the commands of the President of the Union of India and the Commands of the President of the Union of India and the Commands of the President of the Union of India and the Commands of the President of the Union of India and the Commands of the President of the Union of India and the Commands of the President of the Union of India and the Commands of the Union of India and the Union of India and the Union of India and Union of India and Union of India and Union of India and Union of Ind	nds of any officer set over n	ne
and obey all commands of the peril of my life. Form of Affirmation Form that I will bear true faith and allegiones		
Ido solemnly affirm that I will bear the latter and altegrance Ido solemnly affirm that I will bear the latter and altegrance Ido solemnly affirm that I will be as by law established, and that I will, as in duty-bound, honestly and faithfully as by law established, and that I will obser Union of India and go wherever ordered by air, land or sea and that I will obser Union of India and the commands of any officer set over mother President of the Union of India and the Certificate	ve and obey all commands on e even to the peril of my life	of fe.
Ido solemnly declare that the above answers made by me to	the above questions are tru	Ie.
I,	Signature of person enrolle	ed
place (Thumb impression if the person	n enrolled is unable to write	:.)
Date	(*)
Signature		
Name* of witness		
Address		
(*Name in block letters)		
SECTION 1.—Conditions of service for persons enrolled as not	n-combatant	
Liability for Service		
1. You will serve in the Air Force for a period of not less than		
2. In the event of your desertion, service between the day of desertion surrender shall not count towards regular service.	and that of apprehension o	r
3. If, on completion of the initial period of regular service and of the exgranted to you, you are still in regular service and continue thus to serve, you Air Force Service within three months from the date of your applying that yo Air Force Service; but you will be liable for discharge on the completion of the regular service or the further extension or at any time thereafter at the discretion	will be discharged from the ou do not wish to continue in the aforesaid initial period o	e n of
4. You will be entitled to receive your discharge from the Air Force we completion of the initial period of regular service or of such extension or extension as have been granted to you:		
Provided that you will not be entitled to discharge if a state of war exists power or in the opinion of the Central Government war is imminent or a Province of the strength of the category in which you are mustered is testablishment.	oclamation of Emergency is	S
Declaration		
I,*,do solemnly declare that I fully understand and consent of service for which I am being enrolled.	to fulfil the above conditions	S

(Signature of person enrolled). Place..... (Thumb impression if the person enrolled is unable to write) Date.....

		(*	~
	Signature)
(#Name in block latter			
(*Name in block letters SECTION C	s) N 2.—Conditions of service for pers ases when authorised in time of Wa	sons enrolled in special ur or Emergency	
	foryears in the Air Force yo		discharge
,	Declaration		
I, *, do sol of service for which I am bei	emnly declare that I fully understar ng enrolled.		
		Signature of person	i enrolled
Place			
	(Thumb impressi	on if the person enrolled is unable	to write)
Date		(*)
	Signature		
	Name*		
	of witness		
	Address		
(*Name in block letters)		
	Part III		
Descri	ption on enrolment to be completed	l by Medical Officer	
Chest measurement	(a) Minimum	(cms)	
/*	(b) Maximum		
	(c) HeightMeters	,	
Identification Marks:	(1)	,	

	(2)		
I consider (Name)	fit for en	rolment in (category)	n the Air
Force.		<i>5 3</i> ,	
Date		(Signature of Medica	ıl Officer)
Station		Rank and Name of Medic	
	Certificate of Age%		
I certify that I am not in	possession of any documentary ev	vidence regarding my age or date	of birth.

I further certify that I am aware that my age as assessed by the Enrolling Officer is......years

. A-41 A	AIR FORCE RULES, 1969	10-
FORM A-4] FORM A-4] as on the date of enrolment and my day of	ate of birth as calculated from the assessedof the year nineteen hundred and	137 I age under the rules
(% Strike out if not applicable)	(Thumb impression if the person enrol	Ire of person annull to
(% Strike out it not approache)	D	
	PART IV	
	Certificate by Enrolling Officer ained in Section 1/Section 2* of Part II for whi amed person by me/in my presence*.	ich he is now enrolled,
2. After having cautioned him tha	at if he should make any false answer to any of unished as provided in the Air Force Act, 1950 or to each such question has been duly entered.	. I put all the questions
	as verified from the original produced b	
	examined the original certificates from which	h it is proved that his
5. I am satisfied that he fully und he has undertaken, and that he consent	derstands the questions put to him and the cond ts to those conditions.	litions of service which
Signed atth (*Strike out whatever is not app	nisday ofSignature of Enrolling Officer Rank and Nar slicable).	
	FORM A-3	
	Form of attestation Certificate*	
	ryUnit	
Certified that the above named ponthis theday of2	person took the prescribed oath/affirmation before	ore me at (place)
Signature of person attested (Thun if the person attested is unable to w		of Attesting Officer
	(Unit Seal)	
record, in the enrolment papers.	Commanding, Air Force Record Office for being	
†Strike out whatever is not app Rule 9 of the Air Force Rules, 1969.	plicable. For prescribed form and manner of Oa	ath/Affirmation, refer to
	FORM A-4	
Form	n for Variation in Conditions of service*	
In the case of No	RankName (**)	
the regulation of the Government of	s to very his period of service for such period a India for the time being in force).	
Until I shall have completed	period ofyear with effect from	
(*Strike out the conditions wh	nich are not applicable).	

(1) I am aware that all other conditions as to d that I am liable to be discharged at any time, should	lischarge previously accepted by me hold good and also
†(2) I agree to all other conditions of service as	s enumerated, in Part II Section I, of my enrolment for
Date	(Signature Thumb impression of the person agreeing to vary the conditions of this service)
Unit	
Signed in my presence atth	nis the2020
	Signature of Witnessing Officer%
Unit	RankName**
	Service NoUnit
Recommendation by Officer Commanding.	
Specially Recommended/Recommended/Not Re	commended.
	Signature
	(Name**)
	Rank Officer Commanding Unit
(Instruction: In cases of special recommendation or woofficer must give reasons for his views). Recommendations by Intermediate Formations (where a	
	Signature
	(Name**)
	Rank Designation
Date	
(Instruction: Each intermediate formation throug a recommendation. Reasons shall be stated whe recommendations of the Officer Commanding Unit).	
Orders by the Authority empowered to vary condition	ons of service—
	Signature
	(Name**)
	Rank Designation
Date	

^{*}On completion, this form is to be forwarded to officer commanding, Air Force Record Office, permanently on records of the person agreeing for variation in conditions of his service.

^(**) Name in block letters.

[£]Provisions of para (2) may, where necessary, be suitably amended as required to meet government orders from time to time.

SCH. [1]	139
%Signatures/Thumb impressions by the person agreeing to vary conding the second	itions of service be witnessed by
a commissions FORM A-5	
Form for Transfer to Reserve*	
(For use on transfer to the Reserve)	
In the case of NoRankNameUn	it
This is to certify that I understand that I am being transferred to the effect fromand that I am fully acquainted with the obligations Reserve and Auxiliary Air Forces Act, 1952, and the rules made thereunder	Regular Air Force Reserve with
	()**
	Signature and Rank
Date	
2. The above named was transferred to the Reserve with effect from (
3. Reason for transfer	
Signed atday o	
Si	gnature of Commanding Officer
	Rank and Name
	Unit
*On completion, this form is to be forwarded to officer commanding being kept permanently on record.	g, Air Force Record Office, for
**Name in block capital letters.	
***For example, at his own request on compassionate grounds, or on compass	
SECOND SCHEDULE	
(See Rule 23)	
Form of delay Report under Section 1 Air Force Act, 1950	04,
Eight Day Delay Report pursuant to the Air Force Act, 1950, sec Force Rules, 1969.	tion 104 and rule 23 of the Air
First (Second, Thirdetc.)	Report
Unit Reference No	
Command/Group Date	
1. Number, rank and name of the	
2. Particulars of offences—	
Sl. Date of Particulars of offence No. Commission (Give facts, in brief)	Date of Discovery of offence
1	
2	
3	

3. Date and nature of initial arrest i.e. close or open.....

11.

4. Total period of arrest up to the date of this report (to be calculated as per section 39, Air Force Ac	rt 1950).
(a) Close arrest	Total period in days
Fromto	
Fromto	
Total period in close arrest	
(b) Open arrest	Total period in days
Fromto	
Fromto	
Total period in open arrest	
(c) Total period of arrest (i.e	
 5. On the date of this report the accused is in close arrest* Is in open arrest,* has been released without prejudice to re-arrest.* 6. Reasons for his continued retention in arrest exceeds 60/communicating the approval of the C.A. S./Centra in arrest	/90 days quote Air Headquarters lette I Government for continued retention dated
are	
9. Summary of evidence—	completed on the same date*
	completed on (date)*
	is in progress*
(a) Commenced on	l ent/completion of the summary
——————————————————————————————————————	
*(a) made vide letter No	
*(b) not yet made because	
11. Date of trial has not yet been fixed*/has been fixed as	*

AIR FORCE RULES, 1969	
FORM C-1]	141
Pole	(Unit)
To The	(Convening Officer)
*n CL.A Command HQ	In the case of third and subsequent reports only. [See Rule 23(2) of the Air Force Rules, 1969].
*Strike out whatever is not required.]	
THIRD SCHEDULE	
[See Rule 24(9)]	
Forms of Summons	

¹⁰⁴[FORM C-1 FORM OF SUMMONS TO A WITNESS TO ATTEND THE HEARING OF THE CHARGE BY THE COMMANDING OFFICER OR TO ATTEND THE TAKING OF A SUMMARY OF EVIDENCE

То	
(a) Whereas a charge for having committed a	an offence triable by court-martial has been preferred
before me against.	
(b) Number Ra	nkName
Unit and whereas I have direction	ected the hearing of the charge to take place or (c) are)
noon. Now, therefore, pursuant to Section Rule 24 of Air Force Rules, 1969, I do hereby summof the said charge or (f) the taking of the said summon the said summ	at
Given under my hand atthe	e day of
20	day oi
	Signature
	Name
	Rank and Unit
	Commanding Officer of the accused
(a) Insert the name and address of the person	on to whom the summons is to be sent.
(b) Insert the number, rank, name and unit	of the accused.
(c) Delete one of the purposes.	

(d) Insert the place where hearing of the charge is to take place or the Summary of Evidence is

(e) Specify forenoon or afternoon.

to be taken.

(f) Delete	e one of the purposes.	PORM C.
(g) Speci	e one of the purposes. fy the documents (if any) which the witness is to number shall be served in the manner specified.	bring (otherwise
Note.—The S	fy the documents (if any) which the witness is to ummons shall be served in the manner specified FORM C-2	1 in Section 124
1950.]		134 of the Air For
	FORM C-2	Ac
FORM OF ST	UMMONS TO A WITNESS SUMMONED TO A	ATTEND A COURS
	UMMONS TO A WITNESS SUMMONED TO A	MARTIAL
Whereas a		assemble at
the	.day of, for	the trial of
(unit), now, therefor	e, pursuant of Section 134 of the All Porce Act, 1	950, I do hereby summer of the
you A	B to attend, as a	witness, the sitting of the
forenoon (and to bri	ng with you the documents hereinafter mentioned, where	namely,
Given under m	y hand at on the	day of
	(Signa	ature)
	or Pre	ening Officer (or Judge-Advocate esiding Officer of the Court or nanding Officer of the Accused).
	FOURTH SCHEDULE	
	[See Rule 31(5)]	
Fo	rms for summary disposal of charges und Air Force Act, 1950	der Section 86,
	¹⁰⁵ [FORM D-1	
	Summary Disposal Form	
	ority dealing summarily with the case decides (with attendance of witnesses against the accused and the a	
	Particulars of the accused	
(a) Service No.		
(b) Rank (Subst	tantive/Acting)	
(c) Name		
(d) Unit		
	Proceedings	
Question No. 1 to the Accused.	Questions to be put to the accused by the officer dealing with the case before the charge is read.	
Question No. 2 to the Accused.	Have you received a copy of the charge-sheet and summary of evidence not less than forty-eight hours ago?	Answer
	Have you had sufficient time to prepare your defence? (If the answer to any of the above questions is in the negative, the officer dealing summarily with the case should record whether	Answer

AIR FORCE RULES, 1969 SCH. [V] any adjournment was allowed or other orders were issued by him). The officer dealing with the case shall then read the charge (s) to the accused. The charge-sheet is then attached to the Exhibit 'A' proceedings as Exhibit 'A'. Have you agreed in writing that the witnesses Question No. 3 to Answer..... against you need not give their evidence in the Accused. person? The written consent of the accused to dispense Exhibit 'B' with the attendance of witnesses is then examined and attached to the proceedings as Exhibit 'B'. Question No. 4 to Are you guilty or not guilty of the charge(s) Answer the Accused. against you which you heard read? First charge Second charge Third charge The summary of evidence is then read aloud Exhibit 'C' or the authority dealing with the case informs the accused that he has already perused it. The summary of evidence is attached to the proceedings as Exhibit 'C'. Do you wish to make (or hand in) a statement? Ouestion No. 5 to Answer..... Your statement may deal with the facts of the case, the Accused. with your character and with matters in mitigation of punishment. Exhibit 'D' (If the accused makes an oral statement, its gist, or the statement, if in writing, should he attached to the proceedings as Exhibit 'D'). The officer dealing with the case shall then, (i) Exhibit 'E' consider all the evidence and determine whether the accused is guilty of the offence(s) or not and (ii) if he determines that the accused is guilty, examine and consider the accused's record of service or conduct sheet. Copy of the conduct sheet is attached to the proceedings as Exhibit 'E'. If he intends to award either the punishment of forfeiture of seniority of rank or service or the punishment of stoppages of pay and allowances, he shall not announce and record his finding unless the accused says in answer to the following question that he will accept his award.

Question No. 6 to the Accused finding Will you accept my award, or do you elect to be tried by court-martial?

•	•	•	•	•	•	•	•	,		•	•	•			•	•			•	•	•		•	•	•		•	•		•	•		•	•		•	•		•		•	•	•	•	•	,	•	•		•	•	•	•		•	•	•	•	,	•	,	•	•		•	•		1																									
											•	•			•	•			•	•	•		•	•	•		•	•		•	•		•	•		•	•		•		•	•	•	•	•	,	•	•		•	•	•	•		•	•	•	•	,	•	,	•	•		•	•		1																									

144	AIR FORCE RULES, 196	9	
144		[S _{CH. I}	٧
		(Name)	
Place		(Rank and designation of the officer dealing summarily with the case).	
proceedings togethe	se in which a punishment is awarded, the origon with exhibits shall be forwarded through prolain Section 89, Air Force Act, 1950.	ginal and a certified true	
	¹⁰⁶ [Form D-2		
	Summary Disposal Form		
(When the authority witnesses against the	ority dealing summarily with the case does not caccused or when the accused requires the atter	lecide to dispense with the attendance of dance of witnesses for or against him	of)
	Particulars of the accused		,.
	antive/Acting)		
(d) Unit			
	Proceedings		
	Questions to be put to the accused by the officer dealing with the case before the charge is read.		
Question No. 1 to the Accused.	Have you received a copy of the charge- sheet and summary of evidence, not less than forty-eight hours ago?	Answer	
Question No. 2 to the Accused.	Have you had sufficient time to prepare your defence ?	Answer	
	(If the answer to any of the above questions is in the negative, the officer dealing summarily with the case should record whether any adjournment was allowed or other orders were issued by him).		
	The officer dealing with the case shall then		

read the charge(s) to the accused.

The charge-sheet is then attached to the proceedings as exhibit **.

(The next question shall be put to the accused only when the authority dealing summarily with the case decides, with the written consent of the accused, to dispense with the attendance of one or more of the witnesses).

SCH. IV]

Question No. 3 to the Accused.

Have you agreed in writing that no witnesses except the following need give their evidence in person?

(The written consent of the accused to dispense with the attendance of witnesses is then examined and attached to the proceeding as exhibit**.)

Question No. 4 to the Accused.

Are you guilty or not guilty of the charge(s) against you which you heard/read?

Answer....

First Charge...

Second Charge...

Third Charge...

Answer.....

The officer dealing with the case shall then proceed to examine the prosecution witnesses, if any, in relation to the charge(s) to which the accused pleads "not guilty" or in relation to which the accused's plea of "guilty" is not accepted by him, but before doing so, he shall put the following questions to the accused.

Question No. 5

Do you wish that the evidence be taken on oath?

(If the accused desires that the evidence shall be taken on oath, the oath or affirmation contained in Rule 118 of the Air Force Rules, 1969, shall be administered to each witness before he gives evidence. The accused shall be allowed to put questions in cross-examination to prosecution witnesses. (Also see Note 1 below). The evidence of prosecution witnesses shall be recorded in brief on a separate sheet and attached to the proceedings as exhibit**.)

*The summary of evidence is then read aloud or the authority dealing with the-case informs the accused that he has already perused it insofar as it relates to the charge(s) to which the accused has pleaded guilty, but and the evidence of the witnesses whose attendance has been dispensed with. The summary of evidence is attached to the proceedings as exhibit**.

Question No. 6 to the Accused.

Do you wish to make or hand in a statement? Your statement may deal with the facts of the case, with your character and with matters in mitigation of punishment.

Answer.....

Answer.....

Answer.....

If the accused makes an oral statement, its gist; or the statement, if in writing, should be attached to the proceeding as exhibit**.

Question No. 7 to the Accused.

Do you wish to adduce any evidence in your defence?

If the accused calls any witness the evidence for the defence shall be recorded in brief on a separate sheet and attached to his record as exhibit**. The officer dealing with the case shall then (i) consider all the evidence and determine whether the accused is guilty of the offence(s) or not and (ii) if he determines that the accused is guilty, examine, and consider the accused's record of service or conduct sheet.

A copy of the conduct sheet shall be attached to this record as exhibit**. If the officer dealing with the case intends to award either the punishments of forfeiture of seniority of rank or service or the punishment of stoppages of pay and allowances, he shall not announce and record his finding, unless the accused says in answer to the following question that he will accept his award.

Question No.	8 to
the Accused	

Finding

Will you accept my award or do you elect to be tried by court-martial.

.....

Award

...... Signature

(Name)

(Rank and designation of the officer dealing summarily with the case.)

Answer.....

Place

*To be struck out if not required.

**All exhibits to be marked alphabetically.

Note.—1. If a witness gives evidence different from that given by him when the summary of evidence was taken, the officer dealing summarily with the case should put questions to the witness as to the difference. He may also put to a witness and questions which he may otherwise wish for eliciting the truth in the case.

2. In every case in which a punishment is awarded, the original and a certified true copy of the proceedings together with exhibits and the original and a certified true copy of summary of evidence, shall be forwarded through proper channel to the superior Air Force authority as defined in Section 89, Air Force Act, 1950.]

SCH. V]

FIFTH SCHEDULE

[See Rule 34(1)]

		SECTIO	ON I—Pro	forma Charg	ge-Shee	et
		The		(a) is charged wi		
	41)	(c)				
Section	1 (b)			in th	at he	
Air Fo	rce Act, 1950	(d)				
					() Rank
place.					Office	er Commanding
					(e)	
(a)		l descript	ion of the pe	erson charged as	required	l by Rule 34 of the Air Force
	Pilot Officer A.B. N	air (1234)), of No. 101	Squadron, Air F	orce, an	officer of the regular air force
				or		
	12345 Flight Sergea Phagwara, an airma			-	ir Force,	attached to Air Force Station
				or		
	Force, an officer (o	r airman) ve) called	of the Regul up for training	ar Air Force Res	erve (or aminatio	B.) of No. 101 Squadron, Air the Auxiliary Air Force of the on, or service in aid of the civil Forces Act, 1952.
				or		
	of No. 101 Squadre	on Air Fo	orce, being a poer (or non-co	person subject to ommissioned offi	the Air	rk or civilian gazetted officer) Force Act, 1950, as an airman arrant officer or officer) under
(b)	Here state section, charged e.g. Section					950 under which the person is ion 71.
(c)	Here give stateme		offence as re	quired under Ru	le 36(3)	of the Air Force Rules, 1969,
	Behaving in a mar	iner unbed	coming his po	osition and the cl	naracter e	expected of him

01

on active service disobeying a lawful command given by his superior officer

O

using criminal force to his superior officer when such officer is in the execution of his office

0

committing a civil offence that is to say theft punishable under Section 379 of the Indian Penal Code.

[SCH. A

- Here give statement of the particulars of the act, neglect or omission constituting the offence as (d)
- The unit stated here must be the unit to which the person charged belongs or is attached as shown

SECTION 2—Illustration of Charge-Sheet

Note.—The following is an illustration of a complete charge-sheet, with statement of offence and particulars, as it would be placed before a district court-martial.

CHARGE-SHEET

The accused, 12345 Corporal Nair, A.B. of No. 101 Squadron, Air Force, an airman of the regular air force, is charged with-

First charge Section 46(b) Air Force Act, 1950.

FEIGNING DISEASE IN HIMSELF

in that he

at PHAGWARA, on....., pretended to Flight Lieutenant A.T. Lal (3456), Senior Medical Officer, Air Force Station, PHAGWARA, that he was suffering from violent pains in his head and in his stomach, whereas he was not so suffering.

Second charge Section 39(2) Air Force Act, 1950.

ABSENTING HIMSELF WITHOUT LEAVE

in that he

on.....absented PHAGWARA, himself from the Air Force camp area without leave athours, until apprehended by the civil police at PHAGWARA at...... hours on.....

PHAGWARA....., 20

C.D.E.

Officer Commanding No. 101 Squadron, Air Force

To be tried by district court-martial

PALAMPUR....., 20

XY

Convening Officer (or Staff Officer, who should sign for the Convening Officer)

FORM F-2(A)]

SIXTH SCHEDULE

(See Rule 130)

Form as to Courts-Martial

SECTION I—General

FORM F-1

Form of Declaration of Exigencies of the Service or the Necessities

of Discipline under Rule 42 of the Air Force Rules, 1969
In my opinion [*exigencies of the ¹⁰⁷ [service], namely (state them)] ¹⁰⁸ [render] it ([†] impossible) to observe the provisions of rules [#]
Signed atday of
A.B.
(Instruction.—This declaration must be signed by the officer whose opinion is given, and will be annexed to the proceedings. It should not be included in the convening order but should be a separate document.)
SECTION II—Forms as to General and District Courts-Martial.
FORM F-2(A)
Form of Order for the Assembly of a General (or District)
Court-Martial under the Air Force Act, 1950
Orders by
Commanding the
Place
Date
The detail of officers as mentioned below will assemble at
(Here insert any opinion regarding the Constitution of the court rendered necessary by the provisions
of Rules 46, 47 and 48 of the Air Force Rules, 1969.]
The senior officer to sit as Presiding Officer
Members§
Waiting Members§
Judge-Advocate
is appointed Judge-Advocate.
Interpreter
is appointed Interpreter.
Prosecutor
is appointed Prosecutor.

^{* (}or the necessities of discipline)

^{107.} Subs. for "services" by S.R.O. 358, dated 8-7-1970. 108. Subs. for trender" by S.R.O. 358, dated 8-7-1970.

^{† (}or inexpedient)

[#] State the rule or rules which cannot be observed. (See Rule 42).

The accused wil	ll be warned, and all witnesses	duly required to attend.§§	(6)
The proceedings	s (of which only one copy is re	equired) will be forwarded to	
	day of		
§These member	s and the waiting members ma	y be mentioned by name, or	the number and ranks and
	nent may alone be named. Order regarding counsel—vide	Rules 103 and 104 of the Air	Force Rules 1000
§Here add any o		1 F-2(B)	1 ofce Kules, 1969,
	Form of Proceedings of a Ge		tial
	Gincluding some of the incidence	dents which may occur to var	У
	the ordinary course of p	rocedure, with instructions	
	for the guidar	nce of the Court)	
Proceedings of a 20 by order	a Court-Martial, ass of Commanding	embled at on the dated the	day of day of
20			
	PRESIDIN	IG OFFICER	
¹⁰⁹ [Rank]	Name	Service Number	Unit
	MEM	IBERS	
110[Rank]	Name	Service Number	Unit
		,	, Judge-Advocate [Interpreter]
Trial of*	Ol 1- de the te	ial commences.	
			d to copy thereoft is
marked	convening the court is rsigned by the F	Presiding Officer [Judge-Adv	ocate] and attached to the
proceedings.	and the summary of evidence	are laid before the court.	
The charge-sheet	I documents relating to the cou	urt, or the matters before it, w	hich are intended to form
part of the proceedings question referred to the open court, marked so	s (such as an order respecting convening officer) at whatever as to identify them, signed by	g exigencies of the service of r period of the trial they are r	eceived should be read in
o the proceedings.]	15 d + #	is not ava	silable to serve owing to
The court sati	sfies] itself that #waiting member take	es his place as a member of the	ne Court.

^{109.} Subs. for "Bank" by S.R.O. 358, dated 8-7-1970.

^{110.} Subs. for "Bank" by S.R.O. 358, dated 8-7-1970.

^{111.} Subs. for "The court shall satisfy" by S.R.O. 358, dated 8-7-1970.

~ 2/B)]
[13] F-2(B)] [10] The court satisfies] itself as provided by Rules 49 and 50 of the Air Force Rules, 1969.
The abovenamed, the accused, is brought before the Court §
\$ counsel/Detending) Officer as Counsel/Detending Offi
§VARIATION
§
The names of the Presiding Officer and Members of the court are read over to the hearing of the accused,
Question by the Presiding Officer to the accused—Do you object to be tried by me as Presiding Officer, or by any of the officers whose names you have heard read over?
Answer by accused—No.
[Instruction.—The questions are to be numbered throughout consecutively in a single series. The letters Q, and A. In the margin may stand for question and answer respectively.]
* Here insert No., Rank, ¹¹³ [Name, Number and Unit].
† Denotes paragraph number.
@ Here insert reason.
Here insert Rank, 114 [Name, Number and Unit].
£ Denotes paragraph number.
§ Here insert the personal particulars and legal qualifications, If any.
VARIATIONS
Challenging Officers
Answer—I object to
Question to accused—Do you object to any other person? (This question must be repeated until all the objections are ascertained.)
Answer—
Question to accused—What is your objection to (the junior officer objected to) Sign Answer by accused—
The accused in support at his objection to
The court is closed to consider the objection.
Decision—The court disallow the objection.
The court is re-opened, and the above decision is made known to the accused.
or or
Decision—The Court allow the objection.
The court is reopened, and the above decision is made known to the accused.
Fresh Member

^{112.} Subs. for "The court shall satisfy" by S.R.O. 358, dated 8-7-1970.
113. Subs. for "Name and Unit" by S.R.O. 358, dated 8-7-1970.
114. Subs. for "Name and Unit" by S.R.O. 358, dated 8-7-1970.

152		AIR FORCE RULES, 1909	[FORM F-2(B)		
	(This only applies in the case	of there being a waiting, member	of the court.)		
He appears to the court to be eligible and not disqualified to serve on this court-martial.					
	Question to accused—Do you object to be tried by (the fresh mem				
	Answer—	u o o jes	(Totaloer)?		
	(If he objects, the objection y	vill be dealt with in the same manne	er as the former objection.)		
	Ouestion to the accused—W	hat is your objection to	(the junior of the		
offic	ers objected to)?				
	(This objection will be dealt	with in the same manner as the form	ner objection.)		
	The court adjourns for the pu	rpose of fresh members being appo	inted.		
		or,			
	The court is of the opinion that	at in the interests of justice and for th	e good of the service, it is inexpedient		
to ac	liourn for the purpose of fresh	members being appointed, because	[here state the reasons.]		
		p'eleck on	the court resumed its proceedings		
and a	an order appointing fresh office	ers is read, marked	, signed by the Presiding		
Offic	cer (Judge-Advocate) and attac	ched to the proceedings.	s provided by Rule 49.		
	[The court satisfies] itself	with respect to such fresh officers a	nd the procedure, if any objection is		
			nd the procedure, if any objection is		
allov	wed, will be the same as above	on the court, as constituted	d after the above proceedings are as		
follo		democis of the court, as			
10110	follows— PRESIDING OFFICER				
		Name	Unit		
	116[Rank]	Time			
	H I	MEMBERS	****		
	¹¹⁷ [Rank]	Name	Unit		
	[2				
The Presiding Officer, members, and Judge-Advocate are duly sworn [or affirmed] (also any officer					
		ers, and Judge-Advocate are any			
under	r instruction).				
	The Donk and Unit				
*Insert Rank and Unit. [Instruction—Following procedure shall be adopted if any interpreter and/or shorthand written are now					
revised to be sworn I					
Question to be accused—Do you object to as interpreter?					
	A— [Instruction—In case of objection the same procedure will be followed as in the case of an objection				
III STATE OF THE S					

to a member of the court.]

^{115.} Subs. for "The court shall satisfy" by S.R.O. 358, dated 8-7-1970.
116. Subs. for "Bank" by S.R.O. 358, dated 8-7-1970.
117. Subs. for "Bank" by S.R.O. 358, dated 8-7-1970.

FORM F-2(B)]

Q. Is duly sworn (or affirmed) as shorthand writer? Q. Is duly The witnesses if in court, other than the prosecutor, should be ordered out of the court [Instruction.—The witnesses if in court, other than the prosecutor, should be ordered out of the court [the proceedings.] at this stage of the proceedings.]

CHARGE-SHEET

£(3) The charge-sheet is signed by the Presiding Officer [Judge-Advocate] marked 'B-2' and annexed to the proceedings.

The accused is arraigned upon each charge in the abovementioned charge-sheet.

Question to the accused—Are you guilty or not guilty of the [first] charge against you, which you have heard read?

[Instruction.—When there is more than one charge the foregoing question will be asked after each charge is read, the number of the charge being stated.]

[Instruction.—If the accused pleads guilty to any charge, the provisions of Rule 60(2) must be complied with, and the fact that they have been complied with must, be recorded.]

VARIATIONS

The accused objects to the charge.

Question to the accused—What is your objection?

DECISION

The court is closed to consider its decision.

The court disallows the objection [or, the court allows the objection, and agrees to report to the convening officer.]

The court is reopened, and the above decision is read to the accused.

The court proceeds to the trial [or, adjourns.]

Plea to jurisdiction—The accused pleads to the general jurisdiction of the court.

Question to the accused—What are the grounds of your plea?

£ Denotes paragraph number.

Q—Do you wish to produce any evidence in support of your plea?

Witnesses—Witnesses are examined on oath [or affirmation].

[Instruction.—The examination, etc., of the witnesses called by the accused and of any witnesses called by the prosecutor in reply, will proceed as directed below in paragraphs (4) and (6). The prosecutor will be entitled to reply after all the evidence is given].

Decision—The court is closed to consider its decision.

The court allows [or overrules] the plea [or resolves to refer the point to the convening authority, or decides specially that.....].

The court is re-opened, and the above decision is read to the accused.

The court proceeds to the trial [or adjourns].

VARIATION

Plea in bar of trial—Accused, besides the plea of guilty [or, not guilty], offers a plea in bar of trial.

Question to the accused—What are the grounds of your plea?

A-

Q-Do you wish to produce any evidence in support of your, plea?

A-

Witnesses—Witness examined on oath [or affirmation.]

[Instruction.—The examination, etc., of the witnesses called by the accused and of any witnesses called by the prosecutor in reply, will proceed as directed below in paragraphs (4) and (6). The prosecutor will be entitled to reply after all the evidence is given].

Decision—The court is closed to consider its decision.

The court allows the plea and resolves to adjourn [or to proceed to the trial on another charge] [or the court overrules the plea].

The court is re-opened, and the above decision is read to the accused.

The court adjourns [or proceeds with the trial on another charge] [or proceeds with the trial].

VARIATION

Though the accused pleads "Guilty" to the charge, the court records a plea of "Not Guilty" as required by Rule 60(4).

OR

Refusal to plead—As the accused does not plead intelligibly [or refuses to plead to the above charge, or does not plead "guilty" to the above charge] the court enters a plea of "not guilty".

[Instruction.—Where the court has recorded a plea of "guilty" on some and a plea of "not guilty" on other charges, the trial in respect of the charges on which a plea of "guilty" has been recorded, will not proceed, until the proceedings up to and including findings in respect of the other charges on which the plea is "not guilty" have been completed.]

PROCEEDINGS ON PLEA OF NOT GUILTY

£(4) Question to the accused—Do you wish to apply for an adjournment on the ground that any of the rules relating to the procedure before trial have not been complied with, and that you have been prejudiced thereby, or on the ground that you have not had sufficient opportunity for preparing your defence?

A--

[Instruction.—If the accused desires to make an application for adjournment, the court will hear any statement or evidence which he may desire to adduce in support thereof, and any statement of the prosecutor or evidence in answer thereto. Witnesses will be examined, cross-examined etc. as provided hereinafter in this paragraph and in paragraph ¹¹⁸[(6)].]

VARIATION

If an adjournment is applied for by the accused:

Decision—The court is closed to consider its decision.

The court allows (or overrules) the application by the accused for adjournment or allows adjournment up to.

The court is re-opened, and the above decision is read to the accused.—

[If the prosecutor makes an address]. The prosecutor makes the following address [or, if the address is written, hands in a written address, which is read (orally translated), marked....., signed by the Presiding Officer (Judge-Advocate) and attached to the proceedings].

[Instruction.—Where the address of the prosecutor is not in writing, the court should record so much as appears to it material, and so much as the prosecutor requires to be recorded.]

First witness for prosecution.

The prosecutor proceeds to call witnesses.

AIR FORCE RULES, 1969 155 FORM F-2(B)] *being duly sworn (affirmed is examined by the prosecutor). Cross-examined by the Accused Re-examined by the Prosecutor Examined by the Court His evidence is read to the witness [Instruction.—The fact that sub-rules (2), (3) and (4) of Rule 119 have been complied with should be recorded.] The witness withdraws **VARIATIONS** The accused declines to cross-examine this witness. [Instruction.—In every case where the accused does not cross-examine the witness for the prosecution this statement is to be made, in order that it may appear on the face of the proceedings that he has had the opportunity given him of cross-examination.] The court, at the request of the accused, allows the cross-examination of the witness to be postponed. The accused [or the prosecutor] objects to the following question**— The court is closed to consider their decision. The court overrules [or allows] the objection, and the court is re-opened and) the decision announced. The witness, on his evidence being read to him, makes the following explanation or alteration— Examined by the prosecutor as to the above explanation or alteration. Examined by the accused as to the above explanation or alteration. The prosecutor and accused decline to examine him respecting the above explanation or alteration. Second witness for prosecution. being duly sworn [affirmed], is examined by the prosecutor. [The examination, etc., of this and every other witness proceeds as in the case-of the first witness]. Adjournment At.....o'clock the court adjourns until.....o'clock on the

the court re-assembles pursuant to adjournment, presents the same members as on the...... of

VARIATION

[Instructions.—(a) If a member is absent, and his absence will reduce the court, below the legal minimum and it appears to the members present that the absent member cannot attend within a reasonable time, the Presiding Officer or senior member present will thereupon report the case to the convening officer.

(b) If the Judge-Advocate is absent, and cannot attend within a reasonable time the court will adjourn, and the Presiding Officer will thereupon report the case to the convening authority.]

Absent member-[Rank-Name-Unit] being absent.

[The absence is accounted for].

^{*.} Give also grounds of objection by the person requesting opinion of the Court, the reply by the other person(s) and advice by the Judge-Advocate, if any. Sub-rule 95.

A medical certificate [or letter, or as the case may be] is produced, read marked.	
the Presiding Officer (Judge-Advocate) and attached to the proceedings.	signed by
the Presiding Officer (Judge-Advocate)	
The court adjourns until	

The court adjourns until

or.

There being present......[not less than the legal minimum] members, the trial is proceeded with.

[Instructions.—(a) If the court, in consequence of the adjournment having been prolonged by the senior officer on the spot, or otherwise, does not meet on the day to which it previously adjourned, or if the adjournment was until further orders, the words "pursuant to adjournment" will be omitted from the above form, and the cause of its meeting at the above time will be entered in the proceedings.

(b) If the place of meeting has been altered by orders or otherwise, the place of meeting and the reason for meeting at that place will be entered in the proceedings.] aantinuad

VARIATION

(If the accused offers a plea of "no case")

Accused offers a plea of no case, and in support thereof says[or hands in a written address, which is read (orally translated), marked exhibit..... signed by the Presiding Officer (Judge-Advocate), and attached to the proceedings.]

The prosecutor makes the following reply [or, if the reply is in writing, hands in a written reply, which is read (orally translated) marked exhibit......signed by the Presiding Officer (Judge-Advocate), and attached to the proceedings].

or

The prosecutor declines to make a reply.

[If the prosecutor makes a reply, the accused will have a right to make a counter-reply.]

[Instruction.—(a) Where the reply of the prosecutor is not in writing, the court should record so much as appears to it material, and so much as the prosecutor requires to be recorded.

(2) If the address (or counter-reply) of the accused is not in writing and is delivered by himself, the material portions should be taken down in the first person, and as nearly as possible in his own words.

If the address (or counter-reply) is not in writing and not delivered by the accused himself, the material portions should be recorded.

In either case, any matter which is requested by or on behalf of the accused to be recorded should be recorded, and care must be taken whether a request is made or not to record every point brought forward in support of the plea.].

The Judge-Advocate hands in a written advice, which is read (orally translated) marked exhibit..... signed by the Presiding Officer, and attached to the proceedings.

The court is closed to consider its decision.

The court disallows the plea [or allows the plea] (or allows the plea onand charges and disallows the plea on......and.....charges.)

The court is reopened, and the above decision is read to the accused and the accused is informed that the decision is subject to confirmation.

AIR FORCE RULES, 1969	1.50			
FORM F-2(B)] FORM F-2(B)] FORM F-2(B)	157			
If there are siven below up to and including para (8) otherwise].	paragraph (9),			
The trial proceeds onandcharges.				
The trial proces				
The accused (or counsel for the accused, or the defending officer may make an opening	oddes			
The accused [or counsel for the accused, or the defending officer makes the following ad The accused [or counsel for the accused, or the defending officer makes the following ad address is written, hands in a written address, which is read (orally translated), marked exhibit address is written, hands in a written address, which is read (orally translated), marked exhibit address of the accused (or counsel for the accused for the address of the accused for th	•			
[Instructions.—Where the dedicts of the decased (of counsel for the accused or the defeis not in writing, the court should record so much as appears to it material, and so much as the counsel for the accused or the defending officer) requires to be recorded].	ne accused (or			
Question to the accused—Do you wish to make any statement as to the facts of the case	:?			
A—				
VARIATION				
The court, at the request of the accused, adjourns until to enable him	to prepare his			
defence.				
The accused in his defence says	which is read lge-Advocate)			
[Instructions.—If the statement of the accused is not in writing, the material portions she down in the first person as nearly as passive in his own words. In any case any matter which is or on behalf of the accused to be recorded should be recorded, and care must be taken, wheth made or not, to record every point brought forward in defence or in mitigation of punishment	s requested by er a request is			
Question to the accused—Do you intend to call any witness in your defence?	•			
A.—Yes (No.)				
Q.—Is he a witness as to character only?				
A.—				
VARIATION				
*(5) [Instructions.—If the accused calls no witness to the facts of the case adopt this and calls.	omit paragraph			
First witness as to character.				
The accused calls the following witnesses asto character;				
**is duly sworn (affirmed).				
Examined by the accused.				
Cross-examined by the prosecutor.				
Re-examined by the accused.				

Examined by the court.

His evidence is read to the witness.

[Instructions.—The fact that sub-rules (2), (3) and (4) of Rule 119 have been complied with should be recorded.]

The witness withdraws.

^{*}Denotes paragraph number.

VARIATION

The prosecutor declines to cross-examine this witness.

The prosecutor declines of the evidence being read to him, makes the following explanation or alterations.

Examined by the accused as to the above explanations or alterations.

Examined by the prosecutor as to the above explanations or alterations.

Examined by the prosecutor decline to examine him in respect of the above explanations or alterations.

The prosecutor may, in reply to the witnesses as to character, call witnesses to produce proof of former [The prosecutor may, in teply to the conviction either by a court-martial or by a criminal court and the entries in the service conduct sheet.]

The prosecutor addresses the court about the evidence for the prosecution as follows [or, if the address The prosecutor addresses the countries address, which is read (orally translated) marked exhibit......, signed is in writing, hands in a written address, which is read (orally translated) marked exhibit....., signed by the Presiding Officer (Judge-Advocate) and attached to the proceedings.]

[Instructions.—Where the address of the prosecutor is not in writing the court should record so much as appears to them material and so much as the prosecutor requires to be recorded.]

The accused (or the counsel for the accused or the defending officer) addresses the court in reply as follows [or hands in a written address, which is read (orally translated), marked exhibit, signed by the Presiding Officer (Judge-Advocate) and attached to the proceedings.]

[Instructions.—If the address of the accused is not in writing and is delivered by himself, the material portions should be taken down in the first person, and as nearly as possible in his own words.

If the address is not in writing and not delivered by the accused himself the material portions should be recorded.

In either case any material which is requested by or on behalf of the accused to be recorded should be recorded, and care must be taken, whether a request is made or not, to record every point brought forward in the defence or in mitigation of the punishment.]

VARIATION

The court, at the request of the prosecutor, adjourns until......to enable the prosecutor to prepare his address.

The court, at the request of the accused, adjourns until.......to enable the accused to prepare his reply.

[After this adopt procedure from paragraph (7), and omit paragraph (6).]

	[After this adopt processing of the case, then omit paragraph (5) and
	†(6) [Instructions.—If the accused case witnesses to the facts of the case, then omit paragraph (5) and
adopt	this.]
	is duly sworn confirmed.

†All witnesses including witness as to character, will be numbered consecutively and examined, crossexamined etc. in the same manner.

###Here insert his number, rank, name and unit and appointment (if any) or other description.

Examined	by	the	Accused

= = 7 		
	Cross-examined by the Prosecutor	
The second section is		191
	Re-examined by the Accused	- 4 - 3,

^{*}Denotes paragraph number.

Examined by the Accused

His evidence is read to the witness.

[Instruction.—The fact that sub-rules (2), (3) and (4) of Rule 119 have been complied with should be recorded.]

The witness withdraws.

VARIATIONS

The prosecutor declines to cross-examine this witness.

The witness, on his evidence being read to him, makes the following explanations or alternations.

Examined by the accused as to the above explanation or alteration

Examined by the prosecutor as to the above explanation or alteration

The accused and prosecutor decline to examine him respecting such explanation or alteration,

The prosecutor [by leave of the court] calls witness in reply.*

The accused (or the counsel for the accused or the defending officer) makes the following address [or, if the address is in writing, hands in a written address, which is read (orally translated) marked......... signed by the Presiding Officer (Judge-Advocate), and attached to the proceedings].

The prosecutor makes the following reply [or, if the reply is in writing, hands in a written reply, which is read (orally translated) marked....., signed by the Presiding Officer (Judge-Advocate), and attached to the proceedings];

or

The prosecutor declines to make a reply.

[Instruction.—Where the reply of the prosecutor is not in writing, the court should record so much as appears to it material, and so much as the prosecutor requires to be recorded.

If the address of the accused is not in writing and is delivered by himself, the material portions should be taken down in the first person, and as nearly as possible in his own words.

If the address is not in writing and not delivered by the accused himself, the material portions should be recorded.

In either case, any matter which is requested by or on behalf of the accused to be recorded should be recorded, and care must be taken whether a request is made or not to record every point brought forward in the defence or in mitigation of punishment.]

* To be numbered consecutively further to prosecution witnesses already examined earlier. Witnesses will be examined, cross-examined, etc. in the same manner as other prosecution witnesses.

VARIATION

The court, at the request of the accused, adjourns until......to enable the accused to prepare his address.

The court, at the request of the prosecutor, adjourns until.....to enable the prosecutor to prepare his reply.

SUMMING UP

£(7) The Judge-Advocate hands in a written summing up, which is read [orally translated] marked..... signed by the Presiding Officer, and attached to the proceedings.

[FORM F-2(B)

VARIATIONS

The Judge-Advocate and the court think a	summing up unnecessary.
--	-------------------------

or,

5.,	
The court, at the request of the Judge-Advocate, a his summing up.	idjourns untilto enable to
his summing up.	to pren
FINDING	120
£(8) The court is closed for the consideration of the	e finding.
The court finds that the accused (No	. Rank Name
Unit) is	
*Guilty ofnot guilty of thech	narge but is guilty of the
*Guilty of not guilty of thech	charges
*Guilty of not guilty ofand	
*Guilty of not guilty ofand chargescharges.	oranges out is guilty ofan
or,	~,,
(*Guilty of all charges) is guilty of the charge (all th	e charges)
or,	o charges).
*Special finding is quilty of the	and miller of the
*Special finding is guilty of thecharge exception of the words (or with exception to	ge, and guilty of the charge with the
or,	
*Special finding is not guilty of desertion, but is guilty to the being a period ofdays.	
[Instruction.—Any special finding allowed by Secretary expressed in this form];	tion 138 of the Air Force Act, 1950, may be
or,	
the court adjourns for the purpose of consulting the officer;	convening [or as the case may be, confirming]
On re-assembly on theday of	and "
opinion of, which is marked an annexed to the	⁹ Inforceedings court finds that the
PROCEEDINGS ON ACQUITTAL C	OF ALL THE CHARGES
[Instruction.—This form shall not be adopted if there of which the proceedings are yet to continue.]	is plea of "Guilty" on any charge(s) in respect
£Denotes paragraph number.	
*The words in italics are to be entered in the margin.	
£(9)*Acquittal—The court finds that the accused (No.	Pank N
is not guilty of the charge [or all the charges].	Unit)
Signed at, this	day of
(Signature)	,
	(Signature)
Judge-Advocate.	Presiding Officer

^{119.} Subs. for "proceedings, finds" by S.R.O. 358, dated 8-7-1970.

FORM F-2(B)]

INSANITY

*Insanity—The court findsUnit	s that the accused (No	RankName ly incapable of making his defence;
but was by reason of unsoundness by reason of unsoundness of min (or contrary to law)].	eged as constituting the offence (offence of mind incapable of knowing the natural, incapable of knowing that that act when the control of th	re of that act [those acts] [or but was, was wrong (those acts were wrong)
(Signature)		(Signature)
Judge-Advocate.		Presiding Officer
	CONFIRMATION	

Confirmed	
Atday ofd	
	Signature of Confirming Authority

PROCEEDINGS ON PLEA OF GUILTY

(10) The court reopens and the charge(s) on which a plea of "Guilty" has been recorded are read in the hearing of the accused.

Question to the accused—Do you wish to make a statement with reference to the charge?

A. Yes (no).

[Instructions.—The accused, may in accordance with Rule 62(3) make any statement he wishes with reference to the charge.]

The accused says.....(or, if the statement is in writing, hands in a written statement which is read (orally translated), marked....., signed by the Presiding Officer (Judge-Advocate) and attached to the proceedings.

[Instruction.—If the statement of the accused is not in writing, the material portions should be taken down in the first person, and as nearly as possible in his own words. In any case, any matter which is requested by or on behalf of the accused to be recorded should be recorded, and care must be taken, whether a request is made or not, to record every point brought forward in mitigation of punishment.]

VARIATION

The court gives permission to the accused to call witnesses to prove tills statement that [here specify the statement which is to be proved.]

[Instructions.—The examination etc. of witnesses called in pursuance of this permission will proceed In the same manner as in paragraph (6).]

The summary of evidence is read (orally translated), marked....., signed by the Presiding Officer, [Judge—Advocate], and attached to the proceedings.

[Instructions.—If there is no summary of evidence, 120 [sufficient evidence to enable] the court to determine the sentence and to enable the confirming officer to know all the circumstances connected with the case will be taken as in paragraph (4). No address will be allowed.]

[£]Denotes paragraph number.

^{*}The words in italics are to be entered in the margin.

^{120.} Subs. for "sufficient to enable" by S.R.O. 358, dated 8-7-1970.

Question to the accused—Do you wish to make any statement in mitigation of punishment?

A. No. or

The accused in mitigation of punishment says or if the statement is in writing hands in a written statement, which is read (orally translated), marked...... signed by the Presiding Officer (Judge-Advocate) and attached to the proceedings.]

[Instruction.—If the statement of accused is not in writing, and is delivered by himself, the material portions should be taken down in the first person, and as nearly as possible in his own words.

If the statement is not in writing and note delivered by the accused himself the material portions should be recorded.

In either case any matter which is requested by or on behalf of the accused to be recorded should be recorded, and care must be taken, whether a request is made or not to record every point brought forward in mitigation of punishment.]

Evidence as to Character

Question to the Accused—Do you wish to call any witnesses as to characte	er?
--	-----

A. Yes, (No).

[Instruction.—The examination etc. of witnesses as to character will proceed as in paragraph (5).]

The accused [Number rank......name...... Unit.......] is found guilty of the.....charge [all the charges.]

VARIATION

The court being satisfied from the statement of the accused [or the summary of evidence, or otherwise], charges, alters the record and enters a plea of "not guilty" in respect of them.

[Instructions.—The court will then proceed in respect of the charges for which the plea has been altered, as in paragraph (4).]

PROCEEDINGS ON CONVICTION

Before sentence

(11) The court being re-opened the accused is again brought before it is duly sworn. [or affirmed.]

Evidence of character, etc.

Question—What record have you to produce in proof of former convictions against accused and of his character?

Answer by witness—I produce a statement certified under the hand of the officer having custody of the service [or other official] records.

The statement is read [orally translated] marked signed by the Presiding Officer [Judge-Advocate], and attached to the proceedings.

Q.—Is the accused the person named in the statement you have heard read?

Q.—Have you compared the contents of the above statement with the service [or other official] records?

Q.—Are they true extracts from the service [or other office] records and is the statement of entries in the conduct sheet a fair and true summary of those entries?

A.—

Cross-examined by the Accused

or.

The accused declines to cross-examine this witness.

[Instructions.—Any further question will be put and any evidence produced which the court requires as [Instruction | Instruction | I for the purpose of their sentence.

At the request of the accused, or by the direction of the court, the service or other official books, or a certified copy of the material entries therein must be produced for the purpose of comparison with the statement.

The accused is entitled to call the attention of the court to any entries in the service or other official books, or in the certified copy abovementioned, and to show that they are inconsistent with the statement.

When all the evidence on the above matters has been given the accused may address the court thereon.] Question to accused—Do you wish to address the Court?

Answer-

The court is closed for the consideration of the sentence

SENTENCE

- (a) *Death.—To suffer death by being hanged by the neck until he be dead [or to suffer death by
- (b) *Imprisonment for life.—To suffer imprisonment for life.
- (c) *Rigorous (Simple) Imprisonment.—To suffer rigorous [simple] imprisonment for...... years [months or days.]@
- (d) *Detention.—To undergo detention for......years [months or days] @
- (e) *Cashiering.—To be cashiered.
- (f) *Dismissal.—To be dismissed from the service.
- (g) *Reduction.—To be reduced to the rank of...... [or to the ranks] [or to the classification of].
- (h) %(i) *Forfeiture of seniority.—To take precedence In the rank held by him if his name had appeared between the names of......and.....

@Terms of imprisonment or detention for any period not amounting to one month (i.e. a calendar month) will be awarded in days; for any period of one year or more years will be awarded in years; and many other case, will be awarded in months, or if required, in months and days.

%Court-Martial may forfeit only past seniority in the substantive rank held (i) or (ii) are for use in cases of persons whose names are published in the Air Force List, while (iii) is for use in other cases. (i) should be used where it is intended to adjust the precedence of the accused within a group of persons who along with the accused were promoted to the same substantive rank with effect from the same date.....in the Air Force List (month and year);

%(ii)*Forfeiture of seniority.—To forfeit.....(specify period) seniority of rank, that is to say, to take precedence in the rank held by him as if his name had appeared between those of..... and..... in the Air Force List ¹²¹ [(month and year)].

^{*}The words in italics are to be entered in the margin.

	67 (110 t m - 4 t	(and the second the second		
	%(iii)*Forfeiture of seniority.—To forfeit	(specify period) seniority of rank, that		
15 to :	say, to take precedence in the rank held by nim	as it ins appointment to the rank of		
(nere	specify the substantive rank held) bore date			
	(iv)*Forfeiture of past service for promotion.—	To forfeit(here specify period) past		
servic	ee for the purpose of promotion.			
<i>(i)</i>	*Forfeiture of service for.—To forfeit of(here specify incre prescribed purpose).	(here specify period) for the purpose ased pay, and/or pension and/or any other		
(<i>j</i>)		verely reprimanded (or reprimanded).		
(<i>k</i>)	*Forfeiture of Pay and Allowances.—To forfei	t pay and allowances for a period of		
(1)	*Forfeiture of Arrears and other public money and other public money due to him at the time	y.—To forfeit all arrears of pay and allowances of his dismissal (cashiering).		
(n)	*Stoppage.—To be put under stoppage of pay and allowances until he has made good to			
	RECOMMENDATION TO	O MERCY		
The cou	art recommend the accused to mercy on the ground	nd that		
	SIGNATURE			
Signed	at this day of	20		
(Signature)		(Signature)		
Judge-Advo	ocate	Presiding Officer		
4001				
%A councases of person should be used along with the	ords in italics are to be entered in the margin. rt-martial may forfeit only past seniority in the sons whose names are published in the Air Force of where it is intended to adjust the precedence of accused were promoted to the same substantive	List while (iii) is for use in other cases. (i) f the accused within a group of persons who		
x See Ru				
	REVISION			
	day of day of			
Present, th	he same members as on the	oi 20		
	VARIATION			
[Instruction	on.—If a member is absent and the absence will rea	duce the court below the required minimum		

[Instruction.—If a member is absent and the absence will reduce the court below the required minimum, and it appears to the members present that such absent member cannot attend within a reasonable time, the Presiding Officer, or, in his absence, the senior member present shall thereupon report the case to the convening officer.]

FORM F-2(B)]	165
member—[Rank, name, service name	r, unit] being absent.
[The absence is accounted for.]	
adical certificate [or, letter, or other doct	iment, as the case may be] is produced, read, marked er (Judge-Advocate), and attached to the proceedings.
There being present [no	et less than the required minimum] members, the court
proceeds.	he re-assembly of the court for the revision, and giving
seasons of the confirming authority for requiri	ng a revision of the finding [finding and sentence] [or by the Presiding Officer [Judge-Advocate] and attached
[Instructions.—If the confirming authority so such evidence will be taken as in paragraphs (4) and	o orders, additional evidence may be taken on revision; d (6).]
Revised finding—The court having attentively and the whole of the proceedings;	considered the observations? of the confirming authority,
	ntence, and finds that the accused is, and
	or,
(b) does now revoke its sentence, and no	w sentences the accused, etc. etc.
	or,
(c) does now respectfully adhere to its so	entence [or finding and sentence]
Signed atthisday of	20
<u> </u>	
(Signature)	(Signature)
Judge-Advocate.	Presiding Officer
CONF	FIRMATION*
(13) Confirmed	or,
Confirmed, I direct that the sentence of improcustody [or in air force (military) (civil) prison].	risonment* shall be carried out by confinement in air force
	or,
I vary the sentence so that it shall be as follows:	ows and confirm the finding and the sentence as so varied.
	or,
I confirm the finding and sentence of the co	ourt, but mitigate [remit, or, commute]
	or,
I confirm the finding of the court on the for confirmation by superior authority the finding and the sentence;	andcharges and reserve g on the
	or,
I confirm the finding of the court, but reser	eve the sentence for confirmation by superior authority;
I confirm the findings of the court, and the sentence so far as it for confirm	the sentence of the court as toand reserve the rmation by superior authority;

Not confirmed [the reasons for non-confirmation may be stated.] signed at this
(Signature of confirming Authority)
[Instruction.—Any remarks of the confirming authority should be separate from and form no part of the proceedings.]
*While confirming a sentence of imprisonment to be suffered in civil prison, the confirming authority is separately to recommend whether the prisoner should be classified as division/Class A(or I), B(or II), or C(or III) prisoner, or in civil prisons where there are only two divisions or classifications, he should be classified as Division/Class A (or I) or B (or II) prisoner.
% See Section 166, Air Force Act, 1950.
SECTION III—Forms as to Summary General Court-Martial
FORM F-3
Form for assembly and proceedings of a summary general court-martial under the Air Force Act, 1950
A—Order convening the Court
At (place)this
*(1) Beginning of form in cases falling under clause (a) of Section 113 of the Air Force Act, 1950.
Whereas it appears to me
*(2) Beginning of form in cases falling under clause (b) of Section 113 of the Air Force Act, 1950.
Whereas it appears to methe/an** officer commanding the forces in the field/ empowered in this behalf by the officer commanding the forces in the field** on active service that the person/persons* named in the Appendix, and toeing subject to Air Force Law, has/have** committed the offence/offences** mentioned in the said Appendix.
*(3) Beginning of form in cases falling under clause (c) of Section 113 of the Air Force Act, 1950.
Whereas it appears to me
(4) End of form applicable to all cases.
I hereby convene a summary general court-martial to try the said person/persons** and to consist of
Ranks, names and units of members
[Here enter the special order (if any) under Rule 139]
(Signature of Convening Officer)
B—Certificate of Presiding Officer as to proceedings
I certify that the above court assembled on theday of
I further certify that the members of the court, the witnesses (where so required by the Air Force Act, 950) and the interpreter were duly sworn or affirmed.
Signed at (place) thisday of 20
(Signature of Presiding Officer)

FORM F-3]

C—Confirmation

Thave dealt with the finding/findings "and sentence/sentences" in the manner s	tated in the last column
I have dealt with the finding findings and selections and find mainler's and Appendix and, subject to what I have there stated, I hereby confirm the of the said Appendix and, subject to what I have there stated, I hereby confirm the tance/sentences".	above finding/findings
the said Appendix and,	as to imaligringings
1 centerior	
"and self" (aloce)thisday of	20

APPENDIX

Date20......

Name of alleged offender*	Offence charged	Plea	Finding, and if convicted, sentence‡	How dealt with by confirming Officer±	
1	2	3	4	5	
Ram Bux (Bannia).	Theft of Government property.	Guilty	Guilty, Rigorous imprisonment for	Confirmed I remit E F	
2012564 AC1 Jhanda Singh Squadron.	On active Service, breaking into house for plunder.	Not Guilty	Guilty Field Punishment, No. I, for two months.	Confirmed F F	
212564 LAC Hussein Khan, Squadron	Being a sentry, sleeping on part in time of war	Not Guilty	Guilty Death by being shot to death, Recommended to mercy	Confirmed but commuted to field punishment No. I for three months, E F	
Person accompanying force (name unknown) white Jacket and trousers, scar on right cheek.	Provost marshal	Not Guilty	Not Guilty	Confirmed E F	
Airman in uniform of Air Force (name unknown).	Civil offence Rape	Not Guilty	Guilty	Confirmed imprisonment for life E	
Α	C		X	••••	
В	D		Y		
Convening Officer	Presiding Office	r	Judge-Advocate		

^{*}Only one of these will be used, the two which are inapplicable being struck out.

^{**}Strike out whichever is not required.

100		
	(if any)	

Note.—Record of evidence as required vide Rule 139 will be made separately, signed by the Presiding Officer and Judge-Advocate, If any, and shall be attached to the Appendix.

- *If the name of the person charged is unknown, he may be described as unknown with such addition as will identify him.
 - ‡ Recommendation to mercy to the inserted in this column.
 - ± Signature of Confirming Officer.

SEVENTH SCHEDULE

[See Rules 144, 145, 147(1), 149(1), 150(1) and 151]

Forms of Warrants

FORM G-1

Warrant for use when prisoner sentenced to detention is to be delivered into the custody of an officer in charge of a military or air force detention barrack (Air Force Act, 1950 Section 170).

To the Officer-in-charge

ck at ((a)	
ck	at	at (a)

And whereas the said sentence has been duly confirmed by (c) as required by law (d)

This is to require and authorise you to receive (Name).....into your custody together with this warrant, and there carry the aforesaid sentence of detention into execution according to law. The sentence has effect from the (e).....

Given under my hand at..... this the..... day of...... 20.......

Unit stamp

Signature (f)

- (a) Enter place.
- (b) General, District or Summary General.
- (c) Enter name and description of confirming authority or in the case of an award by Commanding Officer delete this portion.
- (d) Add, if necessary, "with a remission of".
- (e) Enter date on which the original sentence was signed.
- (f) Signature of Commanding Officer of prisoner or other prescribed officer—See Rule 144.

FORM G-2

Warrant of commitment for use when a prisoner is sentenced to imprisonment which is to be undergone in a military or Air Force prison (Air Force Act, 1950, Section 166).

To: The Commandant of th	e Military/Air Force Prison at (a)	• • • • • • • • • • • • • • • • • • • •

Whereas at a (b)	.court-martial he	eld at	on the day	of
O (Number Pank Name)	of	(Unit) was	s duly convicted o	of
(the offence is to be briefly stated here a	as "desertion," "	theft", "receiving	g stolen goods", "	'disobedience of
lawful command" or as the case may be)				

FORM G-3]
FORM G-3] (Sentence to be entered in full, but without signature).
And whereas the said sentence by law
This is to require and authorise you to receive the said (Name)into your custody together with this warrant and there carry the aforesaid sentence of rigorous/simple imprisonment into execution according to law. The sentence has effect from (e)
Unit Stamp Signature (f)
 (a) Enter name of military or air force prison. (b) General, District or Summary General. (c) Name and description of confirming authority. (d) Add, if necessary, "with a remission of". (e) Enter date upon which original sentence was signed. (f) Signature of Commanding Officer of prisoner or other prescribed officer—See Rule 144.
FORM G-3
Warrant of commitment for use when a prisoner is sentenced to rigorous or simple imprisonment which is to be undergone in civil prison (Air Force Act, 1950, Section 166).
To the Superintendent of the (a)Prison
Whereas at a (b)
And whereas the said (b) court-martial, on the day of
(Sentence to be entered in full, but without signature)
And whereas the said sentence has been duly confirmed by (c) as required by law (d)
This is to require and authorise you to receive the said (Name)into your custody together with this warrant, and there carry the aforesaid sentence rigorous/simple imprisonment into execution according to law. The sentence has effected from the (e)
The confirming authority has recommended that while undergoing imprisonment in the civil prison
the prisoner be placed in division/Class A(or I)/B(or II)/C(or III)* and if there are only two divisions/
classifications in the civil prison, he be placed in division/Class A(or I)/B(or II)*
Enter name and description of confirming authority or in the case of an award by Commanding Officer delete this portion.
Given under my hand atthis theday of20
Unit stamp Signature (f)
 (a) Enter name of prison. (b) General, District, or Summary General. (c) Name and description of confirming authority. (d) Add if necessary "with a remission of" (e) Enter date on which the original sentence was signed,

Strike out whichever is inapplicable.Strike out whichever is inapplicable.

(f) Signature of Commanding Officer of prisoner or other Prescribed Officer—See Rule 144

FORM G-4

Warrant of commitment for use when a prisoner is sentenced to Imprisonment for life (Air Force Act, 1950, Section 165)
To the Superintendent of the (a)Prison.
Whereas at a (b)
And whereas the said (b)court-martial on the day of
(Sentence to be entered in full, but without signature)
And whereas the said sentence has been duly confirmed by (c)as required by
law (d)
This is to require and authorise you to receive the said (Name)
The confirming authority has recommended that while undergoing imprisonment in the civil prison, the prisoner be placed in division/Class A(or I)/B(or II)/C(or III)*; and if there are only two divisions/ classifications in the civil prison, he be placed In division/Class A(or I)/B(or II)*. Given under my hand at
Unit Stamp Signature (f)
(a) Enter name of prison.
(b) General or Summary General.
(c) Name and description of confirming authority.
(d) Add if necessary "with a remission of".
(e) Enter date on which the original sentence was signed.
(f) Signature of Commanding Officer of prisoner or other prescribed officer—See Rule 144.
*Strike out whichever is inapplicable.
Form G-5
(See Rule 147)
a person sentenced to death by a court-martial to the
custody of an air force, military or civil prison or air force or military
detention barrack pending confirmation or the carrying out of
the sentence (Rule 147 of the Air Force Rules, 1969)
the sentence (Rule 147 b) the 110 Tores that s,
To To
The Superintendent/Commandant
Whereas at a (b)
(Number) (Rank) (tame)

	AIR FORCE RULES, 1969
FORM G-6]	171
And whe	reas the said (b) court-martial, on the day of 20 and sentence of death on the said (name)
into your cu	require and authorise you to receive and hold the said (name)
20 ··· ···	
	Signature (e)
Unit Stamp	
(4)	Enter name of prison or detention barrack. Enter "General" or "Summary General".
Property and the second	Enter the name of place where trial was held.
(c) (d)	Here briefly set out the offences and the relevant sections of the Air Force Act, 1950.
	Signature of the Commanding Officer.
	FORM G-6
	(See Rule 150)
	Warrant to obtain person sentenced to death from air force, military or civil prison or air force or military detention barrack to carry out such sentence (Air Force Rule 150)
To	a spint and ant / Commandant
The Su	perintendent/Commandant
Where was by a of	as No
of	\dots 20 \dots semenced to sure \dots as by
And w	thereas the said sentence having been duty control of the said sentence has been issued to me; I, a warrant to carry out the said sentence has been issued to me; It except under sentence is held in your custody in the said (a)
law required	d, a warrant to carry out the said sentence has been issued to me, whereas the aforesaid person under sentence is held in your custody in the said (a)
And v	warrant issued by (e)
	warrant issued by (e)
Giver	under my hand at Signature (f)
Unit stan	np harrack.
(a)	Enter name of the prison or detention barrack. Enter name of the prison or detention barrack. Enter name of the prison or detention barrack.
(b)	Enter "General" of Summers
(c	Here briefly set out the offences and designation of confirming authority, Name and designation of officer who signed original warrant.
(d	Enter name and designation of the provost-marshal of outside
(<i>e</i>	Name and designation of confirming authors, Name and designation of officer who signed original warrant. Enter name and designation of the provost-marshal or other officer nominated in the death Signature, name and designation of the provost-marshal or other officer nominated in the death warrant for carrying out the sentence of death.
	warrant for carrying out

FORM G-7

(See Rule 149)

Death Warrant

PART I

То	
(a)	
Whereas (number)	(Name)
	court-martial
And whereas in accordance with the Air Force Act, 1950, martial have been confirmed and promulgated.	
And whereas I am satisfied, having regard to the provisions that the sentence of death may be carried into effect.	s of Rule 148 of the Air Force Rules, 1969,
Now, therefore, I hereby order you to carry into effect the s	aid sentence on the abovenamed (number)
by (e)	(day) the
When the said sentence has been carried into effect the return returned to me.	below shall be completed and the warrant
Signed at this the	day of
(Sig.	nature) (f)
Rank	· · · · · · · · · · · · · · · · · · ·
Con	nmanding
PART II	
Return of Warrant	
The above sentence passed on (number)	carried into effect at $(g) \dots \dots \dots \dots$
	ture) (a)
	ture) (h)
PART III	
Certificate of Medical Officer	
I, (i) a common Forces of India, hereby certify that I have this day examined the body (rank) (name) upon whom sentence of death was this day carried into effect and that on examination I found that the said person was dead.	of (number)
Signed at	
(Signature) (i)	

FORM G-9]

(Rank and Unit)

	Commissioned medical officer of the Armed Forces of India.
(a)	Enter the rank, name and designation of the Provost-marshal or other officer responsible for carrying the sentence of death into effect.
	carrying the semence of death into effect
(b)	Insert "General" or "Summary General".
(c)	Here briefly set-out the offences and the relevant sections of the Air Force Act, 1950.
(d)	Insert "being shot to death" or "being hanged by the neck until he be dead".
(e)	Insert "shooting" or "hanging".
(f)	Signature of the officer issuing the warrant under Rule 149 of the Air Force Rules, 1969.
(g)	Insert the name and address of the prison or establishment or description of the place where
	the sentence of death was carried into effect.
(h)	
(i)	Rank, name, number and unit of the commissioned medical officer.
	FORM G-8
	Warrant for use when prisoner under a sentence other than
	of death is to be delivered into military or air force custody
To th	e Superintendent/Commandant of the (a) of the
Prison.	
	reas (Number, Rank, Name)
in the (a)	prison under a warrant issued by (b)
in the (a).	nance of a sentence of (c) passed upon him by a (d)
in purse	court-martial held at on
	; and whereas (e)
'- the aver	reise of the powers conferred upon him by the Air Force Act, 1950, passed the following order
in the exer	the aforesaid sentence, that is to say—
regarding	
(f)	· · · · · · · · · · · · · · · · · · ·
	and the said (Name) of the officer or non-
	is to require and authorise you to forthwith deliver the said (Name), of the officer or non-
commission	oned officer bringing this warrant.
Give	en under my hand at
Unit Sta	Signature (g)
	Enter name of civil, military or air force prison.

- (b) Enter name or designation of officer who signed original warrant.
- (c) Enter original sentence (if this was reduced by the Confirming Officer or other superior authority the sentence should be entered thus-("2 years' rigorous imprisonment reduced by Confirming Officer to 1 year").
- (d) General, District or Summary General.
- (e) Name and designation of authority issuing order.
- (f) Order to be set-out in full.
- (g) Signature of prescribed officer—See Rule 145.

FORM G-9

Warrant for use when a prisoner under sentence of trial set aside, or when the whole sentence, or the un	
trial set aside, or when the whole serve	
and and an	
 To the Superintendent/Commandant of the (a)	

17-7	711.1 Oktober 10.10
When	reas (Number, Rank, Name) (late) of the
	. Unit is confined in the (a) prison under a warrant
issued by ((b) issued in pursuance of a sentence of (c)
issued by (passed upon him by a (d)
	passed upon min by a (a)
	on and whereas (e)
	has, in the exercise of the powers conferred upon him by the Air Force Act, 1950
passed the	following order regarding the aforesaid sentence, that is to say—
(f)	
	s to require and authorise you to forthwith discharge the said (Name)
This i	s to require and authorise you to forthwith discharge ur custody unless he is liable to be detained for some other cause; and for your so discharging
from yo	ur custody unless he is liable to be detailed for some data
him this sha	all be your sufficient warrant.
Given	under my hand at
	Signature (g)
Unit Stam	
()	Enter name of civil, military or air force prison.
(a)	. a company of the co
(<i>b</i>)	Enter name or designation of officer who signed original water original sentence (if this was reduced by the Confirming Officer or other superior
(c)	1 I he entered fulls—
	authority the sentence should be entered thus— ("2 years' rigorous imprisonment reduced by Confirming Officer to 1 year").
	("2 years' rigorous imprisonment reduced by Community
(d)	General, District or Summary General. Name and designation of authority pardoning prisoner, mitigating sentence or setting aside trial.
(e)	Name and designation of authority pardonning prisoner, magazing
<i>(f)</i>	Order to be set out in full.
(g)	Signature of prescribed officer—See Rule 145.
	FORM G-10
	(See Section 171)
	the improvement is reduced by superior authority
Warrant fo	or use when a sentence of rigorous of simple impression and one of Rigorous us or simple imprisonment
or when	or use when a sentence of rigorous or simple imprisonment is requested in one of imprisonment for life is commuted to one of Rigorous us or simple imprisonment Superintendent/Commandant
10 the c	Superintendent/Commandant
	of the (a)
Wherea	s (Number Rank, Name)
confined in th	prison under a warrant issued by (b)
	in pursuance of a sentence of (c)
(d)	
	has, in the exclusive and that is to say—
d - following	order regarding the most
	the state of the s
()	
	1 authorise you to keep the said (Name)
This is to	o require and authorise you to keep the said (Name)
	anment illight the sale
to return to me	constant under the said order according to law. And this is further to require and authorise years of the original warrant of commitment in lieu whereof this warrant is issued. The period of such the original warrant will reckon from the $(g) \dots \dots \dots \dots$
rigorous/simple	e imprisonment will reckon from any
11601000	

FORM G-1	1] AIR FORCE RULES, 1969
	ander my hand at this the
G(ven c	day of 20
Unit Stamp	•
Unit Stain	Signature (h)
(a)	Enter name of civil, military ¹²² [or air force prison].
(b)	Enter name or designation of officer who signed original warrant.
(c)	Enter original sentence (if this was reduced by the Confirming Officer or other superior
	authority the sentence should be entered thus—
	("2 year's rigorous imprisonment reduced by Confirming Officer to 1 year").
(<i>d</i>)	General, District or Summary General.
(e)	Name and designation of authority reducing/commuting sentence.
(f)	Order to be set out in full.
(g)	Enter date on which original sentence was signed.
(h)	Signature of prescribed officer—See Rule 145.
	FORM G-11
	(See Rule 151)
	Air Force Rules, 1969
or air fo To	o obtain into air force custody person sentenced to death from air force, military or civil prison orce or military detention barrack for a purpose other than carrying out the sentence of death
	Superintendent/Commandant
	reas (number)
100	20 of the offence(s) of (c)
held in you	ir custody in the said $\ldots \ldots \ldots \ldots$, under a warrant issued by $(d) \ldots \ldots \ldots \ldots$
And	whereas (e) has in exercise of th
powers co	nferred upon him by the Air Force Act, 1950 passed the following order regarding the aforesaid that is to say—
This	is to require and authorise you to forthwith deliver the said (name)
Give	en under my hand at this the day of 20
	Signature (g)
Unit Sta	
(0	Enter name of the prison or detention barrack.
(b	Enter "General" or "Summary General". Here briefly set out the offences and the relevant sector's of the Air Force Act, 1950.
(0	Here briefly set out the offences and the relevant sector's of the rin roles ret, 1950. Enter name or designation of officer who agreed original warrant.
(4	Enter name or designation of officer who agreed original warms. Enter name or designation of the authority issuing order.
	a to
	f) Order to be set-out in full.
(g) Signature of Commanding Officer.

FORM G-12

(See Rule 151)

Air Force Rules, 1969

Warrant for use when a person sentenced to death it pardoned or hit trial it set aside, or when the sentence of death is not confirmed or is remitted

To	
The	Superintendent/Commandant
(a)	
	reas (number) (rank)
suffer deat	h is held in your custody in the said (a) under a warrant issued by (d)
And conferred us to say—	whereas (e)
(g)	
This i	is to require and authorise you to forthwith discharge the said (name) your custody unless he is liable to be detained for some other cause; and for your to discharging all be your sufficient warrant.
	under my hand at day of this the day of
Unit Stam	(Signature) (h)
(a) (b) (c) (d)	Enter name of the prison or detention barrack. Enter "General" or "Summary General". Here briefly set out the offences and the relevant section of the Air Force Act, 1950. Enter name and designation of officer who signed original warrant. Enter name or designation, of the confirming authority or the authority pardoning or remitting
(e) (f)	the sentence of death, or setting aside the trial. Enter the section and the Act, or the article of the Constitution under which the order has been
(g) (h)	passed. Order to be set out in full. Signature rank, nana and designation of the Commanding Officer.
	FORM G-13
	(See Section 171)
	Air Force Act 1950

Warrant for use when sentenced to death is commuted to imprisonment (including life imprisonment) or the sentence of death or imprisonment (including life imprisonment) is commuted to detention, to be served at the same place

То	
The Superintendent/Commandant	
(a)	••••

The Superintendent/Commandant

Whe	reas (number)
name)	having been convicted
by a (b)	
(place)	on the day of 20
, of the	offence(s) of (c)
	and sentenced by
the said co	urt-martial to (d)
is held	in your custody in the said (a)
	e)
	whereas (f)has, in exercise of
the powers	conferred upon him by the Air Force Act, 1950 passed the following order regarding the aforesaid
santa	hat is to say (g)
sentence, t	id (name)in your custody together with this
keep the sa	id (name)
warrant in	the said (a)
snall be de	livered over by you with the said warrant to the proper authority and custody for the purpose of
undergoing	the punishment of (h)
order. And	this is further to require and authorise you to return to mc the original warrant of commitment
in lieu who	ereof this warrant is issued. The Period of such (i) day of
	20
Giver	under my hand at day of this the day of
,20	
Unit stam	Signature (k)
(a)	Enter name of the prison or detention barrack.
(b)	Enter "General", "District" or "Summary General".
(c)	Here briefly set out the offences and the relevant sections of the Air Fore Act, 1950.
(d)	Enter original sentence e.g. death, life imprisonment, rigorous/simple imprisonment for 2 years,
	etc., (if the original sentence of imprisonment was reduced by the confirming or other superior
	outhority, the sentence should be entered thus—
	"2 years' rigorous imprisonment reduced by the confirming officer to 1 year".
(e)	Enter name or designation of officer who signed original warrant.
(f)	Enter name and designation of the authority commuting the sentence.
(g)	O. t. t. h. ant out in full
(h)	Enter "imprisonment for life", or "rigorous/simple imprisonment for"
	", as the case may be.
(i)	Enter "life imprisonment", "imprisonment" or "detention", as the case may be.
(j)	Enter date on which original sentence was signed. Signature of Commanding Officer or prescribed officer. (See Rules 145 and 151 of the Air
V/	of the second of

Force Rules, 1969).